GENERAL RULES

AND

CIRCULAR ORDERS

OF THE

HIGH COURT OF JUDICATURE

ORISSA

(CIVIL)



VOLUME - II 1988

(All Amendments till 31.01.2023 incorporated)

GENERAL RULES AND CIRCULAR ORDERS OF THE

High Court of Judicature, Orissa

An	nell	late	Sid	le (Civ	vil)
Δh	hen	aic	SIU	ו סו		V 11	J

VOLUME II

RULES RELATING TO PRINTED FORMS

1. The particular attention of all Civil Courts are invited to the fact that the issue of printed forms under the direction of the High Court is intended to save clerical labour, and in no way relieves Judicial officers of the duty of seeing that the standard from prescribed as a general guide sufficiently meets the requirements of the particulars case in which the order is to be issued. It most also be understood that neither the forms which are included in the Court's Rules and Orders, nor those which are appended to the First and Second Schedules of the Code of Civil Procedure, can in any way bill regarded as exhaustive of all possible orders. They only furnish a collection of examples to assist the Office of the Court which issues the order in framing it. Great care, therefore, is necessary to see that, in the first place, the proper forms is selected, and that any necessary modifications are made before it is issued, and in the second place, where no printed form exists, that a written order is prepared which duly follows the requirements of the law.

NOTE:- For rules regarding the supply and custody of printed forms Manual (Rules for the supply and Custody of printed Forms in Bihar and Orissa.)

2. Forms appended to the Code of Civil Procedure and other enactments, which are only occasionally used or not used at all, have been omitted from this volume as not being necessary to be printed.

LIST OF APPENDICES

The forms included in the following appendices have been prescribed for use in the Civil Courts subordinate to the Appellate Jurisdiction of the High Court –

APPENDEIX A

I – Account Forms		
(i) Occasional	1	
(ii) Registers	1-2	
II – Registers		
(i) Primary Registers	3	
(ii) Subsidiary Registers	4-7	
(iii) Statistical Registers	7-8	
III – Judicial Forms	9-12	
IV – Process Forms	13-17	
V – Statements and Returns	18-21	
VI – Miscellaneous Forms	23-24	
APPENDIX B – Sample Forms of Decrees i	n Partition and other Suits	326-332

APPENDIX C – Specimen Plan and Index of the District Record Room

309

ACCOUNTS FORMS

APPENDIX - A

I - LIST OF ACCOUNT FORMS

(I) Occasional

Form No.	Description of forms	Page No.
(A) 1	Chalan	25-26
(A) 2	Certificate of Stamp duty and Penalty levied	27
(A) 3	Payment order	28-29
(A) 4	Refund of lapsed deposits	30
(A) 5	Order for refund of revenue	31-32
(A) 6	Certificate for the refund of stamp fees	33
(A) 7	Order for the refund of the value of Court-fees stamps	34
(A) 8	Advice List to Treasury for cheques issued above Rs.100 in amount	35
(A) 9	Daily Advice List from treasury	36
(A) 9A	Monthly statement of total peremptory receipts and disbursements.	37
(A) 10	Subordinate Court's Daily Advice List of District Court	38
(A) 11	Plus and Minus memorandum	39
(A) 12	Statement of lapsed deposits	40
(A) 12A	Receipt for payment into Court for (L.A.) deposit	41
(A) 12B	Fees for the custody of Wills	42
(A) 12C	Cheque with counterfoil	43

(ii) Registers

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(A) 13	Register of Payment orders issued	44	Judge-in- charge of accounts.	12 years
(A) 14	Treasury Pass Book	45	,,	,,
(A) 15	Daily Register of A/B Deposits received	46	,,	For ever
(A) 16	Daily Register of A/B Deposits repaid	47	,,	12 year
(A) 17	Form of Extract Register of Deposit receipts	48	,,	,,
(A) 18	Clearance Register of A Deposits	49	,,	12 year

I - LIST OF ACCOUNT FORMS

(ii) Registers

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(A) 19	District Judge's Daily Register of deposits advised by Subordinate Courts.	50	District judge	12 years
(A) 20	Register of Miscellaneous, Receipt and Repayments.	51	Judge-in- charge of accounts.	,,
(A) 21	Register of counterfoils of receipts granted be Cashier for peremptory Cash Receipts	52	,,	3 years
(A) 21A	Receipt in respect of money paid under Order XXI. rule 77 (2) of the Code of Civil Procedure.	53	Judge-in- charge of accounts.	3 years
(A) 22	Peremptory Cash Book	54	,,	12 years
(A) 23	General Cash Book	55	,,	12 years
(A) 24	Register of Intestate Property	56	District judge	12 years
	Acquaintance Roll of Establishment (a)		Judge-in- charge of accounts.	Not less than 35 years
	Register of contract and Contingent Charges (a)		,,	12 years
	Register of Casual Leave (b)		All Courts	1 year
(A) 25	Register of applications for payment order.	57	,,	12 years
	Register of Attendance of Ministerial officers (b).		,,	1 year
(A) 25A	Register of money-orders received.	58	,,	3 years from the date of the last entry in the register.
(A) 25B	Register of sanction order of refund of lapsed deposits received from the Accountant-General.	59	Judge-in- charge of accounts.	For ever
(A) 26	Register of sanction orders.	60	,,	For ever
(A) 27	Establishment Register relating to Non-Gazetted Officers.	61	All Courts	For ever

⁽a) Form prescribed by the Accountant-General should be used(b) From prescribed by the Board of Revenue should be used

(II) REGISTERS

(i) List of primary Registers

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(R) 1 (I)	Register of suits for money and movable property.	62	All Courts	25 years
(R) 1 (II)	Register of title and other suits Note-Same form for the two registers.	62	,,	For ever
(R) 1A	Supplementary Register of suits	63	Additional Courts	3 years
(R) 1B	Register showing the number of suits in which preliminary decrees All have been passed but which are pending for final decrees (namely, suits for partition, taking of accounts ascertainment of mesne profits, etc.)	63	All Courts	For ever
¹ (R) 1C	Institution Register	64	Family Courts	7 years
(R) 2	Register of Miscellaneous Judicial Cases.	65-66	All Courts having jurisdiction in insolvency matters.	25 years
(R) 2A	Register of insolvency petitions	67	All Courts	,,
	Form (R) 3 Omitted	ı	l	l
(R) 4	Register of Applications for the execution of Decrees.	68	All Courts	25 years
(R) 4A	Register of decrees received on transfer from another District or State for execution	69	All Courts	12 years
(R) 4B	Register of decrees transferred to other Courts for execution	70	All Courts	12 years
(R) 5(i)	Register of Money appeals	71	All Courts	25 years
(R) 5(ii)	Register of Title Appeals Note - Same form for the two registers.	71	All District	For ever
(R) 6(i)	Supplementary Register of Money Appeals.	72	All Courts other than the District Court	3 years
(R) 6(ii)	Supplementary Register of Title Appeals.	72	,,	3 years

-

¹ Inserted vide C.S. No. 11 dated 03.03.2021

(II) List of Subsidiary Registers

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(R) 6(iii)	Supplementary Register of Miscellaneous Appeals. Note - Same form for the three	72	All Courts other than the District Court	"
(R) 7	Register of Miscellaneous appeals.	73	All District Courts	25 years
(R) 7A	Register of Revisions	74	All District Courts	For ever
(R) 8	Diary of Civil Courts	756	All Civil Courts	3 years
(R) 9	Register of petitions and Court- fees	76	All Civil Courts	3 years
(R) 9A	Register of Miscellaneous non- judicial cases arising out of applications for refund lapsed deposits.	77	All Civil Courts	12 years
(R) 9B	Register of process serving peons.	77	By the Deputy Admin.	12 years
(R) 10	Register of processes served by the establishment under the By Deputy Admin.	78	By the Deputy Admin.	3 years
(R) 10A	Register of service of summons by the parties under Order XVI, Rule 8, Code of Civil Procedure on their witnesses.	79	All Civil Courts	3years
(R) 11	Register of work of process-serving peons.	80	All Civil Courts	1 year
(R) 12	Process Serving Peons Diary	81	By each process serving peon.	1 year
(R) 13	Attendance & deputation register of peons.	82	By the Deputy Admin.	3 years
(R) 13A	Deputy Admin's Register of valuable movables.	83	By the Deputy Admin.	3 years after the disposal of all items.
(R) 13B	Register of securities taken from ministerial & Non-Gazette officers.	84	All Civil Courts	12 years
(R) 14	Register of Applications for copies.	85	All Civil Courts	3 years

(II) List of Subsidiary Registers Contd.

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(R) 14A	Register of application for cop ies of Judgment and decree for the purpose of filing appeal or revision in the Court of the	86	All Civil courts	3 years
(R) 14B	Register of applications for free copies required by public officers.	87	All Civil courts	3 years
(R) 15	Register of information to parties about stamps and folio necessary for copies applied for.	88	All Civil courts	1 year
(R) 16	Register of copies and information ready for delivery.	88	,,	1 year
(R) 16A	Register showing the daily outturn of typists and copyists working in the Court of	89	All Courts	1 year
(R) 17	Register of requisitions from the copying Department.	90	All Courts and District Record Room	1 year
(R) 18	Register of requisitions for documents & records.	90	District Record Room	1 year
(R) 19	Register of records removed from the Record Room entered in the dispatch list but kept back by the dispatching Court.	91	,,	12 year
(R) 19A	Register of requisitions for records received.	92	All Civil courts	6 years
(R) 19B	Register of requisitions for records issued.	93	,,	6 years
(R) 20	List of records sent to the District Record Room.	94	All Civil Court	For the same period as the records to which the list relates in the case of the Record-Keeper's list and unless otherwise provided for three years in the case of lists and duplicate be kept in court.

(II) List of Subsidiary Registers Contd-

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(R) 20A	List showing the actual dates of deposits of records in the Record Room.	95	District Record Room	2 years
(R) 20B	Register of Defect reports	95	Ditto	3 years
(R) 20C	Register showing the due date of destruction of cumbrous and bulky exhibits.	96	District Record Room	3 years
(R) 21	List of registers to be permanently preserved.	96	All Civil Courts.	Forever in the District Judge's Record Room.
(R) 22	Register of Applications for the return of documents.	97	District Record Room	3 years
(R) 23	Register of Inspection of records	97	All Civil Courts District Record Room	3 years
(R) 24	Register of pleaders and Mukhtars	98	District Judge's Court & outlying courts.	For ever
(R) 24A	Register of Advocates ordinarily practicing in the Judgeship.	98	District Court	For ever
(R) 25	Register of Registered Clerks of Pleaders and Mukhtars.	99	District Judge's Court and outlying Courts.	For ever
(R) 25A	Register of Registered Clerks for the entire Judgeships	99	District Judge's court.	3 years
(R) 26	Register of Commissions issued under Order XXVI rules 1,9,11 or 13 or the code of Civil Procedure.	100	All Civil Courts	3 years
(R) 27	Register of information regarding Execution and Miscellaneous cases.	101	"	1 year
(R) 28	Register of information regarding process, etc., due.	102	"	1 year

(II) List of Subsidiary Registers Contd-

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(R) 29	Dispatch Register.	103	All Civil Courts	1 year
(R) 30	Register of receipts and issues of printed forms (a).	103	District Judge's office and outlying Civil Judge (Junior Division)	3 years
(R) 30A	Register of cheques issued to Process servers.	104	By the Deputy Administrator	3 years
(R) 30B	Register of information regarding the application of the Orissa Money Lenders Act, 1939	105	All Civil Courts	3 years
(R) 30C	Register of Guardians and Managers and their accounts.	106	All courts having jurisdiction in such cases.	Till the last case entered in the Register has been finally closed.
(R) 30D	Register of instruments impounded.	107	All Civil Courts.	3 years
	(II) List of Statis	stical reg	rister	'
(R) 31	Register of suits instituted according to valuation Note—A separate register shall be maintained for each class of suits.	108	All Courts	2 years
(R) 32	Register of suits instituted according to classification.	109	,,	2 years
(R) 33	Register of original cases and appeals received by transfer or upon remand, review or revival. <i>Note-</i> One register shall be maintained for cases and another for appeals.	110	,,	2 years
(R) 34	Register of suit and cases disposed of. Note- Separate volume shall be opened for cases and each class of suits.	111	,,	2 years

⁽a) Form No. 114 Scheduled LIII should be used

(II) List of Statistical Registers Contd-

Form No.	Name of Register	Page No.	By what Court to be maintained	Period for which to be preserved
(R) 35	Register of appeals disposed of. Note-Separate volume shall be opened for miscellaneous appeals and each class of appeals.	112	All appellate courts.	2 years
(R) 36	Register showing the results of applications for the executions of decrees disposed of	113	All Courts	2 years
	(R) 37 & (R) 38 Omitted	l	l	
(R) 39	Register of applications under section 78 of the Village Administration Act and under sections 75 and 87 of the Orissa Gram Panchayats Act.	114	District Judge's office and outlying Civil Judge's (Junior Division) Court	2 years
(R) 40	Register of Interlocutory Injunction.	115	All Civil Courts.	4 years
(R) 41	Register of cases in which the proceedings have been stayed.	115	All civil Courts	2 years
(R) 42	Stock Register of books in the library.	115	All libraries of the Civil Courts	For ever
(R) 43	Register of stationary articles received and issued.	116	All civil Courts	3 years
(R) 44 (I) (R) 44 (II) (R) 44(III)	Register of furniture and stores in three parts.	117 118 119	All civil Courts	3 years

III – JUDICIAL

Form No.	Description of form	Page No.
(J) 1	Title page of File A	120
(J) 2	Title page of file B	120
(J) 3	Title page of File C	121
(J) 4	Title page of File D	121
(J) 5	Title page of File A of class IV of records	122
(J) 5A	Title page of File B of Class IV of records	123
(J) 6	Title page of File C of Class IV of records	124
(J) 7	Title page of File D of Class IV of records	125
(J) 8	Table of contents of records	126
(J) 9	Order sheet (first sheet)	127
(J) 9A	Order sheet (second and subsequent sheets) Order for delivery of interrogatories [O. 11, R.1, C.C.P.] (a) Interrogatories [O. 11, R.4, C.C.P.] (a) Answers to interrogatories [O. 11, R.9, C.C.P.] (a) Order for affidavit as to documents (O.11, R.13, C.P.C.] (a) Affidavit as to documents [O.11, R.13, C.P.C.] (a) Order to produce documents for inspection [O. 11, R.14, C.C.P.](a) Admission of facts pursuant to notice [O.12, R.5, C.C.P.] (a)	128
(J) 10	List of documents produced by <i>Plaintiff/Defendants</i> (O.13, R.1., C.C.P.)	128
(J) 10A	List of witnesses proposed to be called by the parties (O.18, R.1)	129
(J) 11	List of documents admitted in evidences	129
(J) 12	Heading of deposition	130
(J) 13	Heading of decision in original suits	131
(J) 14	Heading of decision on appeal	131
(J) 15	Cause sheet	132
(J) 16	Appointment of a Receiver (O.40, R.1, C.C.P.).	133
(J) 17	Decree in original suits (O.20, R.6,7, C.C.P)	134 - 135
(J) 18	Simple money decree (Section 34, C.C.P.)	136
(J) 19	Omitted	*

(a) For form, see Appendix C of C.C.P.

III – JUDICIAL Contd.

Form No.	Description of form	Page No.
(J) 20	Preliminary decree for foreclosure [O.34, R.2 (1) (a) C.C.P] (a)	137 - 138
(J) 20 (I)	Preliminary decree for foreclosure [O.34, R.2 (1) (b), C.C.P] (a)	139 - 140
(J) 21	Final decree for foreclosure [O.34, R.3 (2), C.C.P.](a)	141
(J) 22	Preliminary decree for sale [O.34, R.4 (1), C.C.P.]	142 - 144
(J) 22 (I)	Preliminary decree for sale [O.34, R.4 (1), C.C.P.]	145 - 146
(J) 23	Final decree for sale [O.34, R.5 (3), C.C.P.]	147
(J) 24	Decree against mortgagor personally [O.34, R.6 and 8 (a).C.C.P.]	148
(J) 25	Preliminary decree for redemption [O.34, R.7 (1) (a), C.C.P.].	149 - 150
(J) 25 (I)	Preliminary decree for redemption [O.34, R.7 (1) (a), C.C.P.].	151 - 153
(J) 25 (II)	Preliminary decree for redemption [O. 34, R.7 (1) (b), C.C.P.].	154 - 155
(J) 25 (III)	Preliminary decree for redemption [O. 34, R.7 (1) (b), C.C.P.].	156 - 157
	Final decree for foreclosure in a redemption suit on default of payment by mortgagor [O.34 R.8] (a)	
	Final decree for sale in a redemption suit on default of payment by mortgagor[O.34, R.8] (a)	
	Final decree in a suit for foreclosure sale or redemption where the mortgagor pays the amount of the decree [O.34, R.R.3.5 and 8] (a)	
	Preliminary decree for foreclosure or sale [O.34, R.R. 2 AND 4]	
	(a) Preliminary decree for redemption of prior mortgage and foreclosure or sale on subsequent mortgage[O.34, R.R.2,4 and 7] (a)	
	Preliminary decree for sale[O.34, R.4](a)	
	Decree of rectification of instrument(a)	
	Decree to set aside a transfer in fraud of creditors (a)	
	Injunction against private nuisance (a)	
	Injunction against building higher than old level (a)	
	Injunction restraining use of private road (a)	
	Preliminary decree in an administration suit (a)	
	Final decree in an administration suit by a legatee (a)	

⁽a) For form, see Appendix D of C. C. P.

III – JUDICIAL Contd.

Form No.	Description of form	Page No.
:	Preliminary decree in an administration suit by a legatee where executor is held, personally liable for the payment of legacies (a).	
	Final decree in an administration suit by next of kin (a)	
	Preliminary decree in a suit for dissolution of partnership and the taking of partnership accounts (a).	
	Final decree in a suit for dissolution of partnership and the taking of partnership accounts (a).	
	Letters of Request [O.26, Rule 5](b)	
(J) 26	Commission to examine absent witness (O. XXVI, R.4, 18, C.C.P.)	158
(J) 27	Commission for a local investigation or to examine accounts (O. XXVI., R.9, 11, C.C.P.).	159
(J) 28	Proceedings in connection with the issue of Commissions under Order XXVI., R.9, C.C.P.	160 - 161
(J) 29	Commission to make partition (Order XXVI, R.13, C.C.P.).	162
(J) 30	Decree in appeal (O.41, R.35, C.C.P.)	163 - 164
	Application to appeal as an Indigent Person [O.44, Rule 1, C.C.P.] (c) Memorandum of cross objection [O.41, Rule 22] (c)	
(J) 31	Order sending decree for execution to another Court (O.21, R. 6, C.C.P.)	165
(J) 32	Certificate of execution of decree transferred to another Court (O.21, R.6, C.C.P.)	166
(J) 33	Certificate of non-satisfaction of decree (O.21, R.6, C.C.P)	167
	Application for execution of decree[O.21, R.11, C.C.P] (d)	
	Certificate to J.D authorizing him to mortgage. Lease or sell property. (O.2, R.83). (d)	
(J) 34	Precept (Section 46, C.C.P.)	168
(J) 35	Certificate of sale of land (O.21, R.94, C.C.P.)	169

⁽a) For form, see Appendix D of C.C.P

⁽b) For form, see Appendix H of C.C.P.

⁽c) For form, see Appendix G of C.C.P.

⁽d) For form, see Appendix E of C.C.P.

III – JUDICIAL Contd.

Form No.	Description of form	Page No.			
	Indian Succession Act, XXXIX of 1925				
(J) 36	Grant of probate of will- section 289 of the Indian Succession Act, 1925.				
(J) 37	Grant of letters of administration to the estate of the deceased person – Section 290 of the Indian Succession Act, 1925.	171			
(J) 38	Succession Certificate, Section 377	172			
(J) 39	Extended Succession Certificate, Section 377	173			
	Provisional Insolvency Act, V of 1920				
(J) 40	Order of adjudication, Section 27 (1)	174			
(J) 41	Order appointing adjudication, Section 56	174			
(J) 42	Order annulling adjudication, Section 35 [a]	175			
(J) 43	Order of discharge subject to conditions as to earnings, after acquired property and income, Section 41 (a), (b) or (c). [a].				
(J) 44	Special case, (Section 13 (b) of the Arbitration Act, 1940	177			
(J) 45	Application for an Order of reference under Section 21 of the Arbitration Act, 1940.	178			
(J) 46	Award	178			
(J) 47	Order of reference to Arbitration under Section 20 (4) and 23 (1) of the Arbitration Act, 1940.	179			
(J) 48	Order of appointment of Arbitration or Umpire under Section 8 (2) and 12 of the Arbitration Act, 1940.	180			

⁽d) For form, see Appendix E of C.C.P.

⁽e) Not to be printed

IV - PROCESS

Form No.	Description of form	Page No.
(P) 1	Notice to the certificated, Natural, or defacto guardian (O.32, R.3, C.C.P.).	181 - 182
(P) 1(I)	Notice to minor defendant and guardian of application for appointment of another person to be guardian for the suit (O. 32, R.3, C.C.P.)	183
(P) 1(II)	Notice to the proposed guardian for the defendant, when the person proposed is not the guardian appointed by authority or the natural guardian or the person in whose care the minor is (O.32, R. 4, C.C.P). Notice to opposite-party of day fixed for hearing evidence of	184
	pauperism. (O.33, R. 6, C.C.P). (c)	
••	Summons to appear in person. (O.5, R.3, C.C.P.). (b)	
(P) 2	Summons for settlement of issues. (O.5 R.1 \$ 5, C.C.P).	185
(P) 3	Summons for disposal of suit. (O.5, R.1, 5, C.C.P.).	186
(P) 4	Summons to legal representative of a decreased defendant. (O.22, R.4, C.C.P).	187
	Summons in summary suits on Negotiable Instrument. (O.37, R.2, C.C.P).(b)	
(P) 5	Notice to defendant. (O.9, R.6, C.C.P.).	188
	Notice to produce document (O.11, R.16, C.C.P.) (a)	
	Notice to inspect document (O.11, R.17, C.C.P.) (a)	
	Notice to admit document (O.12, R.3, C.C.P.) (a)	
	Notice to admit facts (O.12, R. 5, C.C.P.) (a)	
	Notice to produce (General). (O.12, R.8, C.C.P.).(a)	
(P) 6	Summons to witness (O.10, R.1, C.C.P.).	189
(P) 7	Warrant of arrest of witness (O.16, R.10, C.C.P.).	190
(P) 8	Proclamation requiring attendance * of witness. (O. 16, R.10, C.C.P.).	191
(P) 9	Warrant of attachment of the property of witness. (O. 16, R. 10, C.C.P.).	192
	Notice to parties of the day fixed for examination of witness about to leave his jurisdiction (O. 18, R.16, C.C.P.) (c)	

⁽b) For form. See Appendix B of C.C.P.

⁽C)For form, see Appendix H of C.C.P.

^{*}Combine with form No. 15 of Appendix B of C.C.P.

⁽d) For form, see Appendix C. of C.C.P.

Form No.	Description of form			
(P) 10 	Warrant of arrest before judgment (O.38, R. 1, C.C.P.) Summons to defendant to appear on sureties application for discharge. (O. 38, R.3, C.C.P.) (d) Order for committal. (O.38, R. 4, C.C.P.) (d)			
(P) 11*	Attachment before judgment with order to call for security for fulfillment of decree. (O.38, R.5, C.C.P.).	194		
(P) 12	Attachment before judgment on proof of failure to furnish security. (O. 38, R. 6, C.C.P.)	195		
(P) 13	Temporary injunction. (O.39, R.1, C.C.P.) Notice of payment into Court. (O. 24, R.2, C.C.P.). (b)	196		
(P) 14	Notice to show-cause why a payment or adjustment should not be recorded as certified. (O. 21, R.2.).	197		
(P) 15	Notice of application for execution of a decree transferred by assignment. (O.21, R.16, C.C.P.).(b)	198		
(P) 16	Notice to show-cause why execution should not issue. (O. 21, R.22, C.C.P.).	199		
(P) 17	Warrant to the Bailiff to give Possession of land etc. (O. 21, R.35, C.C.P.).	200		
(P) 18	Warrant of attachment of movable property in execution of a decree for money. (O. 21, R.30, C.C.P.). Warrant for seizure of specific movable property adjudged by decree. (O.21, R. 31, C.C.P.).(d) Notice to state objections to draft documents. (O. 21, R.34,). (d)	201		
(P) 19	Notice to show-cause why warrant of arrest should not issue. (O.21, R.37, C.C.P.).	202		
(P) 20	Warrant of arrest in execution (O.21, R.38, C.C.P.).	203		
(P) 21	Warrant of committal of judgment debtor to civil prison.(O. 21, R. 40, C.C.P.).	204		
(P) 22	Order for the release of a person imprisoned. In execution of a decree. (Section 58 and 59, C.C.P.).	204		
(P) 23	Attachments in execution. (1) Prohibitory order, where the property, to be attached consists of movable property to which the defendant is entitled subject5 to a lien or right of some other person to the immediate possession thereof (O. 21, R.46, (1)(c), C.C.P.).	205		

⁽d) For form see Appendix F of C.C.P.
(b) For form see Appendix H of C.C.P.
(c) Not to be printed
(d) For form, see Appendix E of C.C. P.
*Combined with form No. 15 of Appendix B of C.C.P.

Form No.	Description of form				
(P) 24 	Attachment in execution. (2) Prohibitory order where the Property consists of debts not secured by negotiable instruments. (O. 21 R 46, C.C.P.). Attachment in execution (3) Prohibitory order, where the property consists of shares in the Capital of a Corporation. (O. 21, R. 46 (10 (b), C.C.P.).(a)				
(P) 25	Order to attach salary of public Officer or servant of railway Administration or company, or local Authority, (O. 21, R. 48, C.C.P.). Order of attachment of negotiable instruments. (O, 21, R. 51) (a).				
(P) 26	Attachment. (4) Prohibitory order, where the property consists of money or of any security in the custody of a Court of justice or officer of Government. (O. 21, R. 52, C.C.P.).	208			
(P) 27	Notice of attachment of a decree to the court which passed it. (O.21. R.53 (2) (b), C.C.P.).	209			
(P) 28	Notice of attachment of a decree to the holder of the decree or to the judgment-debtor. [O.21, R. 53 (4) and (6), C.C.P.).	210			
(P) 29	Order for payment to the plaintiff, etc, of money, etc., in the hands of third-party (O. 21, R. 58 C.C.P.).	211			
(P) 30	Notice to attaching creditor. (O. 21, R. 58 C.C.P.).	212			
(P) 31	Attachment in execution. (5) Prohibitory order, where the property consists of immovable property. (O. 21, R. 54 (1) C.C.P.).	213			
(P) 32	Order on the Deputy Administrator for causing service of proclamation of sale. (O. 21, R. 66, C.C.P.).(a)	omitted			
(P) 33	Notice of the day fixed for setting a sale proclamation. (O. 21, R.66, C.C.P.).	214			
(P) 35	Proclamation of sale. (O. 21. R. 66, C.C.P.).	215 - 216			
	Prohibitory order against payment of debts sold in execution to any other than the purchaser, (O. 21, R.79, C.C.P.).(a)				
	Prohibitory order against the transfer of shares sold in execution. (O. 21, R.79, C.C.P.). (a) Notice to person in possession of movable property sold in execution (O. 81, R. 79, C.C.P.). (a)				
	Notice to show cause why sale should not be set aside (O. 21, R.90, 92, C.C.P.)(a) Notice to show cause why sale should not be set aside (O. 21, R.91, 92, C.C.P.)(a)				

⁽a) For, form see Appendix E of C.C.P.

(P) 36 Order for delivery to certified purchaser of land at a sale in execution (O. 21, R.95, C.C.P.) Summons to appear and answer charge of obstructing execution of decree. (O.21, R.97, C.C.P.)(a) Warrant of Committal (O. 21, R.98, C.C.P.)(a) Notice of appeal in forma pauperis. (O.44, R.1.) (b) (P) 37 Notice to respondent of the day fixed for the hearing of the appeal (O.41, R.14, C.C.P.) (P) 38 Notice to a party to a suit not made a party to the appeal but joined by the Court as a respondent (O. 41, R.20, C.C.P.) (P) 39 Notice to show cause why a review should not be granted (O.47, R. 4, C.C.P) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted **Regulation V of 1799** **Land Acquisition Act 1 of 1894** (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act, 1 of 1894) **Court-Fees Act**	Page No.
decree. (O.21, R.97, C.C.P.)(a) Warrant of Committal (O. 21, R.98, C.C.P.)(a) Notice of appeal in forma pauperis. (O.44, R.1.) (b) (P) 37 Notice to respondent of the day fixed for the hearing of the appeal (O.41, R.14, C.C.P.) (P) 38 Notice to a party to a suit not made a party to the appeal but joined by the Court as a respondent (O. 41, R.20, C.C.P.) (P) 39 Notice to show cause why a review should not be granted (O.47, R. 4, C.C.P.) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted **Regulation V of 1799** **Land Acquisition Act 1 of 1894** (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act, 1 of 1894). **Court-Fees Act**	217
Notice of appeal in forma pauperis. (O.44, R.1.) (b) (P) 37 Notice to respondent of the day fixed for the hearing of the appeal (O.41, R.14, C.C.P.) (P) 38 Notice to a party to a suit not made a party to the appeal but joined by the Court as a respondent (O. 41, R.20, C.C.P.) (P) 39 Notice to show cause why a review should not be granted (O.47, R. 4, C.C.P) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted **Regulation V of 1799** (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] **Land Acquisition Act 1 of 1894** (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	
(P) 37 Notice to respondent of the day fixed for the hearing of the appeal (O.41, R.14, C.C.P.) (P) 38 Notice to a party to a suit not made a party to the appeal but joined by the Court as a respondent (O. 41, R.20, C.C.P.) (P) 39 Notice to show cause why a review should not be granted (O.47, R. 4, C.C.P) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted **Regulation V of 1799** (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] **Land Acquisition Act 1 of 1894** (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	
(O.41, R.14, C.C.P.) Notice to a party to a suit not made a party to the appeal but joined by the Court as a respondent (O. 41, R.20, C.C.P.) Notice to show cause why a review should not be granted (O.47, R. 4, C.C.P) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted **Regulation V of 1799** **Regulation V of 1799** Land Acquisition Act 1 of 1894** (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	
by the Court as a respondent (O. 41, R.20, C.C.P.) Notice to show cause why a review should not be granted (O.47, R. 4, C.C.P) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) Notice to show cause (General form) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted Regulation V of 1799 (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] Land Acquisition Act 1 of 1894 (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) Court-Fees Act	218
4, C.C.P) Notice of application for the transfer of a suit to another Court for trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (c)	219
trial (Section 24, C.C.P)(c) Notice to surety of his liability under a decree (Section 145, C.C.P.) (c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted Regulation V of 1799 (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] Land Acquisition Act 1 of 1894 (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) Court-Fees Act	220
(c) (P) 40 Notice to show cause (General form) (P) 41 Notice to take back documents (P) 42 to (P) 51 omitted **Regulation V of 1799* (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] **Land Acquisition Act 1 of 1894* (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	
(P) 41 Notice to take back documents (P) 42 to (P) 51 omitted *Regulation V of 1799 (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] *Land Acquisition Act 1 of 1894 (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) *Court-Fees Act*	
(P) 42 to (P) 51 omitted **Regulation V of 1799* (P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] **Land Acquisition Act 1 of 1894* (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	221
(P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] **Land Acquisition Act 1 of 1894* (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	222
(P) 52 Notice calling for claimants to property in inter State cases [Regulation V (Bengal) of 1799] **Land Acquisition Act 1 of 1894* (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	l
[Regulation V (Bengal) of 1799] Land Acquisition Act 1 of 1894 (P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) Court-Fees Act	
(P) 53 Notice to claimants of date fixed for the determination of objection. (Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act*	223
(Section 20 of the Land Acquisition Act, 1 of 1894). (P) 54 Notice to collector of date fixed for hearing his reference. (Section 20 of the Land Acquisition Act 1 of 1894) **Court-Fees Act**	l
20 of the Land Acquisition Act 1 of 1894) Court-Fees Act	224
	225
(D) 55 Notice to collector of annihilation mode for annihilation of Will C	
(P) 55 Notice to collector of application made for probate of Will or for letters of Administration [section 19-H, Cl. (1) of the Court-fees Act.]	226

⁽a) For form see Appendix E of C.C.P.

⁽b) For form see Appendix G of C.C.P.

⁽c) For form see Appendix H of C.C.P.

Form No.	Description of form				
Indian Succession Act XXXIX of 1925					
(P) 56	Notice of date fixed for hearing of Probate or Letters of Administration cases.	227			
(P) 57	Notice calling on certificate-holder for accounts (a)	227			
(P) 58	Notice inviting other claimants to representation to come forward (Vernacular).	228 - 229			
	Guardians and wards Act VIII of 1890	l			
(P) 59	Notice of application made for guardianship and of date fixed for hearing (Section 11 of the guardian and Wards Act VIII of 1890)	230			
	Provincial Insolvency Act, V of 1920				
(P) 60	Notice to creditors of the date of hearing of an insolvency petition. Section 19 of the Provincial Insolvency Act V of 1920.	231			
(P) 61	Notice of application by unscheduled creditors. [Section 33 (3) of the Provincial Insolvency Act, V of 1920] (a)	232			
(P) 62	Notice to creditors of the date of consideration of a composition or scheme of arrangement. [Section 38 (1) of the Provincial Insolvency Act, V of 1920] (a)				
(P) 63	Notice to persons claiming to be creditors of intention to declare final dividend.[Section 64 of the Provincial Insolvency Act, V of 1920] (a)	233			
(P) 64	Notice to creditors of application for discharge. [Section 44 (1) of the Provincial Insolvency Act, V of 1920]. (a)	234			
(P) 65	Summary Administration, Notice to creditors. [Section 74 of the Provincial Insolvency Act, V of 1920]. (a)	235			
(P) 65A	Insolvency Notice (Notice under Section 6 (2) of the Provisional Insolvency Act.)	236			
(P) 66	Notice of the day fixed for settling valuation Section 14 of the Orissa Money Lenders act, (Act III of 1939).	237			
(P) 67	Notice of application for transfer of a suit to another court for trial (S. 24, C.P.C.) (b)	237			

⁽a) Not to be printed.

⁽b) See form No. 2 of Appendix H. C.P.C.

V. LIST OF PERIODICAL RETURNS AND STATEMENTS

Form No.	Description of returns. Etc.	Page No.	By what Court to be prepared and submitted	To which Court to be submitted			
Monthly Returns							
(S) 1	Statement showing the number of suits and cases pending and disposed of.	238	Civil Judge (J.D) Civil Judge (S.D) and Small Cause Court Judges.	District Judge			
(S) 2	Statement of sales held and confirmed.	239	All Civil Courts except Small Cause Courts.	Collectors			
	Quarter	rly Returi	rs	1			
(S) 4	Statement A	240	Civil Judges (J.D), Civil Judges (SD), Additional Judges.	District Judges			
	(i) Original suits		District Judge	High Court			
	(ii) Appeals		Civil Judges (SD), Additional Judges,	District Judges			
			District judges.	High Court			
(S) 5	Statement B	241	Civil Judges (J.D), Civil Judges (SD), Additional Judges.	District Judges			
	(i) Miscellaneous (Judicial cases)		District Judge	High Court			
	(ii) Miscellaneous Appeals.		Civil Judges (SD), Additional Judges.	District Judges			
			District judges.	High Court			
(S) 5A	Quarterly statement showing the writs of commission pending with the Civil court Commissioners for execution.	242	District Judge	High Court			
(S) 6	Statement C	243	Civil Judges (J.D), Civil Judges (SD), Additional Judges.	District Judges			
	Application for the execution of decrees.		District Judge	High Court			
(S) 7	Concise statement of outturn of work of Civil Judges (J.D) and Civil Judges (S.D).	244	District Judge	High Court			

V. LIST OF PERIODICAL RETURNS AND STATEMENTS - Contd.

Form No.	Description of returns. Etc.	Page No.	By what Court to be prepared and submitted	To which Court to be submitted
(S) 7A	Statement showing the cases of	245	All civil Courts	District Judge
	which proceedings have been stayed.		District Judge	High Court
(S) 7B	Statement showing the number of	246	All civil Courts	District Judge
	suits in which preliminary decrees have been passed but which are pending for final decrees.		District Judge	High Court
(S) 7C	Statement showing the number of and net income derived from	247	All civil Courts	District Judge
	applications for information, inspection and copies.		District Judge	High Court
(S) 8	Statement of pending files and explanations to be submitted by Subordinate Courts to the District Judge.	248 - 249	Civil Judges (J.D), Civil Judges (SD), Additional Judges.	District Judge
	Annual Statements			
(S) 9	Statement 1, showing the total number of judicial and Revenue Officers exercising jurisdiction in	250 - 251	All civil Courts, District Collectors.	District Judge
	Civil cases at the close of the year, their class and powers, etc., and the receipts and charges of Civil Courts.		District Judges	High Court
(S) 10	Statement 2, Showing the number and description of Civil suits instituted in Civil Courts.	252	District Judges	High Court
(S) 11	Statement 3 showing number and value o0f suits instituted in Civil	253	All civil Courts, District Collectors.	District Judge
	Courts.		District Judges	High Court
(S) 12	Statement 4, Part 1 showing the general result of the trials of Civil cases in Courts of original jurisdiction.	254- 255	District Judges	High Court
(S) 13	Statement 4, part II showing the general result of the trials of civil cases (Miscellaneous Judicial) in Courts of original jurisdiction.	256 - 257	District Judges	High Court

V. LIST OF PERIODICAL RETURNS AND STATEMENTS - Contd.

Form No.	Description of returns. Etc.	Page No.	By what Court to be prepared and submitted	To which Court to be submitted
(S) 14	Statement 5, part I, showing the business of Civil Appellate Courts (Appeals from decrees.)	258	Civil Judges (SD), Additional Judges, District Collectors.	District Judges
			District judges.	High Court
(S) 15	Statement 5, part II, showing the business of Civil Appellate Courts (Miscellaneous appeals, Judicial).	259	Civil Judges (SD), Additional Judges, District Collectors.	District Judges
			District Judges	High Court
(S) 16	Statement 6, showing the result of proceedings on application for the execution of the decrees of Civil Courts.	260 - 261		
(S) 17	Statement 7, showing proceedings in insolvency under the Provincial Insolvency Act V of 1920.	262 - 263	Courts if any, empowered under section 3 (i) of the Provincial Insolvency Act.	District Judges
	(S) 18, (S) 19 and (S) 27 omitted		District Judges	High Court
	1	l al Tables		l
(S) 22	Table-I showing the number of suits instituted, disposed of and pending.	264	District Judges	High Court
(S) 23	Table II-showing separately the number of pending suits classified according to the years of	265	Civil Judges (J.D), Civil Judges (SD), Additional Judges.	District Judge
	institution.		District Judges	High Court
(S) 24	Table III-showing the number of miscellaneous cases instituted disposed of and pending.	266	District Judges	High Court
(S) 25	Table IV- showing the number of appeals from decisions in regular suits, instituted disposed of and pending.	267	District Judges	High Court

V. LIST OF PERIODICAL RETURNS AND STATEMENTS - Contd.

Form No.	Description of returns. Etc.	Page No.	By what Court to be prepared and submitted	To which Court to be submitted
(S) 25A	Table IV A - showing the number of regular appeals preferred, disposed of and pending in each of the superior courts of the District.	268	District Judges	High Court
(S) 26	Table V- showing the number of miscellaneous appeals instituted, disposed of and pending.	269	District Judges	High Court
(S) 27	Table VI- showing the number of applications for an order to set aside an ex parte judgment or a Judgment. Default preferred, disposed of and pending. NOTE- The table should also be submitted quarterly to the District Judges by Civil Judges (J.D), Civil Judges (SD) and Small cause Court Judges.	270	Civil Judges (J.D), Civil Judges (SD), and Small cause Court Judges. District Judge	District Judge High Court
(S) 28	Table VII - showing the number and value of suits.	271	Ditto	Ditto
(S) 29	Table VIII - showing the names of the un covenanted Judicial Officers employed in the district and immovable property held, etc.	272	Ditto	Ditto
	<i>NOTE</i> - Need not be submitted if there has been no change.			
(S) 30	Table showing the number of Probates, Letters of Administration, Certificates and the duty levied thereon.	273	Ditto	Ditto
(S) 31	Table showing the number of suits of each class disposed of and their average duration.	274	Civil Judges (J.D), Civil Judges (SD), Additional Judges. District Judges	District Judge
(S) 32	Table showing the number of appeals from decrees, disposed of and their average duration.	275	Civil Judges (SD), Additional Judges. District Judges	High Court District Judge High Court
(S) 33	Confidential character roll of judicial officer	276 - 288		High Court

VI – MISCELLANEOUS

Form No.	Description of form	Page No.
(M) 1	Requisition for records	289
(M) 2	Letter advising the dispatch of a record	290
(M) 3	Letter to accompany a record	290
(M) 4	Letter regarding nomination of a commissioner to conduct a local investigation. (O.XXVI, R.9, C.C.P.).	291
(M) 5	Charge letter for District Judge's proceeding on circuit duty	292
*	Letter of authority to collector to stay public sale of land. (S.72, C.C.P.) (b).	
*	Order for transmission of summons for service in the jurisdiction of another Court. (O.5, R.21, C.C.P.). (a)	
(M) 7-A	To accompany return of summons (or notice) of another Court. (O.5, R.23, C.C.P.). (a)	
*	Order for transmission of summons to be served on a prisoner. (O.5, R.24, C.C.P.). (a)	
(M) 8	Order for transmission of summons to be served on a public servant or soldier who is defendant in a suit. (O.5, R.27,28, C.C.P.).	293
(M)9		I
(M) 11	Intimation to Lower Court of admission of appeal (O.41, R.13, C.C.P.).	294
*	Certificate by Officer holding a sale of the deficiency of price on a resale of property by reason of the purchaser's default. (O21, R.71, C.C.P.) (b)	
*	Security for appearance of a defendant arrested before judgment. (O38, R2). (c)	
*	Security for production of property. (O38, R5). (c)	
*	Bond to be given by receiver. (O40, R3, C.C.P.). (c)	
*	Security bond to be given on order being made to stay execution of decree.(O41, R5,C.C.P.). (a).	

⁽a) See Appendix B of C.C.P.(b) See Appendix E of C.C.P.(c) See Appendix F of C.C.P.

VI. MISCELLANEOUS - Contd.

Form No.	Description of form					
*	Security bond to be given during the pendency of appeal. (O41, R.6, C.C.P).(a)					
*	Security for costs of appeal. (O.41, R. 10, C.C.P.). (a)					
(M) 13	Application for permission to sale or mortgage immovable property.	295				
(M) 14	Bond from appointed guardian-Section 34 of Guardians and Wards Act, VIII of 1890.	296 - 297				
(M) 15	Bond for the appearance of a person before a Magistrate's Court in connection with an offence committed before a Civil Court-Section 476 of the Cr.P.C. (b).	298				
(M) 16	Daily cause List	299				
(M) 16 (i)	Daily list of Plaints/ Memoranda of appeal	300				
(M) 17	Notice to parties and their pleaders of decrees being drawn up	301				
*	Agreement of parties as to issues to be tried. (O14, R6, C.C.P.). (a)					
(M) 18	Medical history sheet of lunatics (b)	302				
(M) 19	Court's certificate to be given to Government or Local Fund servants who attend Court as witnesses.	303				
(M) 20	Statement to be submitted with applications for additional temporary subordinate Judicial Officers.	304 - 307				
(M) 21	Form of card for Pleaders' and Mukhtars' registered clerks	308				
	(M) 22 to (M) 26 omitted					
	Provincial Insolvency Act, V of 1920					
(M) 27	Proof of debt (General form) - Section 49 of the Provincial Insolvency Act, V of 1920. (b)	309				

⁽a) See Appendix H of C.C.P.

⁽b) Not to be printed.

VI. MISCELLANEOUS - Contd.

Form No.	Description of form	Page No.
(M) 28	Proof of debt of workmen- Section 49 of the Provincial Insolvency Act, V of 1920. (a)	310
(M) 29	List of creditors for use at meeting held for consideration of composition or scheme- Section 38 (2) of the Provincial Insolvency Act, V of 1920. (a)	311
	Record room	
(M) 30	Fortnightly Progress Report	312
(M) 31	Index to Plan	313
(M) 32	Index Board for Racks	313
(M) 33	Defect report	314
(M) 34	Form to be used on front flat board for indexing bundles of records.	315
(M) 35	Index to Index Register or Despatch List	316
(M) 36	Removal Slip	316
(M) 37	Reminder List	317
(M) 38	Index to Guard file (a)	318
(M) 40-A	Application for free copies by public Officers for public purposes	322
(M) 41	Application for inspection of record	323
	Saleable Forms	
(M) 13	Application to sell or mortgage immovable property	295
(M) 39	Application for information	319
(M) 40	Application for copies	320
(M) 42	Application for the return of documents	324

(a) Not to be printed

 $\ensuremath{^{*}}$ The following words are substituted vide C.S. No. 12 dated 27.07.2022

Sheristadar > Chief Administrative Officer

Nazir > Deputy Administrator

Naib Nazir > Assistant Administrator

* The following words are substituted vide C.S. No. 3 dated 31.10.1995

"Munsif" substituted to Civil Judge (Junior division)

"Subordinate Judge" substituted to Civil Judge (Senior Division)

FORMS

APPENDIX A

FORM No. (A) 1

CHALLAN

Part 1- To be filled in at Court by the Payer

Name, father's name and address of person or persons on whose behalf the money is tendered	Name, father's name and address of person or persons to whose credit the amount is to be placed in the Court's book	No. of suit or date of judicial decree or order (if any) under which the amount is tendered	Particulars of receipt	Amount tendered	Remarks (if any)
1	2	3	4	5	6

Signature of chief Ministerial Officer

Signature of person tendering the money

Part II-To be filled in by the court or under its orders

Serial number of challan	Date of challan	Amount to be credited whether civil suit deposits, fines or forfeitures, stamp duty and penalties, or miscellaneous or other receipts	Remarks
1	2	3	4

Signature of Accountant

To

Cashier of the Court / Officer in charge of the Treasury

Receive and credit the above sum, if tendered to you before 2 p.m. today/12 noon tomorrow

Dated

Signature of Judge-in-charge

Part III- To be filled in at Court by Cashier, or at Treasury by Treasury Officer

1 Received notes						
Received Silver and Co	opper					
Received, Total Rs.			-			-
			Cashi	er of Court o	r of the Trea	sury
				Accountan	t of the Trea	sury
Examined and entered	in the books of the	Treasury on the				
			(²) :	Signature of	Treasury Of	ficer
<i>Note</i> – Four copies of thi	s form are furnished	free of cost				
 Enter here numbers of To be filled in only wh 		sury				

FORM No. (A) 2

Sui	t											
Number	Title	Court by which Order is passed and date of Order	Name of the party paying the duty and penalty	Description of the instrument with date of execution	Value of the Stamp if any on which the instrument was written	Amount of duty levied	Amount of penalty levied	Total of columns 7 and 8	Date of realization	Date of remittance to Treasury	Number and date of Treasury receipt	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13

Judge

FORM No. (A) 3

PAYMENT ORDER

Part I – Application for payment of Deposits to be filled in by the applicant

Name, father's	Date of the	Names of the parties	Date and	Amount	
name and address	Court's decree	in the case and	amount of	to be	Remarks
of applicant	or order	number of the suit	deposit	paid	
1	2	3	4	5	6

Date

Signature of Applicant

Examined and found Correct

Signature of Chief Ministerial Officer

Signature of Presiding Officer

Part II-To be filled in by the Court or under its orders

Ser numbo date payr orc	er and e of nent	No. and date origina from w	s Challan d Challan of the al deposit which the ment is ught	and d	's No. ate of iginal osit ¹	Actual Amount in deposit ¹	Name, father's name and address of the person at whose credit in deposit ¹	Details of repayments if any, out of the original deposit
1	2	3	4	5	6	7	8	9

To the Officer-in-charge of the Treasury at....../Cashier of theCourt

Please pay as above to

Or order Rupees 2

Signature of Court's Accountant

Signature of Judge-in-charge

- 1. As per Court's Register of Deposits Received [Form No. (A) 15]
- 2. Words and figures

NOTE 1 – This order is not payable more than ten days after date without a renewal enfacement by the court, and where the last day of such period of ten days is a day on which Treasury is closed, the order is payable on the day on which Treasury re-opens and it absolutely lapses and ceases to have effect on the 31st March, next.

NOTE 2 – Payee is hereby to take notice that after tender and payment of this order, the Treasury Officer will admit no further responsibility. It is the duty of the payee to see to the proper custody of this document until it is cashed.

NOTE 3 – The signature below the words "Examined and found correct" in part I of this form must of course be held to indicate that the officer signing the certificate has satisfied himself "that the applicant is the proper party to receive payment of the amount claimed" and that the particulars stated are correct, while the Judge in charge will be responsible that the amount claimed is in deposit that there is no bar to payment and that the name of the claimant corresponds with that of the payee entered in his Register-(Accountant-General's No. 45-T. M., dated the 28th April 1882).

Part III-10 be filled in at Treasury (or at)	Court, if payable there)
Received contents, Rupees	
	Stamp of twenty paise if for more than Rs. 20.
Signature of Disbursing Cashier	
Treasury No.	
Pay Rupees	
The20	Payee's Signature
Examined and entered	
Accountant	
	Officer-in-charge of Treasury
FOR USE IN ACCOUNTANT-GEN	IERAL'S OFFICE

Objected Rs. Admitted in full Auditor, Admitted Rs.

Grounds of objection

Auditor

FORM No. (A) 4

Refund of Lapsed Deposit

То								
	Accountant-0	General			•••••			
		have been			egating Rs o			
I requ	uest your san	ection to th	e refund –					
Class of Deposit	PARTICI OF ORIO DEPO Year	GINAL	Balance to Gove		Date of Lapsed Statement		iount imed	Remarks
			Rs.	P.		Rs.	P.	
The					Judge, . dated			other Officer
							Sanc	tioned
							Accoun	tant-General
Received pay		Rece Stam	-					
Pay rupees ()	Clain only	nant.					
The	20	,	I	Examined				
							A	ccountant
							Tre	asurv Officer

Note – The signature of the claimant should be obtained on this form and the form should be returned as a voucher in support of the debit.

FORM No. (A) 5
Orders for Refunds of Revenue

D	istrict	of	Refunds of Revenue						
9	Head o Servic aargea	e			Refu	ınds	and I	Drawbacks	Voucher No. of List of Payment for 20
In whose name credited	On what account received	Amount realized	Date of payment into Treasury	Amount in which included and Head to which credited	Treasury Officer signature in token of verification of Treasury credit	Name of payee	Amount to be refunded Reasons and authority for refund.		Certificate of Departmental note of refund
1	2	3	4	5	6	7	8	9	10
								Reasons Authority Sanctioned. Controlling Officer or's No	This order of refund has been registered and noted against the original receipt entry in the Departmental account under my initials and previous order for refund of the same sum has not been issued. Signature

Claimant's Signature The20	Stamp, if required	Magistrate or other Officer pay Rupees () only
Examined		Accountant
		Officer-in-charge of Treasury

NOTE 1- This order is not payable more than ten days after date without a renewal enfacement by the court and it absolutely lapses and ceases to have effect on the 31^{st} March next.

NOTE 2- No useful check can be exercised over refunds of revenue in the Account Office, except in cases where full details of the collections of such revenue are received in that office, either in the treasury accounts or in other documents e.g. Fine Statements, It is, therefore, essential that every there fund should be noted against the original credit in the departmental accounts, where all sums are entered in detail. This voucher for refunds provides for a certificate of such note having been made. The officer who received the amount should fill in columns 1 to 5 of the form and sign the certificate in column 10, while the Treasury Officer or the Sub-Treasury Officer should verify the credit by means of the particulars in columns 4 and 5 and affix his signature in column 6 in token of his having done so.

The Sanction necessary for refunds of revenue is regulated by the orders of the State Government. This sanction may either be given on the voucher itself or quoted in it. A certified copy being attached when such orders are not separately communicated to the Audit Office-Articles 99 and 100 of the Civil Account Code' Vol. I. 7th edition.

FORM No. (A) 6

Certificate for the refund of Stamp fee

No.

District of	Cert	cificate for the refur on the petition	Voucher No		
Head of Service Chargeable	3	-Refunds and draw Stamp-Miscellan			
Number of suit or petition and names of the parties.	Value of stamp and description of paper	Amount of claim in suit	Names of the parties receiving refunds	Amount to be refunded	Under what Act Section, and clause the amount is refunded
1	2	3	4	5	6

The	20	Claimant's Signature	Certified that		
7	To the Collector of		or his order is entitled under the order of the Co	ourt	
	Pay Rupees net 20, ed	Receipt stamps if above Rs. 20	(), dated the20 to the refund of Re. 1		
I	Accountant		Officer-in-charge of Treasury	Judge	

1 To be started in words also

FORM No. (A) 7 Order for the refund of the value of Court-fee Stamps paid on account of

District of	3. Refunds and drawbacks.	Month of 20
Head of Service chargeable		Voucher No. of
	Revenue Refunds Stamps	List of payments for 20

Pay to	the sum of
Rupees being the valu	e of Court-fee stamps paid by him
on account of	the refund of
which has been ordered in consequence of	as
authorized by the High Court. This order of refund has been	registered and no previous order for
refund of the same amount has been issued.	
	Signature of judge-in-charge
Dated theof20,	
To	
THE COLLECTOR OF	
Pay Rupees net	() only
The	Officer-in-charge of Treasury
ExaminedAccountant	1 reusur y
The	Received contents

Receipt stamp, if above Rs.20

FORM No. (A) 8

	Advice list to Treasury for cheques issued above Rs. 100 in amount
То	THE OFFICER-IN-CHARGE OF THE TREASURY AT
	Datedthe20,
	Sir,
1. Amount to	I beg to advise having to-day issued upon you the undernoted cheques for
be entered in words.	sums exceeding Rs.100, amounting in the aggregate to Rs. (1).

Yours faithfully

District Judge/
Civil Judge (Senior Division)/
Civil Judge (Junior Division)

Serial number of payment order	To whom payable	Amount		Date of payment	Amount paid		Initials of Treasury Officer checking issue	Remarks
		Rs.	P.		Rs.	P.		

Daily Advice list of Receipts and pay		on the requisition		
of the	of	on the	day of .	20,
Date of last prior transaction 1.	The	of	20	

	an	Detaile	ed Head	s of Reco	eipts			ent	Datailad	Hoods of may	vm onts	ds	
	date of challan	osits				eipts	of the Order.	date of Payment Order.	Detailed	Heads of pay	yments T	s refunds	ment
Court's number of challan	date o	ırt dep				Total receipts	Court's No. of th Payment Order.	date of Order.	ent of ourt its.	d of ned rty		aneou	Total payment
	Court's	Civil court deposits				Tol	Court	Court's	Repayment of Civil Court deposits.	Refund of unclaimed property		Miscellaneous	Tot
									I				
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Total receipts and payment at the													
Treasury.													
Total as per Pass													
Book, dated.													
Grand Total													
•••													

¹The date of last prior transaction should invariably be filled in.

Form No. (A) 9-A

Monthly statemen	nt of total peremptory receipts and d	isbursements for	the month of	
The accoun	nt of Deputy Administrator 's mone	y for the month o	of	
	(A) Balance in hand(B) Total receipts during the month		Rs. Rs.	
	() · · · · · · · · · · · · · · · · · ·	Total	Rs.	
	(i) Withdrawals from Treasury	Rs.		
	(ii) On other account	Rs.		
	Total	Rs.		
	(C) Total payment during the month		Rs.	
	(i) Into the Treasury(ii) On other account	Rs. Rs.		
	Total	Rs.	•••••	
	(D) Balance in hand		Rs.	
* Because the	Abstract for use in Treasury			
amount has already	Receipts		Payment	
been incorporated in Treasury.	(A)+(B) (ii) Rs.		(C) (ii) Rs.	
+Because the amount will not appear in	*Deduct (C) (i) Rs. +Deduct (D) Rs.		*Deduct (B) (i) Rs.	
Treasury account during the month.	Balance Rs.		Balance Rs.	
S	Posted on the receipt side Rs per contra.	and on the Payment side		
AG's Office			Treasury Officer	
Auditor			Superintendent	
Forwarded to the Tro	•		for incorporation in the	
Treasury accounts for	or the month of		Designation	

at the Court or at the Treasury.

FORM No. (A) 10

Date of last prior transaction. (1) The of20
Subordinate Courts Daily Advice List of sums received and paid under the orders of the court of
on theday of 20, being the date of actual receipt or actual disbursement

(N.B.-This statement is to be compiled from Registers Nos. (A) 15, (A) 16, and (A) 20.)

Receipts	Rs.	P.	Payments	Rs.	P.
Judicial deposits exceeding Rs. 5 each.			Repayment of deposits exceeding in amount Rs. 5 each received in all previous years, as per detailed register attached [From No. (A) 16]		
Judicial deposits of Rs. 5 and under.			Repayment of deposits exceeding in amount Rs. 5 each received in last year.		
Fines and for feitures.			Repayment of deposits exceeding in amount Rs. 5 each received during the previous months of the current year.		
Stamp duty and penalties.			Repayment of deposits exceeding in amount Rs. 5 each received during the current month.		
Miscellaneous and petty receipts.			Repayment of B deposits received during the year of account.		
			Repayment of B deposits received during the year preceding the year of account.		
Total			Total		

Certified that this statement has been examined with the Cash books, Guard file of Chalans and Registers of Payment Orders and is correct.

Certified also, that my Registers of Deposits not exceeding Rs. 5 are written up to date and are in order.

Judge-in-charge

To

THE DISTRICT JUDGE OF

- 1. The date of last prior transaction should be invariably filled in
- NOTE 1. This Daily Advice List will be furnished only by the Judge in charge of account of the Courts at other than the Sadar station who may either be a Civil Judge (Senior Division), or a Civil Judge (Junior Division), but no such list will be sent by any of the Courts at the Sadar station-*Vide signature* at foot.
- NOTE 2. The daily advice list should be preserved for two years.

T	A	\sim	\sim	\cap	T	N	דיו	_		\sim	D	Λ.	ЛC	۲
1-	А	U	U	U	U	ı١١	١ı	L	г	U	אי	ΙV	ĸ	•

Plus and minus memorandum of deposits in the court of						
		Rs.	P.			
Balance of last month						
Amount of 'A' deposits received month	during the {Repaid during the month {Not paid during the month					
Amount of 'B' deposits received month	during the {Repaid during the month {Not repaid during the month					
	Total					
	{Received during 20 20					
Amount of 'A' deposits repaid during the month	{Received during 20 20 {Received during 20 20					
during the month	{Received during current year {Previous month {Current month}					
Amount of 'B' deposits repaid during the month	{Received during 20 20 {Received during 20 20					

Balance of deposits outstanding

Certificate

Total

Certified that on a comparison of the Treasury Advices with postings therefrom in the guard file of challans and the Registers of Payments orders of deposit, receipts and of Repayments, the amounts entered above as received and paid are correct.

The20	Judge-in-charge

- NOTE- (i) The opening balance in the plus minus Memo, for the month of April each year should be classified year-wise and the totals of the statement of Lapsed Deposit must be deducted by a separate entry from the plus minus memorandum drawn up at the end of April, so that the plus minus memorandum may show only the balance actually outstanding upon the Registers of the Court concerned.
 - (ii) The repayment of (B) deposits received in the year of account and in the year next proceeding should be shown separately.
 - (iii) As the lapsed statement is divided into four parts, the amount under each part be indicated separately in the plus and minus Memo.

FORM No. (A) 12

Statement of Lapsed 1 Deposits of the

Deposits of the Treasury for the year 20.....20......

Civil or Criminal Courts

Parti	culars of	f Depos	sits	For use in Acc	countant-Gene	eral's O	ffice	
Year	No.		ance	No. and date of Refund order	Amount of Refund sanctioned	Init	ials	Remarks
		Rs.	•			Rs.	P.	

Note - A separate statement must be rendered for each of three kinds of balances therein indicated to be transferred to credit of Government, and only one item should be entered in each page of this form, i.e., this page should contain six items.

	FOR	M NO. (A) 12	A			FOR	M No. (A	A) 12A				FOR	M No. (A) 12 A		
Receipt for	payment	into Cou	rt for (L.A.) d	leposit	Receipt for	payment	into cour	t for (I	L.A.)	deposit	Receipt for	payment	into cour	t for (I	A.)	deposit
Name of wor TO THE JU THE compensati purpose, pa deposit in 1894:-	Sum of ion for layable as	Rsland taked	OURT o en up below	AT on ac for to	count of the above ndered for	Name of word TO THE JULY THE compensation purpose, particularly deposit in 1894 :-	UDGE OF sum of lon for layable as	F THE CORsand take	OURT n up below,	AT on a for i	account of the above ndered for	Name of acquired TO THE JU THE compensati purpose, padeposit in 1894.	sum of layable as	Rsand take	OURT n up pelow,	AT on a for is te	ccount of the above ndered for
Serial No. in award statement No.	Names of parties	Area of land	paya	ount ble to ich	Remarks	Serial No. in award statement No.	Names of parties	Area of land	Amo paya to ea	ble	Remarks	Serial No. in award statement No.	Names of parties	Area of land	Amo paya to ea	ble	Remarks
		Acres	Rs.	P.				Acres	Rs.	P.				Acres	Rs.	P.	_
	Total						Total						Total				
		L	and A	cquisiti	ion Officer			Lar	ıd Acqı	uisiti	on Officer			Lan	ıd Acqı	isiti	on Officer
Dated	20	9				Dated	20					Dated			20		
RI Civil Court		the abo	ve am	ount fo	or credit to	Received the Deposit.	ne above	amount f	or cred	it to	civil court	Received the Deposit.	ne above a	amount f	or cred	it to	civil court
				Judge						Judge						Judge	
NOTE - The of compendeposit.						NOTE - amounts of court for de	f compen					NOTE - 7 amounts of court for de	f compens				

FORM No. (A) 12 (B) A.G No.246 (old)

FEES FOR THE CUSTODY OF WILLS

Certificate to be attached to Bills for "FEES FOR THE CUSTODY OF WI	LLS"
[Vide Bihar and Orissa Treasury Manual, paragraph 237, clause (10)]]

[vide Binar and Orissa Treasury Manual, paragraph 257, clause (10)]
[To be attached to Bill for Rsdrawn in the month of
Certified that the charges including in this bill have been drawn in accordance with the
scale laid down by Government in the notification, dated the 23 rd May 1982 (Calcutta Gazette,
page 505) and that each Court-fee stamp for which commission is drawn on is defaced with the
words "Commission allowed". Certified also that the fees drawn on previous bills (with the
exception of those deducted above) have been disbursed to the proper person and his receipt
taken in the acquaintance roll filed in my office.
District
Dated

Form No. (A) 12.C

Form No. (A) 12.C

COUNTERFOIL OF CHEQUE RECEIPT

CHEQUE RECEIPT

Serial numberYear	(For use by a process-server who is authorized to receive money under a Civil Court Process)
Process number	,
	Serial numberYear
Name of Court	Due core granden
Nature and number of the case	Process number
Trutture and number of the case	Name of Court
Amount realized (in words)	
	Nature and number of the case
On what account	Amount madized (in wanda)
Name of payer	Amount realized (in words)
Tunic of payer	
Date	
	On what account
Signature of the peon	
Signature of the payer	Name of payer
Initial of Deputy Administrator with date	Date Signature of the peon
1 2	6 r

FORM No. (A) 13

Register of payment Orders issued by	[,] theo	f in the month
of	20	

	No. of ders	aid	Nature of repayment and number of		NT TO BE IED IN -	Initials	Date of payment	Initials	S
Date	Consecutive No. payment orders	To whom paid	item in the Register of Receipt against which it is to be taken	Court	Treasury	of judge in charge	by cashier or treasury	of Judge in charge	Remarks
1	2	3	4	5	6	7	8	9	10

NOTE 1- After the receipt of the Treasury advice for the last day of the month the monthly totals of this register should be compared with the monthly total of the Register of A/B Deposits Repaid. The difference, if any, will be due to;-

- (a) The amount of payment orders issued in during the month but not cashed during the month;
- (b) The amount of payment orders issued in respect of refund of fines and miscellaneous receipts and court-fees; and
- (c)The amount of payment orders issued in the previous month but cashed in the current month.

The amounts, of those payment orders which have absolutely lapsed according to rule 624 (c) at page 178 of the Court's General Rules and Circular Orders, (Civil) Volume I, 1985 Edition should be written off.

Items entered in the Register with respect to the refund of fines and miscellaneous receipts should be compared with the monthly totals of repayment in the Register in Form No. (A) 20.

NOTE 2 – The signature of the recipient with the date of receipt of the payment order should be taken in the remarks column.

NOTE 3 – In column 9, the Judge-in-charge must note (1) the page number and the volume number of the General Cash register or P.C Register in which the amount withdraw in payment order has been entered by the cashier and (2) the serial number and the value of court fee stamps as allotted in the register of petitions and court fees and the number of suit or case in which they were filed after purchase of the same by the cashier in respect of succession certificate cases.

FORM No. (A) 14

TREASURY PASS BOOK

The court of

in account of current with the Treasury

(Payments and Remittances from Courts) Dr. Cr. Court's particulars of Signature Signature Courts Court's each payment to of initials or initials Court's Date of No. of Date of No. of public of remittance at of particulars of of Amount Amount payment receipt entry in payment the day's close to the Treasury receipt Treasury order challan Treasury Officer Officer 2 7 8 9 1 3 4 5 6 10 TOTAL Cash remittance from The Court. Total .. TOTAL FOR THE DAY AS PER RECEIPT SIDE.

			tor	ddress							Ι	DETAI	LS OF	REPA	YMEN	T			
Date of receipt	Annual Consecutive no. of each deposit	No. of Challans and dates	Name, father's name and address of the depositor	Nature of deposit, with name, father's name and address of the payee	Amount of each deposit	Initials of judge in charge	Monthly Total	Date	Amount of each repayment	Initials of Judge in charge	Date	Amount of each repayment	Initials of Judge in charge	Date	Amount of each repayment	Initials of judge in charge	Total repayment	Amount lapsed and credited to Government	Balance credited to clearance Register
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20

D	ETAILS DEPOSI		PRES REPAY	S AS TO SENT YMENT	her		ransfer.	Rece duri previ	ing ious		Received Curren		t	rge	
Date of receipt	No. as per Register of receipts	Amount or balance of deposits	Date of cashing payment order whether at Court or at Treasury	Date of granting payment order, as per Court's Register	No. of repayment voucher	To whom repaid	Whether paid in cash or by transfer.	yea 20	20	Received last year	Previous months	Current month	Initials of Accountant	Initials of Judge in charge	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

- NOTE 1- Separate registers must be maintained for each of these two classes of deposits.
- NOTE 2- Columns 14 and 15 are not required to be filled up in the copy sent to the Accountant-General.
- NOTE 3- Each entry in this register should be compared with the corresponding entry in the Register of Payment Orders.

Extract Register of Receipts ofDeposits at the Treasury in the month of20.......,

						D	etails	s of r	epay	men	ts (to	be p	oste	d in .	Acco	unta	nt-G	enera	ıl's C	Office	e)									Balar	nce of
)						I	n the	year	of r	eceip	ot							In tl	ne fo	llow	ing y	ear					deposit	each c	leposit
Date	Number of each deposit	From whom received (1)	Nature of each deposit	Amount of each deposit	April	May	June	July	August	September	October	November	December	January	February	March	April	May	June	July	August	September	October	November	December	January	February	March	Total repayment of each d	Lapsed and credited to Government	Transferred to Clearance Register
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
				Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs

⁽¹⁾ The name of the person from whom, not that of the officer through whom the deposit is received, must be given.

I-ACCOUNT FORMS

FORM No. (A) 18

Clearance Register of A Deposits received at Treasury in 20..... still outstanding on 1st April 20......

		ved.									De	tails	of R	epay	men	t (To	be p	osteo	l in t	he A	ccou	ntan	t-Ger	neral	Offi	ce)					
		m recei						In	the s	secor	nd ye	ar A	fter I	Rece	ipt						In the	e thii	d ye	ar af	ter re	ceip	t				ent.
Date	Number of each deposit	Name, father's name and address of the person from whom received.	Name, father's name and address of the payee.	Nature of each deposit	Balance of each deposit	April	May	nue	July	August	September	October	November	December	January	February	March	April	May	June	July	August	September	October	November	December	January	February	March	Total repayment on each deposit	Balance of each deposit lapsed and credited to Government.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
						Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs

Note- The challan number and the date of original deposit should be noted in column 2 below the number of the deposit.

I-ACCOUNT FORMS

FORM No. (A) 19
District Judge's Daily Register of Deposits advised as having been received and repaid under orders of the Sub-ordinate Courts.

		Deposits ex	ceeding in a	mount Rs. :	5 Each			Deposi	t of Rs. 5	and under	
Date of actual receipt or repayment as advised	Total amount	Repaid on account of all	Repaid on account	Repaid or of Curre		Total amount	Amount	Amount		Daily	Initials of
as advised	received	previous years	of past year	Previous months	Current month A	repaid	received	Previous year	Current year	balance B	District Judge
1	2	3	4	5	6	7	8	9	10	11	12

Note – The column marked A should be proved monthly by comparing the difference between it and the column "Total amount received" with the statement of Outstanding Deposits. The column marked B should be tested by comparing the balance on the last day of each official year with the list of unpaid deposits.

FORM No. (A) 20
Register of Miscellaneous Receipts and Repayments in the Court of the

	, and where	n realized			sury	operty of the overnment	de and section	genera fines	her al fees, s and itures		np duty penalty		eellane ous	l stores, etc.		arge	Refuse the car fines forfei	se of and	arge	
Consecutive number	Name of the Court, date of order, necessary, particulars	Name of the person from whom	Date of realization	No. of challan	Date of remittance to Treasury	Sale-proceeds of the unclaimed property of th intestate and others credited to Government	Fine under Criminal Procedure Code under which imposed	Forfeiture and fine under Civil procedure Code	Forfeiture of earnest money by defaulting bidders	Amount of duty levied	Amount of penalty levied	Sale-proceeds of forms	Other items	Sale-proceeds of old furniture and	Total	Initials of the Judge-in-charge	Date	Amount refunded	Initials of the Judge-in-charge	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	`18	19	20	21

- NOTE 1 The entries in this Register should be compared daily with the corresponding challans in the guard file of challans,
- NOTE 2 The details of items included in column 5 should be forwarded to the Treasury Officer when remitting the amounts to the Treasury.
- NOTE 3 Receipts under the head sale-proceeds of old furniture, etc. are credited to "XXV-Miscellaneous" in the Treasury Accounts.
- NOTE 4 The fee and salary of Finger print Expert and the cost of photographic enlargement received as peremptory receipt should not be posted in the register.

FORM No. (A) 21 Register of counterfoils of receipts granted by Cashier for Peremptory Cash Receipts

No	NoDated
Date	Received from
Name of payer	the sum of
On what account	Rs.
Amount	(Signed)
	Cashier of the Court of the
	at

NOTE - The counterfoils and the corresponding receipts should be serially numbered before this book is brought into use (G.L. No. 7 of 6^{th} August 1896).

FORM No. (A) 21-A	FORM No. (A) 21-A
No	Receipt in respect of money paid under Order XXI, Rule 77(2) of the Code of Civil Procedure
Date Name of Payer Amount	No Dated
In the Execution Case No of 20 of the	the sum of Rs In Execution Case Noof 20of the Court of the
Court of the	
Signature of the Deputy Administrator or Cashier receiving the Money	Signature of the Deputy Administrator or Cashier receiving the Money

NOTE- The counterfoils and corresponding receipts should be serially numbered before this book is brought into use.

Peremptory Cash-Book of the	Court of	for the	$\dots day of the month of \dots$	
	20		, ,	
Dr.				Cr.

				(ON ACC	DUNT	OF			nent		cer						ON	ACC	DUNT	OF		
Serial No. of the deposit	From whom received	Particulars	Witnesses' expenses	Prisoners' diet	Commissioners' travelling allowances				Total	Date (and amount) of repayment	Initials of the cashier	Initials of the Checking Officer	To whom paid	Particulars	Serial No. of the deposit	Witnesses' expenses	Prisoners' diet	Commissioners' travelling allowances				Total	Signature of payee
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24

- NOTE 1 When unexpended diet-money is refunded by a peon, the amount shall be entered in this Register against a new serial number ,the serial number of the original deposit being written below the later, thus 27/7.
- NOTE 2 Receipts of money should be required to affix their signature in the last column against each item of money paid to them. The practice of bracketing two or more items and affixing one signature should not be permitted. (*Notes 1 and 2 inserted by G.L. No.7 of 6th August 1896*)
- NOTE 3 When any payment is made by money-order, the money-order receipt, in original, shall be pasted into the column provided for "signature of payee".

FORM No. (A) 23

General Cash-Book

Dr. Cr.

From whom received	On what account	Amount	received	Number of payment order	To whom paid	Amou	nt paid
2	3	4	1	5	6	,	7
		Rs.	P.			Rs.	P.
	received	received On what account	received On what account Amount 2 3	received On what account Amount received 2 3 4	received On what account Amount received payment order 2 3 4 5	received On what account Amount received payment order 10 whom paid 2 3 4 5 6	received On what account Amount received payment order 10 whom paid Amount 2 3 4 5 6

NOTE – At the time of transfer of charge the provisions of rule 64 at page 28 of the Orissa General Financial Rules, Vol. 1 (1950 edition) should be observed.

I-ACCOUNT FORMS

FORM No. (A) 24

Register of Intestate Property received in custody by the Deputy Administrator of the District Court

Consecutive No.	Date	Name of the deceased	Particulars of property		unt of lue	Date of receipt	Date of proclamation	How disposed of with date	Remarks
1	2	3	4	4	5	6	7	8	9
				Rs.	P.				

FORM No. (A) 25
Register of applications for payment-order

		Scriat 140.
	2	Name of applicant
	3	Nature, number and year of the case
•	4	Name of the Court
	5	Date of application
	6	Date of sending to the Accountant for audit
,	7	Date of return by the Accountant
3	8	Date when sent to the Record-Room
	9	Date of receipt in the Record-Room
	10	Date of return by the Record-Keeper
	11	Date of receipt in the office
	12	Date of audit by the Chief Ministerial Officer
10	13	Date when sent to the Accountant
	14	Date when sent to the Accountant-General for sanction
10	15	Date when received back from the Accountant-General
10	16	Date when payment order passed or in case of refund orders, the date when it is made over to the claimant for encashment in the Treasury
	17	Remarks

- Note 1– This Register will be kept by every Chief Administrative Officer, Accountant and Record –keeper. The Record –keeper will be required only to fill up Columns 1 to 4 and 9 to 10 and the Accountant columns 1 to 4,6,7 and 13 to 16.
- Note 2-Entries should be numbered serially according to the financial year.
- Note 3 Applications for payment orders filled by the Deputy Administrator should be entered in the register both by the Chief Administrative Officer and the Accountant.

FORM No. (A) 25-A

Register of money – orders received in the Court of

Serial No.	Date of receipt	Amount	By whom remitted	Number of money- order with name of Post Office	Purpose of the remittance with number of the case and name of the Court in which the money is to be deposited and names of parties	Signature of the Presiding Officer	Signature of the Judge-in- charge	Remarks
1	2	3	4	5	6	7	8	9
		Rs. P.						

- NOTE 1. This Register shall be maintained by the Chief Administrative Officer of each Court and all money-orders received by the Court.
- NOTE 2. The Cashier should not receive any remittance directly even though addressed to him by name or designation.
- NOTE 3. As soon a money-order is received the Chief Administrative Officer shall make an entry in the Register. The entry shall be signed by the Presiding Officer before order directing the Cashier to receive money is passed.
- NOTE 4. On the 5th of each month the Register should be placed before the Judge-in-charge of accounts for verification of the entries of the preceding month with the Cashier's Registers.
- NOTE 5. Entries should be numbered serially according to the financial year.

I-ACCOUNT FORMS

FORM No. (A) 25 B

Register of sanction orders of refund of lapsed deposits received from the Accountant-General

1	Serial No.
2	Name of applicant
3	Name of Court
4	No. and year of the case
5	No. and year of the Miscellaneous non- Judicial case
6	No. and date of sanction of Accountant- General
7	Date of receipt
8	Date of notice to the applicant
9	Date of appearance of the applicant
10	Date of making over the original letter of authority to the claimant
11	Date of encashment by the Treasury with Treasury Voucher No.
12	Date of intimation sent to the Accountant- General
13	Date of return of the refund order to the Accountant-General, if unclaimed within a year
14	Remarks(The amount of the refund may be noted here)

FORM No. (A) 26

Register of Sanction Orders

Sl. No	Date of Sanction	From whom received	Letter No. and date	Particulars	Amount sought for sanction	Amount actually sanctioned	Budget head from which the amount is sanctioned	Letter No. and date of communication	Signature of the Sanctioning authority and in his absence the Registrar, Civil Courts.
1	2	3	4	5	6	7	8	9	10

FORM No. (A) 27

Establishment Register Relating to Non - Gazetted Officers of the Judgeship of......

1	Name of Establishment
2	No. of post in each category
3	Name of incumbent and educational qualification
4	If the post is temporary or permanent
5	Order number and date of competent authority sanctioning the post
6	Date of appointment of present incumbent to post with indication of nature of appointment (i.e.) officiating provisional or permanent
7	Date of joining the post
8	G. O. No. and date of making the temporary post permanent
9	Date of incumbent's birth and verified by whom
10	Scale of pay of post
11	Date of retirement
12	If belongs to Scheduled Caste or Scheduled Tribe
² [13	Date of passing the departmental Examination
14]	Date of Confirmation
15	Remarks

² Inserted vide C.S. No. 3 dated 04.12.1996

II-REGISTERS

(i) Primary

FORM No. (R) 1

I-Register of money and movable suits

II- Register of title suits

Court of the	of	at	
Register of c	civil suits in the year	r 20	

									(Clain	1	Ju	dgme	ent	Ap	peal				Exec	cution			Result xecut		tion 144, of Court		
Serial number of bate of presentati Serial number of suit dealt S.C.C. power Name Description Place of resider Particulars Amount or val For what. or am For what. or am Number and year of appeal with date appealate Cou appealate Cou appellate Cou appealate Cou count and amount of co		nto Court	, detained in civil	n than payment or every return	or under sectite and name	or amount still due	Remarks																					
of		of suit	Name	Descripti	Jo	Name	Descripti		Particula	mount or	cause of	Date	For who	what. or	and	appeal with appellate	Particulars	Date	and date		what, and	Amount of	Amount paid into	Name of person, if any, Prison	Minute of other return arrest or date of e	Orders in appeals, revisions C.P.C., in execution with da	Relief or am	Rem
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29
																										•		

- Note 1 Cases remanded by Appellate Courts to lower Courts under Order XLI, rule 23 C.P.C., will be readmitted and entered in the General Register of suits under their original numbers. In each case the letter R will be affixed to the number to be entered in column 2.
- Note 2 In column 14 should be indicated whether the decision was ex parte, on compromise or on contest or on contest against all or any of the defendants
- Note 3 When the Court of execution is other than the Court which passed the decree, the name of the executing Court should be given in column 20
- Note 4 The result of second appeal should be entered in columns 16 and 17
- Note 5 Where there are numerous Plaintiffs or numerous defendants the names and description of all the plaintiffs and defendants should be entered in this Register
- Note 6 In column 15 the terms of compromise relevant to the subject matter should be noted briefly.

II-REGISTERS

FORM No. (R) 1-A

Supplementary Register, Court of the Additional.....

I-Register of money and movable suits

II-Register of title suits

		No. of suit	Name of parties	Date of	Judg	ment	
Serial	No.	in the original court	A,B(and others)Vs. C,D(and others)	receipt in the additional court	Date	Result	Remarks
1		2	3	4	5	6	7

- NOTE (1) Cases remanded by Appellate Courts will be entered under its original number with letter 'R' against it.
 - (2) When cases are received on transfer from several Courts, the designation of such Courts should also be indicated in column 2.

FORM No. (R) 1-B

Register showing the number of suits in which preliminary decrees have been passed but which are pending for final decrees (namely, suits for partition, taking of accounts, ascertainment of mesne profits, etc.).

SL. No.	Number of suits	Names of parties	Date of preliminary decree	Date of application for final decree	Date of final decree	Date of consignment to Record Room	Remarks
1	2	3	4	5	6	7	8

NOTE – In case of final decree petition relating to a decree passed by the Civil Judge (Junior Division) filed before the Civil Judge (Senior Division) on account of the reduction of the pecuniary jurisdiction of the Civil Judge (Junior Division), it should be entered in this register. After disposal of the final decree, the Civil Judge (Senior Division) should communicate the result to the Civil Judge (Junior Division) concerned for entering the same in the suit register.

³[FORM NO. (R) -1 C]
INSTITUTION REGISTER TO BE MAINTAINED BY THE FAMILY COURT (CIVIL)

Serial No.	No. & year of the cases with Section of Law	Date of application/ admission/ institution of the case	Name, age, gender & address of the applicant	Name of the person, if any, under whose custody the minor is residing	Name of child (if any), age & gender place of birth of the child whose custody and maintenance are subject of adjudication	Name, address of the opposite party	Date of issue of summons	Date of appearance of the opposite party	Date of order passed by the Judge, Family Court	Preliminary order	Final order	Action taken , if any, in case of default on payment of maintenance awarded by the Family Court	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14

^{*} This register shall be verified by the Presiding Officer once in every week.

-

³ Inserted vide C.S. No.10 dated 03.03.2021.

II-REGISTERS

FORM No. (R) 2

Register of Miscellaneous Judicial cases in the Court of District.....

SI. No	Date of application, reference or proceedings	Act and section of Act under which Preferred or started	Names of the parties	Particulars of the case	Name of the objector, if any	Order passed and date	Remarks (The particulars of any order passed on appeal or revision shall be entered in this column)
1	2	3	4	5	6	7	8

NOTE 1 – In this Register should be entered all Miscellaneous Judicial cases mentioned in rule 431 of G.R&C.O (Civil) Vol I, 1985 Edition except insolvency petitions which shall be entered in a separate register in Form No. (R) 2-A.

Note-2. The following information should also be noted in the column for remarks-

- (i) In the case of applications for probates and letters of Administration:-
 - (a) The action taken by the Court in cases in which an estate has been found to have been undervalued in the first instance.
 - (b) The date of filing of the inventory mentioned in section 317 of the Succession Act of (XXXIX of 1925.)
 - (c) The date or dates of submission of the accounts referred to in the same section
 - (d) Value of estates and value of court-fee paid there
- (ii) In the case of applications in respect of minors and lunatics:-
- (a) The date of filling of the inventory mentioned in section 34 of Act VIII of 1890; section 76, Act IV of 1912
 - (b) The date or dates of submission of accounts referred to in the same section
- (c) In regard to Act VIII of 1890, if no inventory or accounts have been required by the Court the fact should be stated.
- (d) The order requiring Proof to be furnished within a certain time of the manner of disposal of the sale-proceeds of a minor or lunatic's property should be quoted and a note made when it has been complied with.
 - (e) Value of the estate.

- (iii) In the case of applications to sue or appeal as in indigent person:-
 - (a) The corresponding number of the suit or appeal, as the case may be
 - (b) Date of sending the decree to the Collector
- Note-3. The cases under the Indian Succession Act, 1925 should be entered in a separate volume in From (R) 2
- Note-4. When a case for probate or Letters of Administration is transferred to be head of suit from the date upon which it becomes contested, an entry to that effect in red ink specifying the number of the suit and the date from which the case is transferred to the head of suit should be made in Col.7 of this register.
- ⁴[Note 5 In Misc. cases arising out of original Jurisdiction, the address of the parties shall also be entered in Column-4 of the Register.]

-

⁴ Inserted vide C.S. No. 4 dated 18.05.1996

II-REGISTERS

FORM No. (R) 2-A

Register of insolvency Petitions in the Court of the District......

1	Number and date of petition
2	Name and description of petitioner(And whether debtor or creditor and if debtor whether under arrest or imprisonment or not)
3	Name and description of contesting opposite party(And whether debtor or creditor)
4	Whether for summary disposal under section 74 or regular procedure
5	Order passed regarding adjudication or dismissal with date or on petition, if any, for withdrawal.
6	Time fixed for applying for discharge.
7	Date of application for discharge
8	Name of receiver and fees paid to him, if any
9	Total amount of debts according to petition
10	Total amount of proved debts
11	Total amount of assets according to petition
12	Total of assets realized
13	Purport of order of discharge (Whether conditional of absolute) or order of annulment (Whether under section 35 or 43) with date.
14	Date of dividends and dates of distribution
15	Final order
16	Remarks. (Note-Regarding enforcements of penal provisions)

Serial number of application Date of application Date of application Date of suit and number in General Regiss Date and nature of decree and where it has been to the name of the Court which passed the dece executing court. Amount of decree still un satisfied Amount of decree still un satisfied Amount of decree still un satisfied Mode in which assistance of Court is requil Results with date Amount realized Amount still due under decree Date of confirmation of sale Date of preparing the sale certificate Date of delivery of the certificate to the auction purchaser. Date of sending copy to the Registry Office. Application with date under order XXI, rules 95 Results with date Application with date under order SXI, rules 95 Results with date Results with date Application with date under order SXI, rules 95 Results with date Results with date Application with date under order SXI, rules 95 Results with date Results with date			ter	ransferred ree.			red						I	n the		ale of in	mmovabl	e	appeal or
1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21	Serial number of application Year of suit and number in General Register and nature of decree and where it has been transfer the name of the Court which passed the decree. mber and date of previous application (if any) to th executing court. Amount of decree still un satisfied Names of persons applying for execution rson or persons against whom execution is required Mode in which assistance of Court is required Nature and number of case Results with date Amount realized Amount still due under decree Date of confirmation of sale Date of preparing the sale certificate		of delivery of the certificate to the purchaser.			Results with date	(The particulars of any orders prevision shall be entered in this												
	1	Dat Date		18	19	20	21												

- Note 1 The date of sending a certificate of satisfaction or non-satisfaction in the case of decrees received from other Courts for execution shall also be entered in the Remarks column.
- Note 2 Where the trial Court decree has been merged in or modified by the Appellate Court decree and if the Appellate Court decree is being executed, the number and year of the appeal, or the appeals, if any, should be entered in column 4.
- Note 3 -The date of destruction of undelivered Sale Certificate shall be noted by the Chief Administrative Officer in column 18 in red ink.
- Note 4 The date of delivery of possession of immovable property and the name of the person in whose favor the delivery was given should be entered in column 20.
- Note 5 The value of non-judicial stamps and signature of the party receiving the sale certificate with date should be noted in column 21.

II-REGISTERS

FORM No. (R) 4-A
Register of decrees of other Courts received on transfer for execution under sections 38 and 39,
Civil Procedure Code

1	Serial No.
2	Date of receipt
3	Number and class of suit and the names of parties
4	The court from which received
5	Name of the Court to which the decree has been made over for execution
6	Number and year of the connected execution case.
7	Result and date of its communication to the Court which passed the decree.
8	Remarks

NOTE - Columns 1 to 4 and 6 to 8 to be filled in by executing Courts, subordinate to the District Court, Columns 1 to 5 and 8 to be filled by the District Court, but when such district Court is the executing Court also, columns 6 and 7 also to be filed in by such Court.

FORM No. (R) 4 B
Register of decrees transferred to other courts for execution

Sl. No.	Date of application	Number and class of the suits and the names of parties	A Order passed with date	Name of the court to which the decree is transferred for execution.	Date on which copy of the decree along with certificate of non-satisfaction was sent to the transferee court.	No. of the execution case with date of institution in the transferee court.	Result of the execution with date of disposal in the transferee court.	

FORM No. (R) 5

I-Register of Money Appeals

II- Register of Title Appeals

IN THE COURT	OF

Register of Appeals from Decrees in the year 20......

		A	ppellant	(s)	Res	sponden	t(s)	D	ecree app	pealed fro	om		Judgmen	t	Remarks
Date of memorandum	Number of appeal	Name	Description	Place of residence	Name	Description	Place of residence	Of what court	Number of original suit	Particulars	Amount of value	Date with Court	Confirmed, reversed or varied.	For what, or amount	(The particulars of any Orders passed on Second Appeal or revision shall be entered in this column)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

- NOTE 1-Where there are numerous appellants or numerous respondents, the names and description of all the appellants and respondents should be entered in this Register.
- NOTE 2- Column 12 is intended to show the actual value of the subject-matter of the appeal
- NOTE 3- The date of sending copies of judgment, and decree to the lower court shall be entered in the remarks column.
- NOTE 4- In column 14, it should be indicated whether the decision was ex parte on compromise or in contest against all or any of the respondents.

FORM No. (R) 6

SUPPLEMENTARY REGISTER

I-Money Appeals

II-Title Appeals

III-Miscellaneous Appeals

Serial No.	Number of appeal in the District Judge's Register	Name of parties	Date of receipt in the Additional Judge's or the Civil Judge's (Senior Division) Court	Date of Institution/Date of admission of appeal	Date of disposal	Result of Appeal	Remarks
1	2	3	4	⁵ 5	6	7	8

Note- (1) In column3, the name of the 1st appellant and of the 1st respondent only need be entered, when there are other appellants and respondents, the fact may be indicated by the words "and ors."

Note- (2) The date of sending copies of judgment and decree to the lower court shall be entered in the remarks column.

-

⁵ Inserted vide C.S. No.2 dated 23.07.1994

FORM No. (R) 7

SI. No.	Date of Appeal	Name and residence of Appellant	Name and residence of Respondent	Court which passed the Order under Appeal	No. and year of suit or Proceeding	Date of order	Particulars of order	Date of decision of appeal	Order on appeal	Remarks (The particulars of any orders passed on Second Appeal or Revision shall be entered in this column)
1	2	3	4	5	6	7	8	9	10	11

NOTE 1- Where there are numerous appellants or numerous respondents, the name of the first appellant only or the first respondent only, as the case may be, need be entered in the register, the words "and ors" being added to indicate the fact that more than one party is concerned.

FORM No. (R) 7A

Register of revisions instituted in the Court of District Judge...... District...... District......

		of the	the s)	npugned	suit or	der	ır		r parties pear	evision	varied	passed nall be nn)
Serial No.	Date of filing	Name and address of Petitioner(s)	Name and address of the 74pposite party(ies)	Court which passed the impugned order	Name and year of the s proceeding	Date of impugned order	Particulars of order	Petitioner(s)	Opposite party(ies)	Date of disposal of the revision	Confirmed, revised or varied	Remarks (Particulars of any order passed by the Higher forum shall be entered in this column)
1	2	3	4	5	6	7	8	9	10	11	12	13

- NOTE-(1) Where there are many petitioners or many opposite-parties, the names and description of all the petitioners and opposite-parties should be entered in the register.
 - (2) The date of sending copies of judgment to the lower court shall be entered in remarks column.
 - (3) In column 12 it should be indicated whether the decision was ex parte, or compromise or in contest against all or any of the opposite-parties.

(ii) Subsidiary

FORM No. (R) 8

DIARY

	{District Judge
	(Civil Judge (Senior Division)
	{Civil Judge (Junior Division)
took his seat at A.M.	

Petitions Nos. to received

The following cases fixed for the day were then dealt with in the manner indicated column 2:-

		Number of witnesses examined*
1	2	3

The Court rose at P.M.

- *NOTE 1-A running total in red inks should be inserted, from day to day, in order to show the total number of witnesses examined during each quarter of the year.
- NOTE 2- The number of persons examined under order 10 C. P. Code should be noted separately at the bottom portion of column 3.

FORM No. (R) 9

Registers of Petitions and Court-Fees in the Court of the......

Serial No.	Nature of the documents	Number of the case. If any in which filed	Date	Process fees	Affidavit fees	Other fees	Remarks
1	2	3	4	5	6	7	8

NOTE 1- In column 2 use P. for petitions, V, for vakalatnamas. M, for Mukhtarnamas. PI, for plaints, etc. Column 3 is to be left blank if no number has been assigned and also where the register is separately maintained in the Copying Department. The entries are to be totaled daily and daily totals are to be added up at the end of the month and the total is to be carried forward to the next month, and so on.

NOTE 2- A fresh series of consecutive numbers shall be given for each day in column 1 petitions filed in the course of the day shall be separately numbered in column.2 such as P-1, P-2, P-3, etc.

NOTE 3- The daily totals of court-fees entertained in columns 5, 6 and 7 shall be struck and such daily totals embedded up at the end of each month separately.

FORM No. (R) 9-A
Register of Miscellaneous non-judicial cases arising out of the applications for refund of lapsed deposits

Serial No.	Particulars of the suit or case out of which the application arose	Date of application	Name and address of the applicant	Details of the deposit	Final order with date	Remarks
1	2	3	4	5	6	7

FORM No. R (9) B

Register of Process-serving peons

Sl. No	Name of peon	Age of peon at date of appointment	Place of abode	Father's name	Date of appointment	Signature of Judge-in-charge	Remarks
1	2	3	4	5	6	7	8

- Note- 1. The date of security bonds for peons and the names of sureties should always be noted in the 'Remarks' column and the Deputy Administrator should test the entries once in two years and note the result with the date in the same column of the register. If the security bond is invalid, the Deputy Administrator should bring the fact to the notice of the Judge-in-charge. Process Establishment Section for the execution of a fresh bond.
- Note- 2. A permanent register be maintained with proper entries in each column and the signature of Judge-in-charge be taken against each item in column 8.

FORM No. (R) 10
Register of processes served by the establishment under the Deputy Administrator of the Court

1 2 3
Number
Within
Beyond
Diet money
Signature of the wit

- Note 1. Processes received from another district for service should be entered in red ink.
- Note 2. The Register should be placed before the Judge-in-charge, Process Establishment Section daily for his scrutiny and signature.
- Note 3. The issue no. and date of process should be noted in the remarks column.

FORM No. (R) 10 A

Register of service of summons by the parties under order XVI, rule 8, Code of Civil Procedure

On their witnesses in the Court of.....

Serial number	Nature, number and year of the suit or case	Date of order	Date of making over the process to the party	Date fixed for the appearance of the witness.	Amount of process-fees chargeable for effecting service through court.	Remarks
1	2	3	4	5	6	7

FORM No. (R) 11

		S	Acknowledgement taken Hung up Paradanashin Retuned unserved Acknowledgement Hung up Hung up Total Retuned unserved Total for service			(chment of vables	Oth warr ar proc	rants nd esse																
		serving processes	s dealt with	Summons on defendant and notices of appeal Hung up in the absence of the person to be served Acknowledgement Hung up in the absence of the person to be served Acknowledgement Total Hung up in the absence of the bearson to be served Acknowledgement Hung up in the absence of the bearson to be served Acknowledgement Acknowledgement Acknowledgement Hung up in the absence of the bearson to be served Acknowledgement Ack									velled												
Serial No.	Name of Peon	spent in serv	inal proces	Personall absence y served be served Person to		ıl	vice	ıl	vice	ıl	Special duties	Number of miles travelled	Remarks												
Š	Nan	Number of days sp	nber of orig	Hung up Percentage of personal service Hung up Retuned unserved Acknowledgement Total Total Retuned unserved Total Total Retuned unserved Total Total Total Retuned unserved Total Total Retuned unserved Total Total Total for service		Total for ser	Successful	Total for service	Successful	Total for service	Successful	Spe	Number o	X											
		Numb	Nur	knowledgen	Hung Hung Paradan Othe Ackn I percei																				
				Ac									Hun												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26

FORM No. (R) 12

Process-serving Peon's Diary

Date of journey	From	То	Distance in Kilometers	Nature of process received for service	On whom served	How served	Date on which returnable	proces	unt of ss-fees other ealized	Remarks
1	2	3	4	5	6	7	8	Ģ)	10
								Rs.	P.	

NOTE 1-Each process requiring personal service, to be marked P, in column 5. The number of such processes and the number of processes actually personally served, to be totalled at the end of the month.

NOTE 2- Halts and the reasons for them, should be recorded in column 10. All payments made, and detailed thereof, should also be entered in column 10.

Serial No. Name of Peon 1st 2st 4th 4th 4th 4th 5th 7th 8th 9th 9th 11th 11th 11th 11th 11th 11th

NOTE 1- Sufficient space should be left between each name to enable two to three sets of entries to be made in column 4, where necessary.

NOTE 2-The following letters should be used in column 3 in writing up the register to indicate particulars of the Peon's occupation.

L- On leave, a line being drawn up to the date when the leave expires

M-Serving processes in the Mufassal.

S- Under suspension

T- Serving processes in Town (8 kilometers of radius) beat

X- Absent without leave, or beyond the due date for return from Mufassal

G-Guard duty

D- Special duty

NOTE 3- The signature of the process-server in token of his presence in the office should be obtained in column 3.

FORM No. (R) 13-A

Deputy Administrator's Register of valuable Movables

Sl. No.	Year and number of the suit or case	Description of valuable	By whom produced and date	Date of production in Court or Appellate Court	Date when recommitted to the custody of the Deputy Administrator	Signature of recipient with date	Remarks
1	2	3	4	5	6	7	8

NOTE- The register shall be examined from time to time by the Judge-in –charge and the fact of such examination having been made together with such instructions or remarks as may appear necessary shall be entered by him.

 $\label{eq:FORM NO. (R) 13-B}$ Register of securities taken from ministerial and non-gazetted officers.

				in his	pted	Natu	re and am	ount of sec	curity					ion	
Sl. No.	Name of the officer	Post	Pay of post	Maximum amount ordinarily in his hands at any one time	Amount of public money adopted as basis of Security	Security bond	Cash	Government promissory	Landed property	Name(s) of sureties	Date of surety bond	Paid up-to-date	Balance due	Date and result of verification security	Remarks
1	2	3	4	5	6			7		8	9	10	11	12	13

FORM No. (R) 14

Register of applications for copies in the Court of the.....

unused folios and stamps returned. 91 Name of Typist or Copyist Remarks

NOTE 1- The register shall be put up to the Judge-in-charge daily, after the first two hours of the Court's sitting

NOTE 2- The letter No. and date of transmission of application to the Judge-in-charge should be noted in the remarks column

II-REGISTERS

FORM No. (R) 14-A

Register of applications for copies of Judgment and Decree for the purpose of filing appeal or revision in the Court of the......

	1	Serial No.
	2	Name of applicant
	3	Date of application
	4	Nature of document of which copy is applied for and number of year and case in which filed
	5	Date of notifying requisite number of folios and stamps
	6	Date of putting in requisite folios and stamps or deficit in respect thereof
	7	Date on which document to be copied was received in Copying Department
	8	Number of folios and amount of Court fees filed
	9	Number of folios and the amount of Court fees used
Rs. P.	10	Urgent fees
	11	Searching fee
	12	Information fee
	13	Date on which copy is ready for delivery
	14	Date on which document copied was returned to proper office
	15	Date on which delivery was taken or unused folios and stamps returned
	16	Name of Typist or Copyist
	17	Date of Judgment or order or date of disposal of the suit or case
	18	Date of Decree
	19	Remarks

FORM No. (R) 14-B

Register of applications for free copies required by Public Officers

Sl. No.	Date of requisition or application, if any	Name of the applicant	Description of documents or paper to be supplied	Date when made over to the typist or copyist	Name of the typist or copyist	Signature of typist or copyist with date	Date when the copy is made over to the Chief Administrative officer or Head Clerk	Number of words typed	Remarks
1	2	3	4	5	6	7	8	9	10

FORM No. (R) 15

Register of information to parties about stamps and folios necessary for copies applied for

NOTICE – Applicants are informed that it folios and stamps specified in columns 5,6,7 and 8 are not supplied within three days of the date given in column 1, their applications will be struck off.

					To be supp	lied		
Date of entry in this register	Serial number of application	Case number	Name of applicant	Number of impressed stamped sheets at paise	Number of adhesive stamps at paise	Searching fee	Expedition fee	Remarks
1	2	3	4	5	6	7	8	9

Note- The Judge in charge shall put his signature below the last entry for each day.

FORM No. (R) 16

Register of copies and information ready for delivery

(To be laid at some conspicuous place for Inspection of the party)

Date of entry in the Register	Name of the applicant	Number of the application	Remarks
1	2	3	4

FORM No (R) 16-A

Register showing the daily Outturn of typists and copyists working in the court of.....

Name of the typist or copyist.....

1	Date
2	No. and date of application
3	Date of receipt of the original document from the head comparing clerk.
4	Date fixed by the head comparing clerk for making the copy ready for delivery.
5	Date when copy handed over to the head comparing clerk.
6	No. of folios typed or copied.
7	No. of maps, plans, etc. copied and adhesive stamps affixed to the map or plan.
8	Total outturn in terms or folios.
9	Initials of typists and copyists with date in token of correctness of entries in check columns 1 to 8.
10	Initials of the head comparing clerk with date in token of check.
11	Signature of Judge-in-charge
12	Remarks

FORM No. (R) 17
Register of requisitions from the copying Department

Date of receipt of the application in record-room or Department	Serial No.	Serial No. of the application for copy	Description of record or document	Date of estimating folios with initials of the estimating clerk.	The date of receipt of requisition for supply of documents with initials of receiving clerk	Date of sending the document or record to the copying department with initial of the receiving clerk	Date of return of document with initial of the Clerk receiving back the document	Date of restoration of the document to its place	Remarks
1	2	3	4	5	⁶ 6	7	8	9	10

NOTE –If the application is rejected otherwise disposed of, a note to that effect shall be entered in the remarks column against the Particular entry.

FORM No. (R) 18
Register of Requisitions for Documents and Records

Date received in Record Room	Serial No.	To whom handed for compliance	Date of compliance, or (in the case of a defective requisition) of returns with initials of Record-Keeper	Date received in Record-Room	Serial No.	To whom handed for compliance	Date of compliance, or(in the case of a defective requisition) of returns with initials of Record- Keeper
1	2	3	4	1	2	3	4

NOTE-Appeal intimations for submission of Lower Court Records should be treated as requisitions.

⁶ Inserted vide C.S. no. 1 dated 01.12.1993

FORM No. (R) 19

Register of records removed from the Record-Room / entered in the despatch list but kept by the dispatching Court-[Rule 270 (c), part II, chapter III, (Civil) Volume I]

1	Record-keepers' number and date(on the requisition)or date of receipt of dispatch list
2	Designation of the Court or office to which the record is sent or by which the record has been kept back after due date
3	Court's date and number (on the requisition).(a)
4	Consecutive number in dispatch list and date of decision of record kept back. (b)
5	Nature number and year of case with date of disposal and the name of the Court to which the record relates
6	Names of the parties
7	Date of removal of record (with initials of the clerk who removed it). (a)
8	Date of return of record from Court
9	Date of restoration of record to its proper place with initials of the clerk who restored it
10	Remarks

⁽a) This column need not be filled up when the record has been kept back by a dispatching Court

NOTE – (1) When a portion only of the record is removed particulars of the papers should be entered in column 5

(2) The number and date of each reminder issued should be entered in column 10

⁽b) This column need not be filled up when record is removed from Record-Room on requisition

FORM No. (R) 19 A

Register of requisitions for records received

Serial No.	Date of receipt	From whom received	Number and date of requisition	Particulars of documents called for, with purpose	Number and date of reminders (if any), received	Date of compliance with the requisition	Number and date of reminders issued for return of the record	Date of return of the record	Remarks
1	2	3	4	5	6	7	8	9	10

NOTE- Summons issued by a Criminal court for production of record should be entered in this register

II-REGISTERS

FORM No. R 19 B

Register of requisitions for records issued

Serial No.	To whom addressed	Date of order	Date of sending requisitions	Particulars of document called for	Particulars of the record in which called for	Reminder issued number and date	Date of receipt of record in office of any reply number and date	Date of disposal of the case in connection with which the record was called for	Reminders received for return of the document	Date of return of the record	Remarks
1	2	3	4	5	6	7	8	9	10	11	12

FORM No. (R) 20

List of record of Class Suits/Appeals/Cases sent to the District Record-Room from the Court of

Consecutive No. of record	No. of case in Court's Register	Names of parties	Date of decision	Files (A,B,C or D) of which the record consists	Date when disposed of and shelved in the District Record-Room	No. of shelf and rack in the District Record Room	Date of destruction of files and initials of Officer superintending destruction	Remarks
1	2	3	4	5	6	7	8	9

Date on which due	
Date of receipt	Presiding Officer of the Despatching Court
No. of records received	
Signature of Record-keep	per

II-REGISTERS

FORM No. (R) 20 A
List showing the actual dates of deposit of records in the Record-Room

Name of the Court and due date		Date of act	tual receipt	
of deposit	January	February	March	April, etc.
1	2	3	4	5

FORM No. (R) 20 B

Register of Defect Reports

Sl. No.	Date of issue	Name of the Court to whom it is issued	No. of case/suit/appeal	Gist of defect	Date fixed for compliance	Reminder with date if any issued	Date of return of the defect report after compliance	Remarks
1	2	3	4	5	6	7	8	9

II-REGISTERS

FORM No. (R) 20 C
Register showing the due date of destruction of cumbrous and bulky exhibits

Sl. No.	Nature and number of the case and name of the court which decided the case.	Description of bulky and cumbrous exhibits.	Name of the persons filling the exhibits	Name of the pleader or the person filling the exhibits	Date of final order	Date of sending the document with the designation of the Court or office to which the document is sent and the date of receipt there of	Date of service of notice in form No. (P) 41	Date of return of the exhibits	Date of destruction of the exhibits	Remarks
1	2	3	4	5	6	7	8	9	10	11

FORM No. (R) 21

List of Registers to be permanently preserved

To be sent by subordinate Courts to the District Record-Room when forwarding Registers to be permanently preserved

Serial No.	From whom received	Name and No. of Register	Period to which it refers	No. of entries in each volume	Date received in Record-Room and initials of Record- keeper	Room rack and Shelf No.	Remarks
1	2	3	4	5	6	7	8

Date of despatch-

Signature of the presiding Officer of Despatching Court

Date of receipt-

Signature of District Record-keeper

II-REGISTERS

FORM No. (R) 22
Register of applications for the return of documents

Sl. No.	Date of application	Name of applicant	Name of Court and serial number and year of suit or proceeding in which the document was filed	Date and description of document	Final order with date (Whether application granted or rejected)	Date of return of document	Signature of the person to whom the document is returned, with date
1	2	3	4	5	6	7	8

FORM No. (R) 23

Register of Inspection of records in the Court of.....

Serial No.	Name of applicant	Date	Amount of Court fee	No. of the case of which the record is wanted	Date of inspection or rejected of the application	Remarks
1	2	3	4	5	6	7

NOTE – In case where the application is rejected, the word rejected with the date of rejection below it should be entered in column No. 6. In other cases, only the date on which the inspection is actually done should be entered.

FORM No. (R) 24

No. in the High Court's register and year of admission	Name and degree if any	Father's name	Place where practicing	Value of stamp on certificate	Date of last renewal	Remarks
1	2	3	4	5	6	7

- NOTE 1 District Judge should forward annually to District Magistrate a list of the name of any Pleaders or Mukhatars who have been enrolled or have renewed their certificates.
- NOTE 2 The names of not more than two Practitioners should be entered in one Page of this Register, and as each renews his certificate from year to year, the date of such renewal and the value of the stamp-duty paid by him should be entered on the same page against his name.

* Form No. (R)24 discontinued vide Circular Letter no. 6849 dated 21.09.1995

FORM No. (R) 24 A

Register of Advocates ordinarily practicing in the Judgeship of

Bar council roll No.	Name and address	Date of enrolment	Place where ordinarily practicing	Remarks
1	2	3	4	5

FORM No. (R) 25

Serial No.	Name	Fathers name	Residence	Name of Pleader/ Mukhtar under whom employed	Remarks
1	2	3	4	5	6

FORM No. (R) 25 A

Register of registered clerks for the judgeship of.....

Sl. No.	Name, father's name and address	Name of the pleader under whom he is employed	Place of employment	Date of Registration	Card No. and year	Date of renewal	Remarks
1	2	3	4	5	6	7	8

FORM No. (R) 26

Register of Commissions issued under the Code of Civil Procedure in theCourt ofDistrict......

1	Compl Mo for the veer
1	Senai No. 10r une year
2	Number and year of suit and valuation of suit
3	Name of party applying
4	Date of application
5	Nature of commission etc. applied for and section or rule of the code under which it is issued.
6	Court or person or persons to whom addressed
7	In the case of commissions under Order No. XXVI, number of witnesses to be examined
8	Fees deposited
9	Date and the amount of fees paid
10	Date of issue
11	Date fixed for return
12	Date of return
13	Whether or not executed
14	Remarks

NOTE – Inspection etc. done, in pursuance of orders under order XXXIX, Rule 7C.P.C, should be treated as Commissions for the Purpose of the Register and entered in it.

FORM No. (R) 27

Register of information regarding execution and miscellaneous cases for information of parties in the Court of.....

Date of entry in this register	Registered No.	Name of decree- holder or petitioner	Name of judgment debtor or opposite party	First date fixed	Remarks
1	2	3	4	5	6

NOTE – separate volumes of the register will be maintained for execution and miscellaneous cases. The register shall be daily written up and signed by the Presiding judge. I shall be kept at some convenient place for public inspection.

II-REGISTERS

FORM No. (R) 28

Register showing process, process fees and diet money due, and other pairvis required, for information of parties in the court of the...

Date of entry in this register	Nature, number and year Of the case and the names of the parties	∞ Amount of talbana due	Process due	2 Diet money due	ο Other pairvis required	2 Latest date for filing	Date of entry in this register	Nature, number and year Of the case and the names of the parties	ک Amount of talbana due	Process due	Diet money due	ο Other pairvis required	

NOTE 1 – The names of the first plaintiff and the first defendant only should be noted column 2.

NOTE 2 – The Register shall be daily written up and signed by the Presiding Judge. It will be open to public inspection.

FORM No. (R) 29

Despatch Register

Date	Name of court or Office where paper sent	No. of letter or description of papers	Signature of Receiving officer	Remarks
1	2	3	4	5

FORM No. (R) 30

Register of Receipts and issues of Printed Forms

FORM No. (R) 30-A

Register of cheques in form (A) 12-C issued to process-servers

S1. No.	Name of the peon	Number of process in the process register	Nature and number of case	Serial number of the cheque	Date of making over the cheque to the peon	Process- server's signature	Date of return to the Deputy Administrator	Deputy Administrator's Signature	Remarks
1	2	3	4	5	6	7	8	9	10

FORM NO. (R) 30-B

Register of information regarding the application of the Orissa Money-Lenders Act, 1939 in the matter of reduction of interest and re-opening of transaction

Serial number of suits in which the Money-Lenders Act has been applied	Number and year of suit in which the provisions of the Orissa Money-Lenders Act, 1939 were applied by the Court in reducing the rate of interest.	Rate of interest claimed	Rate of interest allowed	*Remarks
1	2	3	4	5

^{*}The application of the Acts by the Court *suomotu* and cases in which transactions had been reopened should be indicated in this column.

NOTE – Unless the interest pendentilite or future ordered the provisions of the Usurious Loans Act, 1918 or the Orissa Money-Lenders Act, 1939, such reduction of interest shall not be entered.

FORM No. (R) 30-C

Register of Guardians and Managers and their accounts

Register to facilitate the scrutiny of account of estates of minors and lunatics not subject to audit by the Department of the Examiner of Local Accounts, Orissa.

Part-1

1 2 3	Number of petition Name and other particulars of minor or lunatic Date of birth Name and address of guardian or manager
5	relationship to minor or lunatic. Date of appointment
6	Date for submission of accounts
7	Date of the minor attaining majority or of release of lunatics estate from management

Part II – Guardian's or Managers' Accounts

Year	Due dates	Date of call for overdue accounts	Date of submission of accounts	Date of Judge's orders on accounts
1	2	3	4	5

Part III – Calendar showing by date and number the cases in which a minor will attain majority.

Year and month	Name of minors attaining majority during the month and numbers and years of cases.	Date of final order of the court closing the case
1	2	3

- NOTE (1) Part I of the Register should be filled up as soon as the appointment of a guardian or manager is made while Part II should be filled up periodically.
 - (2) Part I and II should form one page and each page should be allotted to one petition.
 - (3) Part III should be kept as a monthly calendar and the end of the Register, the necessary number of page being assigned for this purpose.

FORM No. (R) 30 - D
Register of Instruments impounded in the Court of the

Serial no. of the documents	Date on which the document was impounded	Date on which the document was impounded. Number and year of suit, appeal or petition	Nature and date of instrument impounded	Name and residence of person by whom produced	Stamp duty		Date of collection	Date of remittance to the Treasury and number of challan	Date of sending copy of instrument to Collector	Remarks
1	2	2 3	4	5	6	7	8	9	10	11
					Rs. P.					

- NOTE 1 Where an instrument is forwarded to the Collector in Original under paragraph 2 of section 38 of the Indian Stamp Act, make a note to that effect across columns 6, 7,8 and 9.
- NOTE 2 Requisitions of the Collector under the first proviso to Section 42 of the Act, should be noted in the column for remarks.
- NOTE 3 Whenever penalty is paid by a person other than the person who produced the instrument enter in column 5 the name of the payer also.

 $({\bf III})\ Statistical$

FORM No. (R) 31

Statistical Register of suits instituted according to valuation in the Court of the.....

	ï					Num	ber of suits o	f value						
Number of suit in Register of suits	Serial number of suit in this register	Not exceeding Rs. 10	Exceeding Rs. 10 but not exceeding Rs. 50	Exceeding Rs. 50 but not exceeding Rs. 100	Exceeding Rs. 100 but not exceeding Rs. 500	Exceeding Rs. 500 but not exceeding Rs. 1000	Exceeding Rs. 1,000 but not exceeding Rs. 2000	Exceeding Rs. 2000 but not exceeding Rs. 3000	Exceeding Rs. 3000 but not exceeding Rs. 4000	Exceeding Rs. 4000 but not exceeding Rs. 5000	Exceeding Rs. 5000	Not estimated	Actual value of the suit	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

NOTE – A fresh series of consecutive numbers may be started at the beginning of each month in column 2.

FORM No. (R) 32

Statistical register of suits instituted according to classification in the Court of the......

ig the	Numb	er of rent s	suits under the	the follo	wing	S	erial nui	mber o	f title a	nd other	suits unc	ler the fo	llowing he	eads	
Total number of rent suits instituted during the month	Arrears of rent with or without ejectment	Enhancement or abatement of rent	For penalties, damages, compensation for unlawful acts on the part of landlord or tenant	For ejectment or recovery of possession alone	All other suits under the rent law	Number of suits in the Register of suits	Suits for immovable property	Suits for specific relief	Suits to establish a right of pre-emption	Mortgage suits	Suits relating to religious and other endowments	Matrimonial suits	Testamentary suits	Other suits not falling under any of the preceding heads	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

II-REGISTERS

FORM No. (R) 33
Statistical Register of <u>Original cases/Appeals</u> received by transfer, or upon remand, review or revival.

ister	ster	Re	ceived l	by trans	sfer	Re	ceived (on rema	ınd	Ad	dmitted	to revie	ew		Re	vived		
No. of <u>Case/Appeals</u> in the Primary Register concerned	Serial No. of case/Appeals in this Register	Money	Rent	Title and other suits	Miscellaneous(Judicial)	Money	Rent	Title and other suits	Miscellaneous(judicial)	Money	Rent	Title and other suits	Miscellaneous(judicial)	Money	Rent	Title and other suits	Miscellaneous(judicial)	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19

NOTE 1 – The number in the first column cannot obviously be in a consecutive series.

NOTE 2 – The number, year and date of disposal of the Miscellaneous Judicial Case in which the original suits was restored or revived should be noted in the remarks column.

FORM No. (R) 34

Statistical Register of

Suits/Cases disposed of

	æ		Witho	out tria	al		7	Witho	ut conte	est		Aft	er full t	rial		=	
Number of Suits/Cases in Register of Suits/Cases	Serial number of Suits/Cases in this Register	Transferred to other Courts	Under Order IX, rule 3 and Order IX, rule 8 of C.P.C., where defendant does not admit the claim	Otherwise	Aggregate number of days occupied in trial	Ex parte	Aggregate number of days occupied in trial	On admission of claim	Aggregate number of days occupied in trial	On compromise	Aggregate number of days occupied in trial	Judgment for plaintiff	Judgment for defendant	Aggregate number of days occupied in trial	On reference to arbitration	Aggregate number of days occupied in trial	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

 $NOTE\ 1-To\ avoid\ inconveniently\ high\ figures\ a\ fresh\ series\ of\ consecutive\ number\ may\ be\ started\ at\ the\ beginning\ of\ each\ month\ in\ column\ 2.$

NOTE 2 - Column 16 embraces only cases described in foot note 3 of Annual Statement No. 4 Part 1.

FORM No. (R) 35

Statistical Register of

Appeals disposed of

als	er		ot	trial	rule		Heard 6	ex parte			Con	tested		rial of	C.P.C	
Number of appeal in register of appeals	Serial number of appeal in this register	Transferred to other Courts	Dismissed for default, or otherwise not prosecuted	Aggregate number of days occupied in trial	Decision confirmed under Order XLI, rule II, C.P.C.	Confirmed	Modified	Reversed	Remanded	Confirmed	Modified	Reversed	Remanded	Aggregate number of days occupied in trial of appeals entered in columns 6 to 14	Objection under Order XLI , Rule 22, C	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17

NOTE 1 –A fresh series of consecutive numbers may be started at the beginning of each month in column 2.

NOTE 2- Appeals disposed of on compromise should be entered in Column 4 and a corresponding note be made in the remarks column.

II-REGISTERS

FORM No. (R) 36
Statistical Register showing the results of Applications for the execution of decrees disposed of

1	No. of application in Register of Application for the execution of decrees.	ion
2	Serial No. of application in this Register	.
3	To another Court	Tran
4	To the collector	sferred
5	Satis Pec Satis	Dec
6		
7	Application wholly infructuous	
8	Amount realized	
9	Judgment-debtor imprisoned	
10	Judgment-debtor arrested but released	
11	Movable property sold	
12	Movable property attached, but subsequently released	ıtly
13	Immovable property sold	
14	Immovable property dealt with under Order XXI, R. 83, Section 72 and Sch.3, p.2, C.P.C	ler P.C
15	Immovable property attached, but subsequently released.	
16	Specific performance enforced	
17	Possession of movable property given	
18	Possession of immovable property given	и
19	Partition effected	
20	Execution otherwise effected	
21	Remarks	

NOTE-To avoid inconveniently high figures, fresh series of consecutive numbers may be started at the beginning of each month.

FORM No. (R) 39

Register of applications under section 78 of the Village Administration Act, and under sections 75 and 87 of the Orissa Grama
Panchayats Act

Serial No.	Date of application	Names of parties	Result	Remarks
1	2	3	4	5

FORM No. (R) 40
Register of Interlocutory Injunctions issued in the Court of the District

Serial No.	No. and year of suit and Miscellaneous Judicial case	Date of application	Date and nature of order passed by the Court	Date fixed for appearance of opposite party where interim injunction granted	Date of actual appearance of oppositeparty where interim injunction granted	Date and nature of the final order passed by the Court after hearing the opposite party	Duration between the preliminary order of interim injunction and final order	Remarks
1	2	3	4	5	6	7	8	9

FORM No. (R) 41 Register of cases in which the proceedings have been stayed

Serial No.	Number and date of institution of the case of which the proceeding is stayed	Name of the Court staying then proceedings	Description of the proceedings in which stay order was passed	Date of stay order	Remarks
1	2	3	4	5	6

FORM No. (R) 42

Stock Register of books in the Library of the Court of......at.....at.....

(Not to be printed but to be kept in manuscript)

(See rule 490, Part VIII, Chapter I)

				D :	_		Librar	y number		
Sl. No.	Date of receipt	Title of book	Number of copies	Price if any	From whom received	How disposed of	Head	Number	Remarks	
1	2	3	4	5	6	7	8	9	10	

NOTE – In column 7 how disposed of should be noted whether as particular book has been kept in the Library or made over to some officer. The Librarian's signature should appear in the remarks column against each book received.

FORM No. (R) 43

Register of articles of stationery received or issued during 20...... in the office of......

					Description of articles received or issued																										
Sl. No	From whom received or to whom issued	Date of receipt or issue																											Initial of issuer	Initial of receiver	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
	Opening balance																														
	Receipts	••																													
	Total	••																													
	Issues																														
	Total																														
	Closing balance	••																													

NOTE 1 – columns 4 to 29 are left blank to be filed in with name of articles received and issued.

NOTE 2 – The opening and closing balance will be struck monthly by the clerk in charge of the stationery articles. The stock of stationery will be verified ⁷[every year] and a certificate to this effects recover which will be initialed by the Presiding Officer.

⁷ Substituted vide C.S. No. 4 dated 27.05.1998

FORM No. (R) 44 (I)

Register of Furniture and Stores

FORM 1

(Showing receipt and issue of new articles)

Receipts

Sl. No.	Number of articles	Description	Date received	Value	Court to which issued	Date of issue	Page in Form III	Serial No.	Number of articles
1	2	3	4	5	6	7	8	9	10
				Rs. P.					
	Total purc	chase for year							

- NOTE 1. If any articles are not "issued" but kept by Deputy Administrator, they should be entered in Form III in a special list kept to show stock actually with Deputy Administrator and the Officer-in-charge of the Process Establishment Section will initial Form I for them.
- NOTE 2. Vouchers of purchase will bear the serial numbers as in this form and be kept serially in a separate file till after audit.
- NOTE 3. A register should be mentioned in this Form a new series of serials being used each year. The total purchase for the year should be struck.

FORM No. (R) 44 (II)

FORM II

(Showing Disposal of articles written off or sold)

Sl. No.	No.	Description	Date	Received from	Page Form III	Value realized	Chalan No. and date of order of writing off.			
1	2	3	4	5	6	7	8			
	Total realized Rs. P.									

- NOTE 1 All articles written off or sold to be entered here. Damaged worthless articles must be entered, value realized being shown as nil. There must be a written order of a responsible officer for the disposal or writing off each article. These will be numbered and kept in a separate file.
- NOTE 2 A register should be maintained in this form, with a fresh series for each year. Orders and chalans will be kept till audit.
- NOTE 3 The total realized by sale early should be struck.

FORM No. (R) 44 (III)

FORM III

Page (Name of Court.) Description	Number in stock on the first day of the year	Received (number of articles)	Serial No. in Form 1, Column 9	Initials of officer	Written off (Number of articles)	Sl. No. in Form II, Column 1	Initials of officer	Stock on the first day of the next year	remarks
1	2	3	4	5	6	7	8	9	10
	Initials of officer							Initials of officer	

- NOTE 1 this should show the actual stock in any one court or office at any time. Stock must be checked once a year and initialled by the head ministerial officer of the court or office concerned. A register should be maintained in this form the side headings under Column 1 and the top headings (Columns 2--10) being contained on wide flaps. Five pages or as many as possible up to that number, will be set apart for each court or office; in this way the description heading will last for a number of years.
- NOTE 2- The serial numbers in Columns 4 and 7 will tally with the Deputy Administrator's numbers in Forms I and II.
- NOTE 3- If articles are transferred from one Court or office to another, they may be shown in the receipt or written off Column of the respective courts with cross reference entries to the page number, the receiving officer initialing both any further explanation of this or any other transaction may be shown in column 10.

FORM No. (J) 1

(Serial No)	
CLASS I	TITLE PA	
	nis file must be pres	
		-
IN THE COURT OF THE		OF
Suit or ca	ase No	
	Plaintiff	 N.B. – Name of 1st Plaintiff and of 1st Defendant only need be entered.
	Defendant	}
Date of decision of Original Co		
Date of decision of Appellate C	ourt	
	FORM No.	(J) 2
[Serial No]		
	TITLE PA	GE
CLASS II(This file i		FILE B at the end of 25 years)
[The above period shall be cal cases appealed, will be that of the		date of the final decree or order, which, in a.]
IN THE COURT OF THE		– OF
Suit or o	case No	of 20
) or	.B. – Name of 1st Plaintiff and of 1 st Defendant ally need be entered
	.Deteliualit }	
Date of decision of original Cou	ırt	
Date of Decision of Appellate C	Court	

III-JUDICIAL	
FORM I	No. (J) 3
(Serial No)	
TITLE	PAGE
CLASS III.	
(This file must be destroy	
[The above period shall be calculated from the cases appealed, will be that of the Appellate Co	ne date of the final decree or order, which, in
IN THE COURT OF THE	OF
Suit or case No	of 20
Plaintiff }	N.B.– Name of 1st Plaintiff and of 1 st Defendant only need be entered.
Defendant }	
Date of decision of Original Court	
Date of decision of Appellate Court	
(Serial No)	
TITLE	
CLASS III	FILE D
(This file must be destroy	yed at the end of 6 years)
[The above period of 6 years shall be calculate which, in cases appealed, will be that of the Appealed, will be that of the Appealed.]	
IN THE COURT OF THE	 OF
Suit or case No	
Plaintiff }	N.B. – Name of 1st Plaintiff and of 1 st Defendant only need be entered
Defendant }	
Date of decision of Original Court	
Date of decision of Annellate Court	

FURM No. (J) 5
(Serial No)
TITLE PAGE
CLASS IV FILE A
(This file must be preserved for ever)
IN THE COURT OF THEOF
Execution Case No
Original Suit Noof 20
Decree-holder
Judgment-debtor
Date of which execution case was finally }
disposed of
Date of any subsequent decision of Appellate }
Court

FORM No. (J) 5-A

(Serial No)								
TITLE PAGE	E							
(For records of class IV)								
CLASS IV	FILE B							
(This file must be destroyed a	at end of 25 years)							
[The above period shall be reckoned from the date was finally disposed of by the Court executing the d is the latter date. For purposes of this rule each separately, irrespective of any other application to ex	decree or by a Court of appeal, whichever in execution record shall be dealt with							
IN THE COURT OF THE	OF							
Execution Case No	of 20							
Original Suit No	of 20							
Ju								
Date on which execution case was finally } disposed of								
Date of any subsequent decision of Appellate } Court								

FORM No. (J) 6

(Serial No)
TITLE PAG	GE .
(For records of cl	lass IV)
CLASS IV	FILE C
(This file must be destroyed	at end of 12 years)
[The above period shall be reckoned from the dat was finally disposed of by the Court executing the is the latter date. For purposes of this rule eac separately, irrespective of any other application to e	decree or by a Court of appeal, whichever th execution record shall be dealt with
IN THE COURT OF THE	OF
Execution Case No	
Jı	
Date on which execution case was finally disposed of	
Date of any subsequent decision of Appellate Court	

FORM No. (J) 7

TITLE PAGE

(For records of class IV)

CLASS IV	FILE D
(This file must be destroyed at end of 6 years)	
[The above period shall be reckoned from the date on which the application for was finally disposed of by the Court executing the decree or by a Court of appear is the latter date. For purposes of this rule each execution record shall be separately, irrespective of any other application to execute the same decree or order.	al, whichever e dealt with
IN THE COURT OF THEOF	
Execution Case No	
Decree-holder	
Judgment-debtor	
Date on which execution case was finally } disposed of }	
Date of any subsequent decision of Appellate } Court	

Date.....

FORM No. (J) 8

TABLE OF CONTENTS

District			urt	
No	of			
Name of 1st Plaint	iff or Applicant			
Name of 1st Defen	dant or Opposite	Party		
Class	Fil	e		
Serial number of paper	Sheets	Description	Value of Court- fee stamps	Remarks
1	2	3	4	5
			RS.	
1	i-iii	Order sheet		
2	1-5	Plaint	50	
3	6-8	Written Statement		
4	9	Memorandum of issues		
5	10-12	Judgment		
6	13-14	Decree		
Total value of Court-fee stamps } On Plaint } On other papers				
Signature of Officer of Court }				
		Со	mpared and found c	orrect

Record-keeper

FORM No. (J) 9

FORM OF ORDER SHEET

COURT OF	
Suit Noof	

Versus

Serial No.	Date of order proceeding	Order with the signature of the Court	Office action taken with date
1	2	3	4

FORM No. J 9-A

ORDER SHEET – (Second and subsequent sheets)

Serial No.	Date of order proceeding	Order with the signature of the Court	Office action taken with date
1	2	3	4

FORM No. (J) 10

LIST OF DOCUMENTS PRODUCED BY Plaintiff / Defendant

[Order 13, Rule 1, Code of Civil Procedure]

DISTRICT		
IN THE COURT OF	AT	
	Suit no	.of 20
		Plaintiff
	Versus	
		Defendant

No.	Description of document	Date if any which the document bears	Signature of party or pleader
1	2	3	4

FORM No. (J) 10 A

List of witnesses proposed to be called by Plaintiff/Defendant
(Order XVI. Rule 1, Code of Civil Procedure)

Name of the party which proposes to call the witnesses	Name and address of the witnesses	Remarks
1	2	3

FORM No. (J) 11

List of documents admitted in evidence
Court of
Noof
List of documents admitted in evidence for the Plaintiff (or defendant)

Distinguishing mark or number	Description of document and date	Date of admission	Whether admitted after or without objection
1	2	3	4

Signature of Judge

FORM No. (J) 12

FORM OF HEADING OF DEPOSITION

Case No20	
Deposition of witness No	
aged about taken on solem	ın affirmatioi
on the20	
My name is	
I am son of	
My age isyears.	
My home is at Mauza, Po	olice-station
, District	, I reside at
Present in Mouza, Po	olice-station
, District,	Where I am

FORM No. (J) 13

Heading of Decision on Original Suits

DISTRICT	•••••
IN THE COURT OF	
The day of20	
Suit No of 20	
of	
against	
of	
Pleaders for Plaintiff	
Pleaders for Defendants	
FORM No. (J) 14	
Heading of Decision on Appeal	
The20	
Appeal Noof 20	
Appeal from the decision of	
Dated20	
	Appellants
Versus	
	Respondents
Pleaders for Appellants	
Pleaders for Respondents	

FORM No. (J) 15

CAUSE SHEET

Small cause Court Suit No			
In the Court of the Civil Judg	ge (Senior Divisi	on)/ Civil Judge (Junior Division)/ Magistrate	
at	• • • • • • • • • • • • • • • • • • • •	exercising S.C.C. Powers	
Date of plaint		Names of the parties	
No. in the Register			
Date of cause of action			
Claim	Rs. P.		
Principal			
Interest			
Total			
	Rs. P.		
Costs –		Particulars of the claim	
Amount of Court-fees of all sorts incurred by <i>Plaintiff/Defendant</i>			
Commission fee			
Pleader's fee			
Total			
Nature of service on de	fendants	Defence if any	

Substance of evidence

[On the reveres]

Judgment or order

Decree

FORM No. (J) 16

APPOINTMENT OF A RECEIVER

[Order XL, Rule 1, Code of Civil Procedure]

DISTRRICT
IN THE COURT OFAT
Suit No
of
Versus
of
То
WHEREAS
has been attached in execution of a decree passed in the above suit on the day
of20, in favour of
to your giving security to the satisfaction of the Court) appointed Receiver of the said
property under Order XL of the Code of Civil Procedure, 1908, with full powers under the
provisions of that Order.
You are required to render a due and proper account of your receipts and
disbursements in respect of the said property on
entitled to remuneration at the rate ofpercent upon your receipts under the
authority of this appointment.
authority of this appointment.
Given under my hand and the seal of the Court, thisday of20
Judge

FORM No. (J) 17

DECREE IN ORIGINAL SUIT

(Order XX, Rules 6 and 7, Code of Civil Procedure)

DISTRICT
IN THE COURT OFAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE – The addresses given above are the addresses for service filed by the parties under
rules 19 and 22 of Order VII, or under rules 11 and 12 of Order VIII, of the first Scheduled to the Code of Civil Procedure, with the exception ofwho did not appear or omitted to
file their addresses.
Muharrir
Claim for
This suit coming of thisdayfor final disposal before
for the defendant, it is ordered and decreed that
and that the sum of Rs be paid by the
to the on account of the costs of
this suit, with interest thereon at the rate ofpercent, per
annum from this date to date of realization.

FORM No. (J) 17-Contd

(1) Enter here the date of the Judgment.

Given under my hand and the seal of this court, this (1) day

day of 20

Judge

Costs of suit

Plaintiff	Amount	Defendant	Amount
1	2	3	4
1. Stamp for plaint	Rs. P.		Rs. P.
2. Do. for power		Stamp for power	
3. Do. for petition of affidavit.		Do. for petition or affidavit	
4. Cost for exhibits		Cost for exhibits	
5. Pleader's fee on Rs		Pleader's fee	
6.Subsistence-(a) For plaintiff or his agent.(b) for witnesses		Subsistence- (a) For defendant or his agent. (b) for witnesses	
7. Commissioner's fee		Commissioner's fee	
8. Service of process		Service of process	
9. Copying or typing charge		Copying fee or typing charge	
Total		Total	

FORM No. (J) 18

SIMPLE MONEY-DECREE

(Section 34, Code of Civil Procedure)

Given under my hand and the seal of the Court, this (1) day of20	(1) Enter here the date of the judgment.
thereon at the rate of percent per annum from this date to the	date of realization.
said sum, and do also pay Rs the costs of the	nis suit, with interest
from to the date o	f realization of the
Rs with interest thereon at the rate o	f percent per annum
do pay to the	the sum of
for the defendant, it is ordered the	hat the
in the presence offc	or the plaintiff, and
This suit coming on this day for final disposal before	
Claim for	
	Muharrir
NOTE – The addresses given above are the addresses for service filed rules 19 and 22 of Order VII, or under rules 11 and 12 of order VIII, of the First of Civil Procedure with the exception of	Schedule to the Code
	Defendan
Versus	
	Plaintif
Suit Noof 20	
IN THE COURT OFAT	
DISTRICT	

N.B. - In the printed form, a table of costs is appended, as in form No. (J) 17, ante

^{*} Form No. (J) 19 Omitted

deems reasonable);

FORM No. (J) 20

Preliminary decree for Foreclosure

(Where accounts are directed to be taken)

[Order 34, Rule 2(1) (a), Code of Civil Procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE – The address given above are the addresses for service filed by the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil procedure with the exception of
Muharrir
Claim for
This suits coming on thisday of20 for
hearing before
and for the defendant; it is hereby ordered and decreed that it be
referred to as the commissioner to take the accounts following –
(i) An account of what is due on this date to the plaintiff for principal and interest on his mortgage mentioned in the plaint (such interest to be computed at the rate payable on the principal or where no such rate is fixed at six percent. Per annum or at such rate as the Court

- (ii) An account of the income of the mortgaged property received up to this date by the plaintiff or by any other person by the order or for the use of the plaintiff or which without the willful default of the plaintiff or such person might have been so received;
- (iii) an account of all sums of money properly incurred by the plaintiff up to this date for costs, charges and expenses (other than the costs of the suit) in respect of the mortgage-security, together with interest thereon (such interest to be computed at the rate agreed between the parties, or, failing such rate at the same rate as is payable on the principal, or, falling both such rates, at nine percent. per annum).
- (iv) an account of any loss or damage caused to the mortgaged property before this date by any act or omission of the plaintiff which is destructive of, or permanently injurious to, the property or by his failure to perform any of the duties imposed upon him by any law for the time being in force or by the terms of the mortgage-deed.

(2) And it is hereby further ordered and decreed that any amount received under clause (ii) or
adjudged due under clause (iv) above together with interest thereon, shall first be adjusted against any
sums paid by the plaintiff under clause (iii) together with interest thereon, and the balance, if any,
shall be added to the mortgage-money or, as the case may be, be debited in reduction of the amount
due to the plaintiff on account of interest on the principal sum adjudged due and thereafter in
reduction or discharge of the principal.

(3) And it is hereby further ordered that the said commissioner shall present the account to this
court with all convenient dispatch after making all just allowances on or before the
day of and that upon such report of the Commissioner being received, it shall be
confirmed and countersigned, subject to such modification as may be necessary after consideration of
such objections as the parties to the suit may make.

(4) And it is hereby further ordered and decreed-

- (ii) that, on such payment and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, the plaintiff shall bring in to court all documents in his Possession or power relating to the mortgaged property in the plaint mentioned. and all such documents shall be delivered over to the defendant, or to such person as he appoints plaintiff shall, if so required, re-convey or re-transfer the said property free from the said mortgage and clear of and from all encumbrances created by the plaintiff or any person claiming under him or any person under whom he claims and free from all liability whatsoever arising from the mortgage or this suit and shall, if so required, deliver up to the defendant quiet and peaceable possession of the said property.
- (5) And it is hereby further ordered and decreed that, in default of payment as aforesaid, the plaintiff shall be at liberty to apply to the Court for a final decree that the defendant shall henceforth stand absolutely debarred and foreclosed of and from all right to redeem the mortgaged property described in the Schedule annexed hereto and shall, if so required, deliver up to the plaintiff quiet and peaceable possession of the said property; and that the parties shall be at liberty to apply to the Court from time to time as they may have occasion, and on such application otherwise the court may give such directions as it thinks fit.

Given under my hand and the seal of this Court this (1)		(1) Enter here
day20		the date of the
day		judgement
	Judge	
Schedule	_	
Description of the mortgaged property		

FORM No. (J) 20 (I)

Preliminary decree for foreclosure

(Where the Court declares the amount due)

[Order 34, Rule 2 (1) (b), Code of Civil Procedure]
DISTRICT
IN THE COURT OF THEAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE-The addresses given above are the addresses for service filed by the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of order VIII, of the First Schedule to the Code of Civil Procedure, with the exception of
Muharrir
Claim for
This suit coming on thisday of20, for hearing
before
for the defendant; it is hereby declared that the amount due to the
plaintiff on his mortgage mentioned in the plaint calculated up to theday
of is the sum of Rsfor principal, the sum of Rsfor
interest on the said principal, the sum of Rs for costs, changes and expenses
(other than the costs of the suit) property incurred by the plaintiff in respect of the mortgage
security, together with interest thereon and the sum of Rs For the costs
of this suit awarded to the plaintiff, making in all the sum of Rs
2. And it is hereby ordered and decreed as follows:-
(i) That the defendant do pay into Court or before theday of or any later date up to which time for payment may be extended by the Court of the said sum of Rs
(ii) that on such payment and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs, charges, and expenses as may be payable under rule10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, the plaintiff shall bring into court

all documents in his possession or power relating to the mortgaged property in the plaint mentioned and all such documents shall be delivered over to the defendant or to such person as he appoint and the plaintiff shall, if so required, re-convey or retransfer the said property free from the said mortgage and clear of and from all encumbrances created by the plaintiff or any person claiming under him or any person under whom he claims and free from all liability whatsoever arising from the mortgage or this suit and shall, if so required, deliver up to the defendant quiet and peaceable possession of the said property.

3. And it is hereby further ordered and decreed that, in default of payment as aforesaid, the plaintiff may apply to the Court for a final decree that the defendant shall thenceforth stand absolutely debarred and foreclosed of and from all right to redeem the mortgaged property described in the Schedule annexed hereto and shall, if so required, deliver up to the plaintiff quiet and peaceable possession of the said property; and that the parties shall be at liberty to apply to the court from time as they may have occasion and on such application or otherwise the Court may give such directions as it thinks fit.

Schedule

Description of the mortgaged property

N.B. – In the printed form a table of costs is appended, as in form No.(J) 17 ante for use, if required.

FORM No. (J) 21

Final Decree for Foreclosure

[Order 34, Rule 3 (2), Code of Civil Procedure]

DISTRICT	'
IN THE COURT OF THE AT	
Suit No of 20	
	Plaintiff
Versus	
	Defendant
NOTE – The addresses given above are the addresses for service fil 19 and 22 of order VII, or under rules 11 and 12 of order VIII, of the First Civil Procedure, with the exception of	Schedule to the Code of
	Muharrir
Claim for	
Upon reading the Preliminary decree passed in this suit	t on theday
ofday of.	and the
application of the plaintiff, dated theday of	for a final decree and
after hearing the parties and it appearing that the payment directed	
orders has not been made by the defendant or any person on his beh	alf or any other person
entitled to redeem the said mortgage:	
It is hereby ordered and decreed that the defendant and all persunder him be and they are hereby absolutely debarred and foreclosed redemption of and in the property in the aforesaid preliminary decree redefendant be in possession of the said mortgaged property) that the dethe plaintiff quiet and peaceable possession of the said mortgaged property	of and from all right of mentioned; *[and (if the efendant shall deliver to
2. And it is hereby further declared that the whole of the liab defendant up to this day arising from the said mortgage mentioned in suit is hereby discharged and extinguished.	•
Given under my hand and the seal of this Court, this (1) day of20	the date of the Judgment.
	Judge
*Words not required to be deleted	

N.B. – In the printed form a table of costs is appended, as in form No. (J) 17 ante for use, if required

FORM No. (J) 22

Preliminary decree for sale

(Where accounts are directed to be taken)

[Order 34, Rule 4 (1), Code of Civil Procedure]
DISTRICT
IN THE COURT OF THEAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE – The addresses given above are the addresses for service filed the parties under rule 19 and 22 of order VII, or under rules 11 and 12 of order VIII, of the First Schedule to the Code of Civil Procedure, with the exception of
Muharrir
Claim for
This suit coming on thisday of20, for hearing
before
for the defendant; It is hereby ordered and decreed that it be referred
toas the Commissioner to take the accounts following:-
(i) an account of what is due on this date to the plaintiff for principal and interest or his mortgage mentioned in the plaint (such interest to be computed at the rate payable on the

- 1 principal or where no such rate is fixed, at six per cent per annum or at such rate as the Court deems reasonable):
- (ii) An account of the income of the mortgaged property received up to this date by the plaintiff or by any other person by the order or for the use of the plaintiff or which without the willful default of the plaintiff or such person might have been so received;
- (iii) an account of all sums of money properly incurred by the plaintiff up to this date for costs, charges and expenses (other than the costs of the suit) in respect of the mortgage security, together with interest thereon (such interest to be computed at the rate agreed between the parties, of failing such rate, at the same rate as is payable on the principal, or failing both such rates, at nine per cent per annum);
- (iv) An account of any loss or damage caused to the mortgaged property before this date by any act or omission of the plaintiff which is destructive of or permanently injurious

to, the property or by his failure to perform any of the duties imposed upon him by any law for the time being in force or by the terms of the mortgage-deed.

- 2. And it is hereby further ordered and decreed that any amount received under clause (i) or adjudged due under, clause (iv) above, together with interest thereon, shall first be adjusted against any sums paid by the plaintiff under clause (iii), together with interest thereon, and the balance, if any, shall be added to the mortgage-money or, as the case may be, debited in reduction of the amount due to the plaintiff on account of interest on the principal sum adjudged and thereafter in reduction or discharge of the principal.
- 3. And it is hereby further ordered that the said Commissioner shall present the account to this Court with all convenient dispatch after making all just allowances on or before the day of and that upon such report of the Commissioner being received, it shall be confined and countersigned, subject to such modification as may be necessary after consideration of such objections as the parties to the suit may make.

4. And it is hereby further ordered and decreed:-

- (i) that the defendant do pay into Court on or before the day of or any later date up to which time for payment may be extended by the Court, such sum as the Court shall find due and the sum of Rs...... for the costs of the suit awarded to the plaintiff;
- (ii) that, on such payment and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such cost of the suit, and such costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure. 1908, the plaintiff shall bring into Court all documents in his possession or power relating to the mortgaged property in the plaint mentioned and all such documents shall be delivered over to the defendant, or to such person as he appoints, and the plaintiff shall, if so required, re-convey or re-transfer the said property free from the mortgage and clear of and from all encumbrances created by the plaintiff or any person claiming under him or any person under whom he claims and shall, if so required, deliver up to the defendant quiet and peaceable possession of the said property.
- 5. And it is hereby further ordered and decreed that, in default of payment as aforesaid, the plaintiff may apply to the Court for a final decree for the sale of the mortgaged property: and on such application being made the mortgaged property or a sufficient part thereof shall be directed to be sold; and for the purposes of such sale the plaintiff shall produce before the Court, or such officer as it appoints, all documents in his possession or power relating to the mortgaged property.
- 6. And it is hereby further ordered and decreed that the money realized by such sale shall be paid in to Court and shall be duly applied (after deduction there from of the expenses of the sale) in payment of the amount payable to the plaintiff under this decree and under any further orders that may be passed in this suit and in payment of any amount which the court

may adjudge due to the plaintiff in respect of such cost of the suit, and such costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, or order XXXIV of the First Schedule to the code of Civil Procedure, 1908, and that the balance, if any, shall be paid to the defendant or other persons entitled to receive the same.

7. And it is hereby further ordered and decreed that, if the money realized by such sale shall not be sufficient for payment in full of the amount payable to the plaintiff as aforesaid, the plaintiff shall be at liberty (where such remedy is open to him under the terms of his mortgage and is not barred by any law for the time being in force) to apply for a personal decree against the defendant for the amount of the balance; and that the parties are at liberty to apply to the Court from time to time as they may have occasion, and on such application or otherwise the Court may give such directions as it thinks fit.

(1) Enter

Given under my hand and the seal of this court this (1) day of20		here the date of the Judgment.
	Judge	
SCHEDULE Description of the mortgaged property		

N.B. – In the printed form, a table of costs is appended, as in form No. (J) 17 ante, for use, if required.

FORM No. (J) 22 (I)

Preliminary decree for sale

(Where the Court declares the amount due)

[Order 34, Rule 4 (1), Code of Civil Procedure]
DISTRICT
IN THE COURT OF THEAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE-The addresses given above are the addresses for service filed the parties under rules 19 and 22 of Order VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil Procedure, with the exception ofwho did not appear or omitted to file their addresses.
Muharrir
Claim for
This suit coming on thisday of20, for hearing
before
for the defendant; it is hereby declared that the amount due to the
plaintiff on the mortgage mentioned in the plaint calculated up to thisday
of is the sum of Rsfor principal, the sum of Rsfor
interest on the said principal, the sum of Rs for costs, charges and expenses
(other than the costs of the suit) property incurred by the plaintiff in respect of the mortgage
security, together with interest thereon and the sum of Rs for the costs of
this suit awarded to the plaintiff, making in all the sum of Rs
2. And it is hereby ordered and decreed as follows:-
(i) that the defendant do pay into court or before theday ofor any later date up to which time for payment may be extended by the Court, the said sum of Rs
(ii) that on such payment and on payment thereafter before such date as the Court

may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs, charges, and expenses as may be payable under rule10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, the plaintiff shall bring into court all documents in his possession or power relating to the mortgaged property in

the plaint mentioned and all such documents shall be delivered over to the defendant or to such person as he appoints and the plaintiff shall, if so required, re-convey or retransfer the said property free from the said mortgage and clear of and from all encumbrances created by the plaintiff or any person claiming under him or any person under whom he claims and shall, if so required, deliver up to the defendant quiet and peaceable possession of the said property.

- 3. And it is hereby further ordered and decreed that, in default of payment as aforesaid, the plaintiff may apply to the Court for a final decree for the sale of the mortgaged property; and on such application being made; the mortgaged property or a sufficient part thereof shall be directed to be sold; and for the purposes of such sale the plaintiff shall produce before the Court or such officer as it appoints all documents in his possession or power relating to the mortgaged property.
- 4. And it is hereby further ordered and decreed that the money realized by such sale shall be paid into Court and shall be duly applied (after deduction there from of the expenses of the sale)in payment of the amount payable to the plaintiff under this decree and under any further orders that may be passed in this suit and in payment of any amount which the Court may adjudge due to the plaintiff in respect of such costs of the suit, and such costs, charges and expenses as may be payable under rule 10, together which such subsequent interest as may be payable under rule 11, of order XXXIV of the First Schedule to the code of Civil Procedure, 1908, and that the balance, if any, shall be paid to the defendant or other persons entitled to receive the same.
- 5. And it is hereby further ordered and decreed that, if the money realized by such sale shall not be sufficient for payment in full of the amount payable to the plaintiff as aforesaid, the plaintiff shall be at liberty(where such remedy is open to him under the terms of his mortgage and is not barred by any law for the time being in force) to apply for a personal decree against the defendant for the amount of the balance; and that the parties are at liberty to apply to the Court from time to time as they may have occasion, and on such application or otherwise the Court may give such directions as it thinks fit.

	Given	under	my	hand	and	the	seal	of	this	court	this	(1)	day	of
20														
														Judge
				Descr	iption		chedu he mo		ged p	propert	y			(1) Enter here the date of the Judgment.

N.B. – In the printed form, a table of costs is appended, as in form No. (J) 17 ante, for use, if required.

FORM No. (J) 23

Final Decree for sale

[Order 34, Rule 5 (3), Code of Civil Procedure]
DISTRICT
IN THE COURT OF THEAT
Suit Noof 20
Plaintij
Versus
Defendan
NOTE – The addresses given above are the addresses for service filed the parties under rules 19 and 22 of Orde VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil Procedure, with the exception of
Muharri
Claim for
Upon reading the Preliminary decree passed in this suit on theday of an
further orders (if any) dated the day of and the application of the plaintiff date
theday offor a final decree and after hearing the parties and it appearing that
the payment directed by the said decree and orders has not been made by the defendant or any perso
on his behalf or any other person entitled to redeem the said mortgage:
It is hereby ordered and decreed that the mortgaged property in the aforesaid preliminar decree mentioned or a sufficient part thereof be sold, and that for the purposes of such sale the plaintiff shall produce before the court or such officer as it appoints all documents in his possession of power relating to the mortgaged property.
2. And it is hereby further ordered and decreed that the money realized by such sale shall be paid into the Court and shall be duly applied (after deduction there from of the expenses of the sale) in payment of the amount payable to the plaintiff under the aforesaid preliminary decree and under an further orders that may have been passed in this suit and in payment of any amount which the Court may have adjudged due to the plaintiff for such costs of the suit including the costs of this application and such costs, charges and expenses as may be payable under rule 10, together which such subsequent interest as may be payable under rule 11, of order XXXIV of the First Schedule to the code of Civil Procedure, 1908, and that the balance, if any, shall be paid to the defendant or other persons entitled to receive the same.
(1) Enter here the date of the Judge Given under my hand and the seal of this court this (1) day of

N.B. - In the printed form, a table of costs is appended, as in form No. (J) 17 ante, for use, if required.

FORM No. (J) 24

Decree against Mortgagor personally for balance after the Sale of the Mortgaged property
[Order 34, Rule 6 and 8(a), Code of Civil Procedure]
DISTRICT
IN THE COURT OF THEAT
Suit Noof 20
Plaintif
Versus
Defendan
NOTE – The addresses given above are the addresses for service filed the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of order VIII, of the First Schedule to the Code of Civil Procedure, with the exception ofwho did not appear or omitted to file their addresses.
Muharri
Claim for
Upon reading the application of the mortgage (the plaintiff or defendant, as the case
may be) and reading the final decree passed in the suit on theday of
and the Court being satisfied that the net proceeds of the sale held under the aforesaid final
decree amounted to Rsand have been paid to the applicant out of the court
on theday ofand that the balance now due to him under the aforesaid
decree is Rs
And whereas it appears to the Court that the said sum is legally recoverable from the
mortgagor (plaintiff or defendant, as the case may be) personally:
It is hereby ordered and decreed as follows:-
That the mortgagor (the plaintiff or defendant, as the case may be) do pay to the mortgage (defendant or plaintiff, as the case may be) the said sum of Rs
Given under my hand and the seal of this court this (1) day of
Judge

N.B. – In the printed form, a table of costs is appended, as in form No. (J) 17 ante, for use, if required.

FORM No. (J) 25

Preliminary decree for Redemption where on default of payment by mortgagor A decree for foreclosure is passed.

(Where accounts are directed to be taken)

[Order 34, Rule 7(1) (a), Code of Civil Procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
Plaintif
Versus
Defendan
NOTE – The addresses given above are the addresses for service filed by the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil procedure with the exception of
Claim for
This suits coming on thisday of20 for hearing before
(i) An account of what is due on this date to the plaintiff for principal and interest or

- (i) An account of what is due on this date to the plaintiff for principal and interest on his mortgage mentioned in the plaint (such interest to be computed at the rate payable on the principal or where no such rate is fixed at six percent. Per annum or at such rate as the Court deems reasonable);
- (ii) An account of the income of the mortgaged property received up to this date by the defendant or by any other person by the order or for the use of the defendant or which without the willful default of the defendant or such person might have been so received;
- (iii) an account of all sums of money properly incurred by the defendant up to this date for costs, charges and expenses (other than the costs of the suit) in respect of the mortgage-security, together with interest thereon (such interest to be computed at the rate agreed between the parties, or failing such rate, at the same rate as is payable on the principal, or, falling both such rates, at nine percent. per annum).
- (iv) an account of any loss or damage caused to the mortgaged property before this date by any act or omission of the plaintiff which is destructive of, or permanently injurious to, the property or by his failure to perform any of the duties imposed upon him by any law for the time being in force or by the terms of the mortgage-deed.

(2) And it is hereby further ordered and decreed that any amount received under clause (ii) or
adjudged due under clause (iv) above together with interest thereon, shall be adjusted against any
sums paid by the defendant under clause (iii) together with interest thereon, and the balance, if any,
shall be added to the mortgage-money or, as the case may be, be debited in reduction or the amount
due to the defendant on account of interest on the principal sum adjudged due and thereafter in
reduction or discharge of the principal.

(3) And it is hereby further ordered that the said Commissioner shall present the account to
this court with all convenient dispatch after making all just allowances on or before the
day of and that upon such report of the Commissioner being received, it shall be confirmed
and countersigned, subject to such modification as may be necessary after consideration of such
objections as the parties to the suit may make.

(4)	And it	is hereby	further	ordered	and o	decreed:
-----	--------	-----------	---------	---------	-------	----------

(i) that the defendant do pay in to Court on or before the	. day of
or any later date up to which time for payment may be extended by the co	urt, such
sum as the Court shall find due and the sum of Rs for the costs of the su	it.

- (ii) that, on such payment and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, the defendant shall bring in to Court all documents in his possession or power relating to the mortgaged property in the plaint mentioned. and all such documents shall be delivered over to the plaintiff, or to such person as he appoints defendants shall, if so required, re-convey or re-transfer the said property free from the said mortgage and clear of and from all encumbrances created by the defendant or any person claiming under him or any person under whom he claims and free from all liability whatsoever arising from the mortgage or this suit and shall, if so required, deliver up to the plaintiff quiet and peaceable possession of the said property.
- (5) And it is hereby further ordered and decreed that, in default of payment as aforesaid, the defendant shall be at liberty to apply to the Court for a final decree that the plaintiff shall henceforth stand absolutely debarred and foreclosed of and from all right to redeem the mortgaged property described in the Schedule annexed hereto and shall, if so required, deliver up to the defendant quiet and peaceable possession of the said property; and that the parties shall be at liberty to apply to the Court from time to time as they may have occasion, and on such application or otherwise the Court may give such directions as it thinks.

Given under my hand and the seal of this Court this (1)

day......of......20...... (1) Enter here the date of the judgement

Judge

Schedule Description of the mortgaged property

FORM No. (J) 25 (I)

Preliminary decree for Redemption where on default of payment by Mortgagor a decree for sale is passed.

(Where accounts are directed to be taken)

[Order 34, Rule 7(1) (a), Code of Civil Procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE – The addresses given above are the addresses for service filed by the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil procedure with the exception ofwho did not appear or omitted to file their addresses.
Muharrir
Claim for
This suits coming on this
(i) an account of what is due on this date to the defendant for principal and interest on the mortgage mentioned in the plaint (such interest to be computed at the rate payable on the principal or where no such rate is fixed, at six percent per annum or at such rate as the Court deems reasonable;

- (ii) an account of the income of the mortgaged property received up to this date by the defendant or by any other person by the order or for the use of the defendant or which without the willful default of the defendant or such person might have been so..
- (iii) an account of all sums of money properly incurred by the defendant up to this date costs, charges received; and expenses (other than the costs of the suit). In respect of the mortgage-security together with interest thereon (such interest to be computed at the rate agreed between the parties, or, failing such rate, at the same rate as is payable on the principal, or failing both such rates, at nine percent per annum)
- (iv) an account of any loss or damage caused to the mortgaged property, before this date by any act or omission of the defendant which is destructive of, or permanently injurious to, the property or by his failure to perform any of the duties imposed upon him by any law for the time being in force or by terms of the mortgage-deed.

- 2. And it is hereby further ordered and decreed that any amount received under clause (ii) or adjudged due under clause (iv) above, together with interest thereon, shall first be adjusted against any sums by the defendant under clause (iii) together with interest thereon, and the balance, if any, shall be added to the mortgage-money, or, as the case may be, debited in reduction of the amount due to the defendant on account of interest on the principal sum adjudged due and thereafter in reduction or discharge of the principal.
- - 4. And it is hereby further ordered and decreed:--
 - (i) that the plaintiff do pay into Court on or before the.......day of the...... or any later date up to which time for payment may extended by the Court, such sum as the court shall find due and the sum of Rs...... for the costs of the suit awarded to the defendant;
 - (ii) that, on such payment, and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of order XXXIV of the First Schedule to the Code of Civil procedure, 1908, the defendant shall bring into court all documents in his possession or power relating to the mortgaged property in the plaint mentioned, and all such documents shall be delivered over to the plaintiff, or to such person as he appoints, and the defendant shall, if required, re-convey or retransfer the said property free from the said mortgage and clear of and from all encumbrances created by the defendant or any person claiming under him or any person under whom he claims and shall if so required, deliver up to the plaintiff quiet and peaceable possession of the said property.
- 5. And it is hereby further ordered and decreed that, in default of payment as aforesaid, the defendant may apply to the Court for a final decree for the sale of the mortgaged property; and on such application being made, the mortgaged property or a sufficient part thereof shall be directed to be sold; and for the purposes of such sale the defendant shall produce before the Court or such office as it appoints, all documents in his possession of power relating to the mortgaged property.
- 6. And it is hereby further ordered and decreed that the money realized by such sale shall be paid into Court and shall be duly applied (after deduction therefrom of the expenses of the sale) in payment of the amount payable to the defendant under this decree and under any further orders that may be passed in this suit and in payment of any amount which the

Court may adjudge due to the defendant in respect of such costs of the suit and such costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, and that the balance, if any, shall be paid to the plaintiff or other persons entitled to receive the same.

7. And it is hereby further ordered and decreed that, if the money realized by such sale shall not be sufficient for payment in full of the amount payable to the defendant as aforesaid the defendant shall be at liberty (where such remedy is open to him under the terms of his mortgage and is not barred by any law for the time being in force) to apply for a personal decree against the plaintiff for the amount of the balance; and that the parties are at liberty to apply to the Court from time to time as they may have occasion, and on such application or otherwise the Court may give such directions as it thinks fit.

Given under my hand and the seal of this Court this (1)day of20	(1) Enter here the date of the judgement.		
Judge 			
Schedule Description of the mortgaged property			

N.B. – In the printed form a table of costs is appended, as in form No. (J) 17 ante. For use, if required.

FORM No. (J) 25 (II)

Preliminary decree for Redemption where on default of payment by mortgagor a decree for foreclosure is passed

(Where the Court declares the amount due)

[Order 34, Rule 7(1) (b), Code of Civil Procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
Plaintiff
Versus
Defendant
NOTE – The addresses given above are the addresses for service filed by the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil procedure with the exception ofwho did not appear or omitted to file their addresses.
Muharrir
Claim for
This suit coming on thisday of20, for hearing
before
for the defendant; it is hereby declared that the amount due to the
defendant on the mortgage mentioned in the plaint calculated up to this day of
is the sum of Rsfor principal, the sum of Rsfor interest
on the said principal, the sum of Rs for costs, changes and expenses (other
than the costs of the suit) properly incurred by the defendant in respect of the mortgage
security, together with interest thereon and the sum of Rs For the costs
of this suit awarded to the defendant, making in all the sum of Rs
2. And it is hereby ordered and decreed as follows:-
(i) that the plaintiff do pay into Court on or before theday of or any later date up to which time for payment may be extended by the Court the said sum of Rs
(ii) that, on such payment, and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs, charges and expenses as may be payable under rule

10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, the defendant shall bring into Court all documents in his possession or power relating to the mortgaged-property in the plaint mentioned, and all such documents shall be delivered over to the plaintiff, or to such person as he appoints, and the defendant shall, if so required, re-convey or re-transfer the said property free from the said mortgage and clear of and from all encumbrances created by the defendant or any person claiming under him or any person under whom he claims, and free from all liability whatsoever arising from the mortgage or this suit and shall, if so required, deliver up to the plaintiff quiet and peaceable possession of the said property.

3. And it is hereby ordered and decreed that, in default of payment as aforesaid, the defendant may apply to the Court for a final decree that the plaintiff shall thenceforth stand absolutely debarred and foreclosed of and from all right to redeem the mortgaged property described in the Schedule annexed hereto and shall, if so required, deliver up to the defendant quiet and peaceable possession of the said property; and that the parties shall be at liberty to apply to the Court from time to time as they may have occasion, and on such application or otherwise the Court may give such directions as it thinks fit.

Given under my hand and the seal of this court this (1)	
day of	(1) Enter here the date of the Judgment.
Schedule	
Description of the mortgaged property	,

N.B. – In the printed form, a table of costs is appended, as in form No. (J) 17 ante, for use, if required.

FORM NO. (J) 25 (III)

Preliminary decree for redemption where on default of payment by Mortgagor a decree for sale is passed

(Where the Court declares the amount due) [Order 34, rules 7 (1) (b), Code of civil Procedure] DISTRICT IN THE COURT OF......AT..... Suit No......of 20..... **Plaintiff** Versus Defendant NOTE – The addresses given above are the addresses for service filed by the parties under rules 19 and 22 of Order VII, or under rules 11 and 12 of Order VIII, of the First Schedule to the Code of Civil procedure with the exception of......who did not appear or omitted to file their addresses. Muharrir Claim for This suit coming on this......day of.......20....., for hearingfor the defendant; it is hereby declared that the amount due to the defendant on the mortgage mentioned in the plaint calculated up to this......day of...... is the sum of Rs......for principal, the sum of Rs.....for interest on the said principal, the sum of Rs..... for costs, changes and expenses (other than the costs of the suit) properly incurred by the defendant in respect of the mortgage security, together with interest thereon and the sum of Rs..................... For the costs of this suit awarded to the defendant, making in all the sum of Rs.....

(ii) that, on such payment, and on payment thereafter before such date as the Court may fix of such amount as the Court may adjudge due in respect of such costs of the suit and such costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of Order

(i) that the plaintiff do pay into Court on or before the......day

or any later date up to which time for payment may be extended by the

2. And it is hereby ordered and decreed as follows:-

Court the said sum of Rs.....

XXXIV of the First Schedule to the Code of Civil Procedure, 1908, the defendant shall bring into Court all documents in his possession or power relating to the mortgaged-property in the plaint mentioned, and all such documents shall be delivered over to the plaintiff, or to such person as he appoints, and the defendant shall, if so required, re-convey or re-transfer the said property free from the said mortgage and clear of and from all encumbrances created by the defendant or any person claiming under him or any person under whom he claims, if so required, deliver up to the plaintiff quiet and peaceable possession of the said property.

- 3. And it is hereby further ordered that, in default of payment as aforesaid, the defendant may apply to the Court for a final decree for sale of the mortgaged property; and on such application being made, the mortgaged property or a sufficient part thereof shall be directed to be sold; and for the purposes of such sale the defendant shall produce before the Court or such officer as it appoints all documents in his possession or power relating the mortgaged property.
- 4. And it is hereby further ordered and decreed that the money realized by such sale shall be paid into Court and shall be duly applied (after deduction therefrom of the expenses of the sale) in payment of the amount payable to the defendant under this decree and under any further orders that may be passed in this suit and in payment of any amount which the Court may adjudge due to the defendant in respect of such costs of the suit and such, costs, charges and expenses as may be payable under rule 10, together with such subsequent interest as may be payable under rule 11, of Order XXXIV of the First Schedule to the Code of Civil Procedure, 1908, and that the balance, if any, shall be paid to the plaintiff or other persons entitled to the same.
- 5. And it is hereby further ordered and decreed that if the money realized by such sale shall not be sufficient for the payment in full of the amount payable to the defendant as aforesaid, the defendant shall be at liberty (where such remedy is open to him under the terms of the mortgage and is not barred by any law for the time being force) to apply for a personal decree against the plaintiff for the amount of the balance; and that the parties are at liberty to apply to the Court from time to time as they may have occasion, and on such application or otherwise the Court may give such directions as it thinks fit.

Given under my hand ar	nd the seal of this Court this (1) day of.	
20		(1) Enter here
	Judge	the date of the
	o	Judgment.

Schedule Description of the mortgaged property

FORM No. (J) 26

Commission to Examine absent witness

[Order XXVI, Rules 4, 18, Code of Civil Procedure]
DISTRICT
IN THE COURT OF THEAT
Noof 20
of
Versus
Whereas the evidence of by
the in the above suit; and whereas
; you are requested to take the evidence on interrogatories [or viva voce] of
such witness
you are hereby appointed a Commissioner for that purpose. The evidence will be taken in the
presence of the parties or their agents if in attendance, who will be at liberty to question the
witness on the points specified, and you are further requested to make return of such evidence
so soon as it may be taken process to compel the attendance of the witness will be issued by
any court having jurisdiction on your application.
A sum of Rs, being your fee in the above, is herewith forwarded.
Given under my hand and the seal of the Court, thisday of20
Judge

NOTE – The Commissioner has powers under Chapter X of the Indian Evidence Act to control the examination of witnesses.

FORM No. (J) 27

Commission for A Local Investigation, or to Examine Accounts [Order XXVI, Rules 9, 11, Code of Civil procedure] DISTRICT..... IN THE COURT OF THEAT.... No.....of 20..... ofVersus ofTo Whereas it is deemed requisite, for the purposes of this suit, that a Commission for should be issued; you are hereby appointed Commissioner for the purpose of..... Process to compel the attendance before you of any witness or for the production of any document whom or which you may desire to examine of inspect, will be issued by any Court having jurisdiction on your application. A sum of Rs..... being your fee In the above, is herewith forwarded.

1 See also Form No. (J) 28 post

Given under my hand and the seal of the Court, this.....day of......20.......

Judge

FORM No. (J) 28*

Proceedings in Connection With the issue of Commissions Under Order XXVI, R 9, Code of Civil Procedure

No.	
IN THE COURT OF	
(CIVIL JURISDICTION)	
Present:	
Noof 20	
Versus	
Whereas it has been found necessary to order a local investigation in this the provision of Order XXVI, R 9, of the Code of Civil Procedure the followissued in accordance with the instructions contained in Part 1, Chapter VII, Rulligh Court's General Rules and Circular Orders, (Civil) VOL I:-	ing order is
1. This enquiry is directed by the Court (1)	(1) Proprio motu, or upon the
2. The suit before this Court is for	application of the patios, or under the orders of the Appellate Court
3. The (2)alleges, inter alia, that	(2) Plaintiff or decree holder.
contends that	
4. The point which requires to be elucidated and ascertained by local investigation is	(3) Defendant or Judgment debtor.

^{*} This form has been retained, notwithstanding the inclusion of Form 9, Appendix H, C.C.P. reproduced as Form (J) 27, ante because it may be found to be more suitable in some cases.

5. The point in dispute cannot, in the opinion of the Court, be determined in the ordinary way at the trial, in as much as
It is, therefore, ordered that a commission do issue to for the purpose of an enquiry into this matter.
6. The Commissioner thus appointed is directed and
and he will exercise all the powers conferred by order XXVI, Rules 16 and 17, of the Code of Civil Procedure subject only to the restriction, <i>viz:</i> -
7. The Commissioner is directed to submit his report, together with the evidence recorded by him, and any other papers forming the record of his enquiry on or before the –
8. The parties are directed to appear before the Commissioner hereby appointed.
9. The sum of Rs
Signature
Office
Date

*See rule 399, Chapter 1, Part IV, Vol. I

FORM No. (J) 29

COMMISSION TO MAKE PARTITION

[Order XXIV, Rule 13, Code of Civil procedure]
DISTRICT
IN THE COURT OFAT
Suit No of 20
Plaintifj
Versus
Defendant
То
Whereas it is deemed requisite for the purpose of the suit that a commission should be
issued to make the partition or separation of the property specified in, and according to the
rights as declared in the decree of this Court dated theday of20
You are hereby appointed Commissioner for the purpose and directed to make such enquiry
as may be necessary, to divide the said property according to the best of your skill and
judgment in the shares set out in the said decree, and to allot such shares to the several
parties. You are hereby authorized to award sums to be paid to any party by any other party
for the purpose of equalizing the value of the shares.
Process to compel the attendance before you of any witness or for the production of
any document whom or which you may desire to examine or inspect will be issued by any
Court having jurisdiction on your application.
A sum of Rsbeing your fee in the above, is herewith forwarded.
Given under my hand and the seal of the Court, thisday of20

Judge

FORM No. (J) 30

DECREE IN APPEAL

[Order XLI, Rule 35, Code of Civil Procedure]

DISTRICT
IN THE COURT OF THEAT
Appellant
Versus
Respondent
NOTE – The addresses given above are the addresses for service filed the parties under rules 19 and 22 of order VII, or under rules 11 and 12 of order VIII, of the First Schedule to the Code of Civil Procedure, with the exception ofwho did not appear or omitted to file their addresses.
Muharrir
Appeal No
dated theday of
This appeal coming on for bearing on theday of
for the Appellant, and ofor the Respondent, it is
ordered* -
* Here specify clearly the relief granted or other adjudication made.
The cost of this appeal, as detailed below, amounting to Rs
The costs of the original suit
be paid by
Given under my hand, thisday of20

Judge

Costs of Appeal

Appellant	Amo	unt	Respondent	Amount	
	Rs.	P.		Rs.	P.
1. Stamp for memorandum of appeal.			Stamp for power		
2. Stamp for memorandum of appeal for power.			Stamp for power for petition		
3. Service of processes			Service of processes		
4. Pleader's fee on Rs			Pleader's fee on Rs		
5. Copying or typing charge			Copying or typing charge		
6. Cost for copy of decree and judgment.			Costs for copy of decree and judgment		
TOTAL			TOTAL		

FORM No. (J) 31

Order sending decree for execution to another Court

[Order XXI, Rule 6, Code of Civil Procedure]

DISTRICT	•••••	
IN THE COURT OF THE		AT
No	of 20	
	of	Plaintiff
	Versus	
	of	Defendant
Whereas the decree-holder in	the above suit has app	olied to this Court for a certificate
to be sent to the Court of		at
for execution of the decree in the ab	ove suit by the said of	court, alleging that the judgment-
debtor resides or has property within	the local limits of the	jurisdiction of the said Court and
it is deemed necessary and proper to	send a certificate to	the said Court under Order XXI,
Rule 6, of the Code of Civil Procedure	e, 1908;	
It is ordered that a copy of this	s order be sent to	
with a copy of the decree and of any	order which may hav	e been made for execution of the
same and a certificate of on-satisfaction	on.	
Dated the	day of2	0

FORM No. (J) 32

Certificate of Execution of Decree Transferred to another Court [Order XXI, Rule 6, and Code of Civil Procedure]

DISTRICT.....

IN	THE CO	URT OF				AT		
No. of the suit and the court by which the decree. was passed	Names of parties.	Date of application for execution.	No. of the Execution case.	Processes issued and dates of service thereof.	Costs of execution	Amount realized	How the case is disposed of.	Remarks.
1	2	3	4	5	6	7	8	9
					Rs. P.	Rs. P.		

Signature of Judge

Signature of Muharir in charge

Note – this form may also be used for Certificate under section 41 of the Code (C.O. No. 7 of 1914).

FORM No. (J) 33

Certificate of Non-Satisfaction of Decree
[Order XXI, Rule 6, Code of Civil Procedure]

(1) If partial, strike out "no" and state to what extent.

FORM No. (J) 34

Precept

1
[Section 46, Code of Civil Procedure]
DISTRICT
IN THE COURT OFAT
<u>Suit noof 20</u> Execution Case No of 20
Plaintiff
Versus
Defendant
Upon hearing the decree-holder it is ordered that the precept be sent to this Court of
Judge

FORM No. (J) 35

Certificate of sale of Land

[Order XXI, Rule 94 Code of Civil Procedure]

DISTRICT
IN THE COURT OFAT
Execution Case No
Decree-holder
Versus
Judgment-debtor
This is to certify that son of
by occupationresident ofThana
District has been declared the purchaser at a sale by public auction on
theday of
of the decree in suit No of this court (1) and that the said sale has been duly
confirmed by this Court.
Given under my hand and seal of the Court, thisday (2) of20
Judge
Specification and price of properties (3)

- (1) If the decree has been received by transfer from other court, enter the name of that court.
- (2) The date when the sale became absolute.
- (3) Particulars sufficient to identify the property including the name of each registration subdistrict in which any part of the Property is situated should be fully stated.

FORM No. (J) 36

Grant of Probate of Will

(Section 289 of the Indian Succession Act, 1925)

I, (1)
hereby make known that on theday of in the year, the last will
of, late
of a copy whereof is hereunto annexed was proved
and registered before me, and that administration of the property and credits of the said
deceased, and in any way concerning his will, was
granted to, the Executor in the said will named, he having
undertaken to administer the same, and make a full and true Inventory of the said property
and credits, and exhibit the same in this court within six months from the date of this grant or
within such further time as the Court may from time to time appoint and also to render to this
Court a true account of the said property and credits within one year from the same date or
within such further time as the Court may from time to time appoint.
Granted thisday ofin the year
under the seal of the Court.
Judge or District Delegate

⁽¹⁾ Judge of the District of [or Delegate appointed for granting Probate of Letters of Administration in (here insert) the limits of the Delegates jurisdiction.]

FORM No. (J) 37

Grant of letters of administration to the estate of a decreased person
[Section 290 of the Indian Succession Act, 1925]

I, (1)
hereby make known that on theday of in the year
Letters of Administration, (2) the will annexed of the
properties and credits of, late of
deceased, were granted tothe (3)
of the deceased (4) having undertaken to administer the
same and to make a full and true inventory of the said property and credits and exhibit the
same in this court within six months from the date of this grant or within such further time as
the Court may from time to time appoint, and also to render to this Court a true account of the
said property and credits within one year from the same date or within such further time as
the Court may from time to time appoint.
Granted thisday ofin the yearunder the seal of this Court.
Judge or District Delegate

⁽¹⁾ Judge of the District of [or Delegate appointed for granting Probate or letters of Administration in (here insert the limits of the Delegate's jurisdiction)]

⁽²⁾ With or without as the case may be.

⁽³⁾ Father or as the case may be.

⁽⁴⁾ He or as the case may be.

FORM No. (J) 38

Succession Certificate

(Section 377 of the Indian Succession Act, XXXIX of 1925)

IN THE COURT OF.....

To						
	Whereas	you applied on th	.ed	ay of	for a certificate under the	
Indian Succession Act, in the matter of the estate of deceased,						
in respe	ect of the	following debts a	nd securities, nam	nely –		
			Debts			
Serial I	Number	Name of debtor	Amount of del interest or application for	n date of	Description and Date of instrument, if any, by which the debt is secured	
	1	2	3		4	
Securities						
					Market value of security on date of an application for certificate	
Serial No.	0		Name, title. or class of security			
1	2		3	4	5	
This certificate is accordingly granted to you and empower you to collect those debts and (1) to receive interest or dividends on (2) to negotiate or transfer (3) both to receive interest or dividends on, and to negotiate or transfer the securities or any of them. Dated thisday of20						
					District Judge	

FORM No. (J) 39

Extended succession certificate

	(Section 377	of t	he Indian Succ	ession Act,	XXXIX	(of 1925)	
	IN THE COURT OF.						
	application of					ter of the estate of	
	I hereby extend the ce	rtific	cate to the follo	_	and sec	eurities, namely:-	
Serial No.	Name of the debtor		Amount of debt. Including interest on date of application for extension		Description and date of instrument, if any, by which the debt is secured		
1	2		3		4		
			Securi Descrip				
	Description						
Seria No.	Distinguishing number or letter security		Name, title. Or class of security	Amount of value of se		Market value of security on date of an application for certificate	
1	2		3	4		5	
This ex	or any of them.	or di nsfer eres	ividends on t or dividends	on, and to r	negotiat	ect those debts and e or transfer the securities	
	Dated this	day	y of	20			

District Judge

FORM No. (J) 40

$Order\ of\ Adjudication$

(Section 27 of the Provincial Insolvency Act, V of 1920)

IN THE COURT OF THE DISTRICT JUDGE AT
Insolvency Application No of 20
Pursuant to a petition, datedagainst (here insert name, description, and address of debtor) and on the application of (here insert ' the official
Receiver" or "the debtor himself" or "A,B, of
on readingand hearing it is ordered that the debtor be and the
said debtor is hereby adjudged insolvent.
Dated thisday of20
Judge
FORM No. (J) 41
Order appointing a Receiver
[Section 56 of the Provincial Insolvency Act, V of 1920]
IN THE COURT OF THE DISTRICT JUDGE AT
In the matter of
No of 20
Whereas A.Bwas adjudicated an insolvent by order of this Court, dated, and it appears to the Court that the appointment of a Receiver for the property of the insolvent is necessary:-
It is ordered that a receiving order be made against the insolvent and a receiving order is hereby made against the insolvent and A,B,
Dated

Judge

FORM No. (J) 42

Order annulling Adjudication

[Section 35 of the provincial insolvency Act, V of 1920]

IN THE COURT OF THE DISTRICT JUDGE AT
Insolvency Application Noof 20
Applicant
On the application of R. S., of, and on reading
adjudication, datedagainst A.B., of be and the same is
hereby annulled.
Dated thisday of20

Judge

FORM No. (J) 43

Order of Discharge subject to Conditions as to Earnings, After-Acquired property and Income

[Section 41 (2), (a), (b), or (c) of the Provincial Insolvency Act, V of 1920]
IN THE COURT OF THE DISTRICT JUDGE AT
Insolvency case Noof 20
Applicant
On the application of, adjudged insolvent on theday
of20
Receiver) as to the insolvent's conduct and affairs, and hearing A.B. and C.D. creditors :-
It is ordered that the insolvent
(a) be discharged forthwith; or(b) be discharged on the(c) be discharged subject to the following conditions as to his future earnings after-acquired property and income.
After setting aside out of the insolvent's earning, after-acquired property and income
the yearly sum of Rsfor the support of himself and his family, the
insolvent shall pay the surplus, if any (or such portion of such surplus as the Court determine)
of such earnings, after-acquired property, and income to the Court or Official Receiver (or
Receiver) for distribution among the creditors in the insolvent. An account shall, on the first
day of January in every year, or within fourteen days, thereafter, be filed in these proceedings
by the insolvent, setting forth a statement of his receipts from earnings, after-acquired
property, and income during the year immediately preceding the sais date, and the surplus
payable under this order shall be paid by the insolvent into Court or to the Official Receiver
(or Receiver) within fourteen days of the filing of the said account.
Dated thisday of20
Judge

FORM No. (J) 44

Special case

[Section 13	(b) of the	Arbitration	Act,	1940]

, , ,
DISTRICT
IN THE COURT OFAT
Suit/Case noof 20
In the matter of an Arbitration Agreement dated theday of
between
A.B. (Name, description and place of residence) or Plaintiff (s)
And
C.D. (Name, description and place of residence) or Defendant (s)
The following special case is stated for the opinion of the Court:-
(State the facts concisely in numbered paragraphs)
The questions of Law for the opinion of the Court are
First, whether
Secondly, whether
\mathbf{X}
Y
Dated, theday of20

Arbitrator (s) Umpire

III-JUDICIAL

FORM No. (J) 45

Application for an order of reference under secti	on 21 of the Arbitration Act, 1940
DISTRICT	
IN THE COURT OFA	Т
Suit/Case no	.of 20
	Plaintiff (s)
Versus	Defendant (s)
The petition of the above named plaintiff (s) and	defendant (s) sheweth:-
1. This suit instituted for (State nature of claim 2. The matters in difference between the parties 3. The petitioners being all the parties interest 20, agreed that the matters in difference be arbitration of (Name, description and place of residen the appointment of arbitrator agree upon between the parties 4. The petitioners therefore pray for an order of	s are (State matters of difference) ed have on the day of etween them shall be referred to the ce of the arbitrator or the manner as to parties).
Date20	Signature of Petitioners
FORM NO. (J)	46
Award	
[Preamble as in Form N	[o.(J) 44]
Whereas in pursuance of an <u>agreement in writh therein</u> on	de/the following matters in deference A.B. and C.D have referred/namely to
Now <u>I/We</u> having duly considered the matter my/our award as follows:- I/we award-	rs submitted to me/us do hereby make
(i) that	
(ii) that	
Dated theday of20.,	(signed)
	Arbitrator (s) Umpire

III-JUDICIAL

FORM No. (J) 47

$Order\ of\ reference\ to\ Arbitration\ under\ section\ 20\ (4)\ and\ 23\ (1)\ of\ the\ Arbitration\ Act,\ 1940$
DISTRICT
IN THE COURT OFAT
Suit/Case noof 20
In the matter of an Arbitration Agreement, dated theday of20
Between
A.B.(State name, description and place of residence)-
Plaintiff (s)
And
C.D.(State name, description and place of residence)-
Defendant (s)
Upon reading the application of verified by
of theday of
the filing of the said application and the Arbitration Agreement, dated the day of
And upon hearing
Given under my hand and seal of the court, this day of

Judge

III-JUDICIAL

FORM No. (J) 48

Order of appointment of Arbitrator/Arbitrators or Umpire under section 8(2) and 12 of the Arbitration Act, 1940.

DISTRICT	
IN THE COURT OF	AT
Case/Suit No	of 20
Plaintiff(s)	Petitioner
Versus	
	Defendant (s)-Opposite Party
Whereas by an Arbitration Agreement/order (state terms of the agreement or order of reference reformed or death, refusal, etc., of Arbitrator or Umpire), it is of X (deceased or as the case may be) to act as arbitrated that the award of the said Arbitrator(s) Umpire be matter as for the said Arbitrator(s).	elating to the mater and failure to appoint ordered that Z be appointed in the place strator with Y the surviving arbitrator (s) act as Umpire. And it is further ordered
Given under my hand and the seal of the Cou	rt, thisday of 20,

Judge

FORM NO. (P) 1

To be filled by office.	Notice to the Certificated, Natural or Defacto Guardian	To be filled b Establishmen	• •	
Date of depositing talbana.		Date on which to Process-sen		
Date of diet money.		Date of return	• •	
Date of filling process.		Date of return	ı by deputy	
Date of making over Process to Deputy Administrator.		Administrator		
(Orde	er 32, rule 3, Code of Civil procedu	re)		
DISTRICT				
IN THE COURT OFAT				
Suit Noof 20				
	Plaintiff (s)			
	Versus	ī	Defendant (s)	
		1	Defendant (s)	
То				
Minor Defendant				
Certified/Natural/Defacto guardian				
Whereas an application has been presented by the plaintiff in the above case for the appointment of a guardian for the suit for the minor defendant you (1)				
Given under my hand and the seal of this Court, this day				
of,				
	Judge	?		

RETURN OF SERVICE

Name of person on whom service is to be made	Date, time and place of service	Name and address of identifier, if any	Nature of service on each person (if service not personal, state reason for failure to secure personal service)	Whether the person served signed or refused to sign the process	Name and address of person or persons witnessing the delivery or tender of summons	Remarks
1	2	3	4	5	6	7
NOTE TI		1			1.	

NOTE- The diet money paid to witness should be entered in the column of remarks

	Signature of the process server
Affirmed before me by the above Peon or	n the
at A.M/P.M	
	Deputy Administrator
Verification	of service by a local villager, or Gramrakshi
[Rule 54 (2) (b), Part-I, Chapter II, G.R. a	and C.O., Civil, Volume-I]
Service upon	
son of	of
who is personally known to me, has been made	in my presence by
process server, in the manner described in his rep	oort.
	(Sd.)
	Son of
	Residence

FORM No. (P) 1 (I)

Notice to minor defendant and Guardian of Application for Appointment of Another person to be Guardian for the suit

(Order 32, Rule 3, Code of Civil Procedure)	
DISTRICT	
IN THE COURT OFAT	
Suit Noof 20	
Versus	Plaintiff (s) Defendant (s)
То	
Minor defendant	
Whereas an application has been presented on the part of the plaintiff in the above suit for the appointment of (1)	and description of proposed guardian.
Judge	

NOTE – Form on thereverse and at the top of the front Page as in Form No. (P) 1 ante.

FORM No. (P) 1 (II)

Notice to the Certificated, natural, or, defacto guardian (Order 32, Rule 3, Code of Civil procedure)

DISTRICT	
	IN THE COURT OFAT
	Suit Noof 20
	Plaintiff Versus Defendant
То	
	Certificated/Natural/Defacto Guardian
(1) Here insert the name of the guardian appointed or declared by the Court on the natural guardian or the person in whose care the minor is.	Whereas an application has been presented by the Plaintiff in the above case for the appointment of a guardian for the suit for the minor defendant, you (1)
	Judge

FORM No. (P) 2

Summons for settlement of Issues

(Order V, Rule 1 and 5, Code of Civil procedure)

DISTRICT
IN THE COURT OFAT
Suit Noof 20
To,
(Name, Description, and place of Residence)
Whereas
this Court in person, or by Pleader duly instructed, and able to answer all material questions
relating to the suit, or who shall be accompanied by some person able to answer all such
questions, on theday of20, ato'clock in the
noon, to answer the claim; and you are directed to produce on that day all the
documents upon which you intend to rely in support of your defence.
Take notice that, in default of your appearance on the day before mentioned the suit will be heard and determined in your absence.
Given under my hand and seal of the Court, thisday of20,
Judge

- NOTICE–1. Should you apprehend your witnesses will not attend of their own accord, you can have a summons from this Court to compel the attendance of any witness and the production of any document that you have a right to call upon the witness to produce on applying to the Court and on depositing the necessary expenses.
 - 2. If you admit the claim, you should pay the money into Court together with the costs of the suit, to avoid execution of the decree, which may be against your person or property, or both.

NOTE – Form on the reverse and at the top of the front page as in Form No. (P) 1 ante.

FORM No. (P) 3

Summons for disposal of suit

(Order V, Rules 1 and 5, Code of Civil procedure)

DISTRICT
IN THE COURT OFAT
Suit Noof 20
To,
(Name, Description, and place of Residence)
Whereas
against you for you are hereby summoned
to appear in this Court in person, or by a Pleader duly instructed, and able to answer all
material questions relating to the suit or who shall be accompanied by some person able to
answer all such questions, on theday of20, ato'clock in
thenoon, to answer the claim; and as the day fixed for your appearance is
appointed for the final disposal of the suit, you must be prepared to produce on that day all
the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence.
Take notice that, in default of your appearance on the day before mentioned the suit will be heard and determined in your absence.
Given under my hand and seal of the Court, thisday of20,
Judge

- NOTICE 1.Should you apprehend your witnesses will not attend of their own accord, you can have a summons from this Court to compel the attendance of any witness and the production of any document that you have a right to call upon the witness to produce on applying to the Court and on depositing the necessary expenses.
 - 2. If you admit the claim, you should pay the money into Court together with the costs of the suit, to avoid execution of the decree, which may be against your person or property, or both

NOTE – Form on the reverse and at the top of the front page as in Form No. (P) 1 ante.

FORM No. (P) 4

Summons to Legal Representative of a Deceased Defendant

(Order XXII Rule 4 Code of Civil procedure)

(Order XXII, Rule 4, Code of Civil procedure)
DISTRICT
IN THE COURT OFAT
Suit Noof 20
of
Plaintiff
Versus
of
Defendant
То
Whereas the plaintiffinstituted a suit in this
Court on theday of20, against the defendant
who has since deceased, and whereas the said plaintiff has made application to this Court
alleging that you are the legal representative of the said deceased, and
desiring that you be made the defendant in his stead.
You are hereby summoned to attend in this Court on theday of
20, ata.m. to defend the said suit and, in default of your appearance
on the day specified, the said suit will be heard and determined in your absence.
Given under my hand and the seal of the Court, thisday of20,
Judge

NOTE- Form on the reverse and at the top of the front page as in Form No.(P)1 ante.

FORM No. (P) 5

Notice to defendant
[Order IX. Rule 6, Code of Civil Procedure]
DISTRICT
IN THE COURT OFAT
Suit Noof 20
Of Pargana
Plaintiff
Versus
Of Pargana
Defendant
То
(Name, Description and Place of Residence)
Whereas this day was fixed for the hearing of the above suit and a summons was issued to you and the plaintiff has appeared in this Court and you did not so appear, but from the return of the Deputy Administrator it has been proved to the satisfaction of the Court that the said summons was served on you but not in sufficient time to enable you to appear and answer on the day fixed in the said summons;
Notice is hereby given to you that the hearing of the suit is adjourned this day and that theday of20, is now fixed for the hearing of the same in default of your appearance on the day last mentioned the suit will be heard and determined in your absence.
Given under my hand and seal of the Court, thisday of20,
Judge

NOTE – Form on the reverse and at the top of the front page as in Form No.(P) 1 ante.

FORM No. (P) 6

Summons to witness

[Order XVI, Rule 1 and 5, Code of Civil procedure]	
DISTRICT	
IN THE COURT OFAT	
Suit Noof 20	
Of	
	Plaintiff
Versus	
Of	
	Defendant
To Whereas your attendance is required toon behalf of	
thein the above suit, you are hereby required (personally)	
to appear before this Court on theday of20, at	
O'clock in the fore-noon, and to bring with you (or to send to this Court).	
A sum Rs* being your travelling and other	47 41
expenses and subsistence allowance for (one) day, is herewith sent. If you fail to	*In this connection
comply with this order without lawful excuse, you will be subject to the	see Rule 391 Volume 1.
consequences of non-attendance laid down in rule 12 of order XVI of the Code	
of Civil Procedure, 1908.	
Given under my hand and the seal of the Court, thisday of	
Judge	
NOTICE – (1) If you are summoned only to produce a document and not to give eviden	nce, you shall

- NOTICE (1) If you are summoned only to produce a document and not to give evidence, you shall be deemed to have complied with the summons if you cause such document to be produced in this Court on the day and hour aforesaid.
 - 2. If you are detained beyond the day aforesaid, a sum of Rs..... will be tendered to you for each day's attendance beyond the day specified.

NOTE – Form on the reverse and at the top of the front page as in form No.(P) 1 ante.

FORM No. (P) 7

Warrant of arrest of witness

[Order XVI, Rule 10, Code of Civil procedure]

DISTRICT			
IN THE COURT OF	AT.	•••••	
Suit No	of 20		
	Of		
			Plaintiff
	Versus		
	Of		
			Defendant
То			
To The Bailiff of the Court,			
Whereas	has been duly se	erved with the s	ummons but has
failed to attend(absconds and keep out	t of the way for the pu	urpose of avoid	ling service of a
summons); You are ordered to arrest an	nd bring the said	b	efore the court.
You are further ordered to	return this warrant	on or before	the day
of20, with an endorsem			•
has been executed, or the reason why it			mor m winem m
Given under my hand and the se	eal of the Court, this	day of	20,
			Judge

NOTE – Form on the reverse and at the top of the front page as in form No.(P) 1 ante.

FORM No. (P) 8

Proclamation requiring Attendance of witness [Order XVI, Rule 10, Code of Civil procedure]

DISTRICT	
IN THE COURT OFAT.	
Suit Noof 20	
Of Pragana	
	Plaintiff
Versus	
Of Pargana	
	Defendant
Inhabitant of, Pargana	Witness.
То	
Whereas it appears from the examination on oath	of the serving officer that the
summons could not be/has been duly Served upon the witne	ess in the manner prescribed by
law: and whereas it appears that the evidence of the witness i	s material and he absconds and
keeps out of the way for the purpose of evading the service	e of the summons/has failed to
attend in compliance with such summons.	
This proclamation is therefore, under rule 10 of Order XVI of	of the Code of procedure, 1908,
issued requiring the attendance of the witness in this Court of	on theday of
20, at o'clock in the forenoon and from	day to day until he shall have
leave to depart; and if witness fails to attend on the day and	hour aforesaid, he will be dealt
with according to law.	
Given under my hand and the seal of the Court, this	day of20,
	Judge

NOTE – Form on the reverse and at the top of the front page as in form No. (P) 1 *ante*, omitting the form — of verification of service by a local villager or Chowkidar or Dafadar.

FORM No. (P) 9

Warrant of Attachment of the Property of a witness
[Order XVI, Rule 10, Code of Civil procedure]

	DISTRICT
	IN THE COURT OFAT
	Suit Noof 20
	Of
	Plaintiff
	Versus
	Of
	Defendant
	То
	The Bailiff of the Court of
	Whereas the witness cited by has
	notafter the expiration of the period limited in the/been arrested
	although a proclamation issued for his attendance appeared in
	Court/was duly issued.
*Here specify the movable	You are hereby directed to hold under attachment *
and or	property belonging to the said witness to the value of more and to submit a
immovable property to be attached.	return, accompanied with an inventory thereof, withindays.
	Gven under my hand and the seal of the Court, thisday of20,
	Judge
	Judge

NOTE – Form on the reverse and at the top of the front page as in form No. (P) 1 ante, omitting the form of verification of service by a local villager or Chowkidar or Dafadar.

FORM No. (P) 10

Warrant of Arrest before Judgment

[Order XXXVIII, Rule 1, Code of Civil procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
Of
Plaintif
Versus
Of
Defendant
To The Bailiff of the Court
Whereas the plaintiff in the above suit claims the sum of Rs as noted
Decree Rs. P. in the margin, and has proved to the satisfaction of the Court that there is probable cause for believing that the
Principal defendant is about to
Interest receive from the said the sum of
Costs Rs
Total to take the said into custody, and
to bring him before this Court in order that he may show cause why he should not furnish security to the amount of Rs
or his personal appearance before the Court until such time as the said suit shall be fully and
inally disposed of and until satisfaction of any decree that may be passed against him in the suit.
Given under my hand and the seal of the Court, thisdayof 20
Judge

NOTE – Form on the reverse and at the top of the front page as in form No. (P) 1 ante,

FORM No. (P) 11

Attachment before Judgment, with order to call for security for fulfillment of decree [Order XXXVIII, Rule 5, Code of Civil procedure]

Civil Suit Noof 20	
Of	
Versus	
Of	
Γο	
The Bailiff of the Court	
Whereas	on or for the sum irede sufficient use why he
	Judge

NOTE – Form on the reverse and at the top of the front page as in form No. (P)1 ante,

FORM No. (P) 12

Attachment before Judgment on proof of failure to furnish security

[Order XXXVIII, Rule 6, Code of Civil procedure]

IN THE COURT OFAT
Civil Suit Noof 20
Of
Versus
Of
То
The Bailiff of the Court
the plaintiff in this suit has applied to the Court to call upon,
the defendant, to furnish security to fulfill any decree that may be passed against him in the
suit, and whereas the Court has called upon the said
to furnish such security, which hehas failed to do. These are to
command you to attach the property of the said
and keep the same under safe and secure custody until the further order of the Court; and you
are further commanded to return this warrant on or before theday of
20, with an endorsement certifying the date on which and the manner in which it
has been executed, or the reason why it has not been executed.
Given under my hand and the seal of the Court, thisday of
Judge

NOTE-Form on the reverse and at the top of the front page as in form No. (P) 1 ante, omitting the Form of verification of service by a local villager, or Chowkidar or Dafadar.

FORM No. (P) 13

Temporary Injunction

[Order XXXIX, Rule 1, Code of Civil procedure]

DISTRICT
IN THE COURT OFAT
Civil Suit Noof 20
Plaintiff
Versus
Defendant
Upon motion made unto this Court by, Pleader of (of
Counsel for) the Plaintiff A.B. and upon reading the petition of the said plaintiff in this matter
filed (this day)(or the plaint filed in this suit on the day of or the
written statement of the said plaintiff filed on theday of) and upon
hearing the evidence of
notice, and defendant not appearing: add, and also the evidence of
as to service of notice of this motion upon the defendant C.D.). This Court doth order that an
injunction be awarded to restrain the defendant C.D.*
Dated thisday of20
Judge

- *NOTE 1. Add as in examples given in Form 8, Appendix F, Schedule 1, Code of Civil Procedure, the necessary particulars of the case in which the injunction is sought.
 - 2. Form on the reverse and at the top of the front page as in Form No. (P) 1 ante

FORM No. (P) 14

Notice to show cause why a payment or adjustment should not be recorded as certified [Order XXI, Rule 2, Code of civil Procedure]

DISTRICT
IN THE COURT OFAT
Civil Suit Noof 20
Plaintiff
Versus
Defendant
Whereas in execution of the decree in the above-named suit
Judge

NOTE – Form on the reverse and at the top of the front page as in Form No. (P) 1 ante.

(Not to be printed)

FORM No. (P) 15

Notice of application for execution of a Decree transferred by assignment [Order XXI, Rule 16, Code of civil Procedure]

DISTRICT	
IN THE COURT OFAT	
Civil Suit Noof 20	
Plaintiff	
Versus	
Defendant	
То	
Whereas has made application to this Court for execution of decree in Suit No	(II) Here inter particulars of assignment.

NOTE – Form on the reverse and at the top of the front page as in Form No. (P) 1 ante

FORM No. (P) 16

Notice to show cause why execution should not issue [Order XXI, Rule 22, Code of civil Procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
of Plaintif
Versus
of
Defendan
То
Whereas
has made application to this Court for execution of decree in Suit No of 20 on the allegation that you are the legal representative of
this is to give you notice that you are to appear before this Court on the day o
20, to show cause why execution should not be granted.
Given under my hand and the seal of the Court thisday of20,
Judge
<u></u>

NOTE 1 – Form on the reverse and at the top of the front page as in Form No. (P) 1 ante

2 – The words that are necessary should be struck out in the case of a notice under clause (a) or Order XXI, Rule 22(1) of the Code of Civil Procedure.

FORM No. (P) 17

Warrant to the bailiff to give possession of land, etc.
[Order XXI, Rule 35, Code of civil Procedure]

DISTRICT
IN THE COURT OFAT
Suit Noof 20
of Plaintif
Versus
of
Defendan
То
THE BAILIFF OF THE COURT
Whereas the under mentioned property in the occupancy of
has been decreed to the plaintiff in this suit; you are
hereby directed to put the said
in possession of the same, and you are hereby authorized to remove any person bound by the
decree who may refuse to vacate the same.
Given under my hand and the seal of the Court, thisday of20
Judge
SCHEDULE

NOTE – Form on the reverse and at the top of the front page as in form No. (P) 1 ante, omitting the Form — of verification of service by a local villager, or Chowkidar or Dafadar.

FORM No. (P) 18

Warrant of attachment of movable property in execution of a Decree for money

[Order XXI, Rule 30, Code of civil Procedure]

DISTRICT			
			AT
			of 20
	111 1 10	•••••	01 20
		0	f
		T 7	Plaintiff
		Ver	sus
		0	
			Defendant
To	ue court		
of this Court, passed on the of 20, to pay to	the Plaintif	ay of	
Decree	Rs.	P.	These are to command you to attach
Principal			the movable property of the said
Interest			schedule hereunto annexed, or which shall
Costs			be pointed out to you by the said
Costs of execution Further Interest			shall pay to you the
i urther interest			said sum of Rs together
Total			with Rs, the cost of this attachment, to hold the same until further orders from this Court.
of	, with an d, or why it	endorse has not	e Court, this day of20,
			Judge

NOTE – Form on the reverse and at the top of the front page as in form No. (P) 1 ante, omitting the Form of verification of service by a local villager, or Chowkidar or Dafadar.

FORM No. (P) 19

Notice to show cause why warrant of arrest should not be issued

Trottee to show earlies with warrant of arrest should not be issued
[Order XXI, Rule 37, Code of civil Procedure]
DISTRICT
IN THE COURT OFAT
Suit Noof 20
of
Plaintif Versus
of
Defendan
Γο
Whereas
of your person, you are hereby required to appear before this Court on theday of
execution of the said decree.
Given under my hand and the seal of the Court, thisday of
Judge

DISTRICT.....

FORM No. (P) 20

Warrant of arrest in execution

[Order XXI, Rule 38, Code of civil Procedure]

IN '	THE C	OURT	OFAT
		Suit N	oof 20
			of Plaintiff Versus
			of Defendant
To The BAILII Whereas			COURTwas adjudged by a decree
Decree	Rs.	P.	of the Court in Suit No of 20, dated the
Principal Interest Costs Execution			of decree-holder the sum of Rs
Total			pay to you the said sum of Rs together with Rs for the cost of executing this process, to bring the said defendant before the court with all convenient speed.
	, vexecuted	vith and, or th	ded to return this warrant on or before the day of n endorsement certifying the day on which and manner in the reason why it has not been executed. In the seal of the Court, this
20,	III	and a	Judge

NOTE – Form on the reverse and at the top of the front page as in form No.(P)1 ante,

FORM No. (P) 21

Warrant of Committal of Judgment-Debtor to Civil prison
[Order XXI, Rule 40, Code of civil Procedure]

IN THE COURT OFAT	
Suit Noof 20	
Versus	Plaintiff
	Defendant
To	
The officer-in-charge of the Civil Prison at	who
has been brought before of this Court thisday of	on thedayshouldhas not custody;into the the said decree shall wise entitled to be crocedure, 1908; and y allowance for the nt of Committal.
	Iudge
FORM No. (P) 22	
Order for the Release of a person imprisoned in Execution of a	Decree
[Section 58, 59, Code of Civil procedure]	
DISTRICT	
	Decree-holder
Versus	Judgment-debtor
То	-
The officer-in-charge of the Civil Prison at	
Under orders passed this day, you are hereby directed to set free Judgment-debtor now in your custody	
Dated	Judge

FORM No. (P) 23

ATTACHMENT IN EXECUTION

Prohibitory order where the property to be attached consists of movable property, to which the defendant is entitled, subject to a Lien or Right of some other person to the immediate possession thereof

[Order XXI, Rule 46 (1) (c), Code of Civil Procedure]

DISTRICT..... IN THE COURT OF......AT.... Suit No......of 20..... Versus To Whereas...... has failed to satisfy a decree passed against..... on theday of 20......, in Suit No...... of 20....., in favour of for Rs..... It is ordered that the defendant be and is hereby, prohibited and restrained, until the further order of this Court, from receiving from..... the...... following property in the possession of the said.....; that is to say, to which the defendant is hereby prohibited and restrained, until the further order of this Court, from delivering the said property to any person or persons whomsoever.

NOTE – Form on the reverse and at the top of the front page as in form No. (P)1 ante,

Given under my hand and the seal of the Court, this......day of 20.......,

Judge

FORM No. (P) 24

ATTACHMENT IN EXECUTION

Prohibitory order where the property consists of debits not secured by negotiable Instruments

[Order XXI, Rule 46 (1) (a), Code of civil Procedure]

[Order AM, Rule 40 (1) (a), Code of ervir Procedure]
DISTRICT
IN THE COURT OFAT
Versus
То
Whereas has failed to satisfy
a decree passed against on theday of
20, in Suit No of 20, for Rs it is ordered
that the defendant be, and is hereby prohibited and restrained, until the further order of this
Court from receiving from you a certain debt alleged now to be due from you to the said
defendant, namely,, and that you, the said
be, and you are hereby, prohibited and restrained, until the further order
of this Court from making payment of the said debt or any part thereof to any person
whomsoever, or otherwise than into this Court.
Given under my hand and the seal of the Court, thisday of
Judge

FORM No. (P) 25

Order to attach salary of Public Officer or Servant of Railway Administration or Company or local Authority

[Order XXI, Rule 48, Code of civil Procedure]

DISTRICT
IN THE COURT OFAT
Case No of 20
Decree-holder
Versus
Judgment-debtor
Whereas
Judgment-debtor in the above-named case, is a (describe office of judgment-debtor) receiving
his salary (or allowances) at your hands; and whereas decree-holder
in the said case, has applied in this Court for the attachment of the salary (or allowances) of
the said due to him under the
decree; you are hereby required to withhold the said sum of from the
salary of the said in monthly from the
salary of the said in monthly (or monthly installments)
to this Court.
Given under my hand and the seal of the Court, this day of

Judge

FORM No. (P) 26

ATTACHMENT

Prohibitory order, where the property consists of money or of any security in the custody of a Court of Justice or officer of Government.

[Order XXI, Rule 52, code of Civil procedure]

IN THE C	OURT OFAT
	Civil Suit No of 20
	of
	Versus
	Of
	То
(1) Here state how money is the supposed to be in the hands of the person addressed, on what account, etc.	Sir, The plaintiff having applied, under rule 52 of order XXI of the code of Civil procedure, 1908, for an attachment of certain money now in your hand(1); I request that you will hold the said money subject to the further order of this court. Yours faithfully, Judge Dated the

FORM No. (P) 27

Notice of attachment of a decree to the court which passed it

[Order XXI, Rule 53 (1) (b), Code of Civil Procedure]
DISTRICT
IN THE COURT OFAT
Suit No of 20
of
Versus
of
To,
The Judge of the Court of
Sir,
I have the honour to inform you that the decree obtained in your court on
day of 20, by
20 in which he was
and
by this Court on the application of in the suit
the specified above. You are, therefore, requested to stay
the execution of the decree of your Court until you received intimation from this Court that
the present notice has been cancelled, or until execution of the said decree is applied for by
the holder of the decree now sought to be executed or by his Judgment-debtor.
Yours faithfully,
Judge Datedday of20

FORM No. (P) 28

Notice of attachment of a decree to the holder of the decree or to the Judgment-debtor [Order XXI, Rule 53 (4) and (6), Code of Civil Procedure]

DISTRICT
IN THE COURT OF AT
Suit No of 20
of
Versus
of
То
Whereas an application has been made in this Court by the decree-holder in the above
suit for the attachment of a decree obtained by/against you on the day of
20 in the Court of in suit No of 20, in
whichwas/were
and it is ordered that you the said
be, and you are hereby, prohibited and restrained until the further order
of this Court, from transferring or charging/making payment or adjustment of the same in
any way,
Given under my hand and the seal of the Court this day of day of
Judge

NOTE – From on the reverse and at the top of the front page as in From No. P (1) ante.

FORM No. (P) 29

Order for payment to the plaintiff, etc., of money, etc., in the hands of a third-party

[Order XXI, Rule 56, code of Civil procedure]

DISTRICT
IN THE COURT OF AT
Suit No of 20
Of
Versus
Of
To (1)
Whereas the following property
Given under my hand and the seal of the Court, thisday of
Judge

⁽¹⁾ The Bailiff of the Court and to the Collector or other person.

⁽²⁾ To be clearly stated in words and figures

FORM No. (P) 30

Notice to attaching creditor

[Order XXI, Rule 58, code of Civil procedure]

DISTRICT
IN THE COURT OF AT
Suit No of 20
Of
Versus
Of
То
Whereas
this Court for the removal of attachment on
instance in execution of the decree in Suit No of 20, this is to
give you notice to appear before this Court on, the day of
20 either in person, or by a Pleader of the Court duly instructed to support your claim
as attaching creditor.
Given under my hand and the seal of the Court, thisday of
20,
Judge

NOTE – Form on the reverse and at the top of the page as in Form No. P (1) ante.

FORM No. (P) 31

ATTACHMENT OF EXECUTION

Prohibitory order, where the property consists of immovable property

[Order XXI, Rule 54, Code of Civil procedure]

DISTRICT
IN THE COURT OFAT
To Defendant
Бејениш
Whereas you have failed to satisfy a decree passed against you on theday
of
, be and you are hereby prohibited and restrained, until the
further order of this Court, from transferring or charging the property specified in the
schedule hereunto annexed, by sale, gift, or otherwise, and that all persons be, and that they
are hereby, prohibited from receiving the same by purchase, gift or otherwise.
Given under my hand and the seal of the Court, thisday of
Judge
SCHEDULE

Note - From on the reverse and at the top of the front page as in Form No. P(1) ante

* Form No. P 32 Omitted.

FORM No. (P) 33

Notice of the day fixed for setting a sale proclamation
[Order XXI, Rule 66, Code of Civil Procedure]

DISTRICT
IN THE COURT OF AT
Civil/Rent Suit No of 20
Plaintifi
Versus Defendant
Го Judgment-debtor
Whereas in the above-named suit, the decree-holder has applied
for the sale of
You are hereby informed that the day of
Given under my hand and the seal of the Court, thisday of
Judge

NOTE – Form on the reverse and at the top of the front page as in Form No. P (1) ante

^{*} Form No. P (34) has been cancelled.

FORM No. (P) 35

Proclamation of sale

(Order XXI, Rule 66, Code of Civil Procedure)

	-
DISTRICT	
IN THE COURT OF	AT
Execution Case No	of 20
	Decree-holder
Versus	
Suit No	Judgment-debtor
Notice is hereby given that, under Rule Procedure, 1908, an order has been passed by this mentioned in the annexed schedule, in satisfaction suit I mentioned in the margin, amounting with cost of	Court for the sale of the attached property n of the claim of the decree-holder in the
The sale will be by public auction, and the specified in the schedule. The sale will be of the named as mentioned in the schedule below, and the property so far as they have been ascertained, are t lot. The estimated value of the properties given given below.	e property of the Judgment-debtor above- e liabilities and claims attaching to the said hose specified in the schedule against each
In the absence of any order of postponement at the monthly sale commencing ato'c	lock on the at at
At the sale the public generally are invi	ted to bid, either personally or by duly

- authorized agents. No. bid by, or on behalf of, the judgment-creditors above-mentioned, however will be accepted, nor will any sale to them be valid without the express permission of the court previously given. The following are the further Conditions of sale –
- 1. The particulars specified in the Schedule below have been stated to the best of the information of the Court, but the Court will not be answerable for any error, Misstatement or omission in this proclamation.
- 2. The amount by which the biddings are to be increased shall be determined by the officer conducting the sale. In the event of any dispute arising as to the amount did, or as to the bidder, the lot shall at once be again put to auction.

- 3. The highest bidder shall be declared to be the purchaser of any lot, provided always that he is legally qualified to bid and provided that it shall be in the discretion of the Court or officer holding the sale to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it advisable to do so.
- 4. For reasons recorded it shall be in the discretion of the officer conducting the sale to adjourn it, subject always to the provisions of rule 69 of Order XXI.
- 5. In the case of movable property, the price of each lot shall be paid at the time of sale or as soon after as the officer holding the sale directs, and in default of payment the property shall forthwith be again put up and resold.
- 6. In the case of immovable property, the person declared to be purchaser shall pay immediately after such declaration of deposit of 25 percent, on the amount of his purchase-money to the officer conducting the sale, and in default of such deposit the property shall forthwith be again put up and resold.
- 7. The full amount of the purchase-money shall be paid by the purchaser before the Court close as on the fifteenth day after the sale of the property, exclusive of such day, or of the fifteenth day be a Sunday or other holiday, than on the first office day after the fifteenth day.
- 8. In default of payment of the balance of purchase money within the period allowed the property shall be resold after the issue of a fresh notification of sale. The deposit after cefraying the expenses of the sale, may, if the Court thinks fit, be forfeited to Government, and the defaulting purchaser shall forfeit all claim to the property or any part of the sum for which it may be subsequently sold.

Given under my hand	d and the seal of the	e Court, this	day of20	.
---------------------	-----------------------	---------------	----------	-----------

Judge

Schedule of property

No. of Plot	Specification of property to be sold with the name of each owner where there are more judgment-debtors than one	The revenue assessed upon the estate or part of the estate, where the property to be sold is an interest in an estate or in part of an estate paying revenue to the Government	Detail of any encumbrances to which the property is liable	Claims, if any, which have been put forward to the property, and any, other known particulars bearing on its nature and value

NOTE – Form on the reverse and the top of the front page as in Form No. P (1) *ante*. omitting the form of verification or service by a local villager or chowkidar or dafadar.

FORM No. (P) 36

Order for Delivery to Certified Purchaser of Land at a sale in Execution
[Order XXI, Rule 95, Code of Civil Procedure]

DISTRICT	
IN THE COURT OF AT	
Suit No of 20	
Of	
Versus	
Of	
То	
The Bailiff of the Court	
	*Here give specification of property.
Given under my hand and the seal of the Court, thisday of	0,
	Judge

NOTE – Form on the reverse and at the top of the front as in Form No. (P) (1) ante, omitting the form of verification of service by a local villager, or chowkidar or dafadar.

FORM No. (P) 37

Notice to Respondent of the day fixed for the Hearing of the Appeal [Order XLI, Rule 14, Code of Civil Procedure]

[Older ALI, Rule 14, Code of Civil Procedure]
DISTRICT
IN THE COURT OF AT
Appellant
Versus
Respondent
Appeal from the
Γο Respondent
Take notice that an appeal from the decree of
If no appearance is made on your behalf by yourself, your Pleader, or by someone by law authorized to act for you in this appeal. It will be heard and decided in your absence.
Given under my hand and the seal of the Court, this day of
Judge

NOTE 1. If a stay of execution has been ordered, intimation should be given of the fact in this notice

2. Form on the reverse and at the top of the front page as in Form No. (P) 1 . ante

FORM No. (P) 38

Notice to a party to a suit not made a Party to the Appeal but joined by the court as a Respondent

[Order XLI, Rule 20, Code of civil Procedure]

DISTRICT
IN THE COURT OF AT
Plaintiff
Versus
Defendant
То
Whereas you were a party in Suit No of 20, in the Court of
, and whereas the
an appeal to this Court from the decree passed against him in the said suit and it appears to
this Court that you are interested in the result of the said appeal:
This is to give you notice that this Court has directed you to be made a respondent in
the said appeal and has adjourned the hearing thereof till the day of20
atA.M. If no appearance is made on your behalf on the said day and at the said
hour appeal will be heard and decided in your absence.
Given under my hand and the seal of the Court, thisday of20
Judge

NOTE – Form on the reverse and at the top of the front as in Form No.(P)(1) ante

FORM No. (P) 39

Notice to show why a review should not be granted

[Order XLVII, Rule 4, Code of Civil Procedure]

DISTRICT
IN THE COURT OF AT
Plaintif
Versus
Defendant
Γο
Take notice that
for a review of its decree passed on theday of
above case. The day of is fixed for you to show cause
why the Court should not grant a review of its decree in this case.
Given under my hand and the seal of the Court, thisday of
Judge

FORM No. (P) 40

Notice to show cause (General Form)

DISTRICT	
IN THE COURT OF	
Suit/case No of 20	
A	Applicant
Versus	
Oppos	ite-party
То	
Whereas the above-named ha	ıs made
application to this Court that	
You are hereby warned to appear in this Court in person or by pleader duly in	nstructed
on theday of	
on theday of	to show
cause against the application, failing wherein, the said application will be he	to show
cause against the application, failing wherein, the said application will be he	to show eard and
determined ex parte.	to show eard and

NOTE – Form on the reverse and at the top of the front as in Form No. (P) (1) ante

FORM No. (P) 41

Notice to take back documents

DISTRICT	
IN THE COURT OF	AT
Suit/case No of 20	0
	Plaintiff
Versus	
	Defendant
The parties in this case are hereby required to	take back the documents produced by
them, being exhibits in the case, within one month from	m the date of service of this Notice. If
they fail to take them back within that time the docume	ents will be destroyed as prescribed by
the High court.	
Dated	Presiding Officer of the Court

NOTE – This notice should be served upon the pleaders and parties concerned at their last known address.

^{*} Form No. (P) 42 to Form (P) 51 omitted.

FORM No. (P) 52

FORMS UNDER REGULATION V (BENGAL), 1799

Notice calling for claimant's property in intestate cases
[Section 7, Regulation V (Bengal) of 1799]

IN THE COURT OF THE DISTRICT JUDGE OF
AT
Case No of 20
In the matter of the case estate of the late
of who died intestate
Whereas it has been intimated to this Court that the aforesaid
of died on or about the
without as far as it appears, any heir, but leaving movable properties;
It is hereby notified that any person who has a claim to receive the said properties as
an heir, executor, or administrator to the deceased, or in any other capacity, is required to
appear and prove his claim in this court. If any person appears and prove his or her right to
the said properties within a year, the properties will be made over to the said person after he
or she shall have deposited the necessary expenses incurred in taking care of the said
properties; otherwise the said properties shall be sold and the sale-proceeds appropriated by
Government.
Dated this
District Judge

Note – From on the reverse and at the top of the front page as in Form No. P(1) ante, omitting the form of verification of services by a local villager, or chowkidar or dafadar.

FORM No. (P) 53

FORMS UNDER LAND ACQUISITION ACT

Notice to claimant of date fixed for the determination of objection [Section 20 of the Land Acquisition Act, I of 1894]

IN THE COURT FOR THE DISPOSAL OF CASES UNDER THE LAND ACQUISITION ACT, I of 1894
In the matter of
and the Land Acquisition Act, 1894
То
Whereas objection has been taken by to the
award made by in respect of the
and whereas the matter has been referred to this Court for chitaks
feet, the same being required for a public purpose, namely, for
on the following grounds, namely:
and whereas the matter has been referred to this Court for determination:
Take notice that the Court will proceed to determine the aforesaid objection on the
day of
default of your appearance on the said day, the case will be proceeded with in your absence.
Given under my hand and the seal of the Court, this day of
20,
Judge
NOTE – Form on the reverse and at the top of the front as in Form No. (P) (1) <i>ante</i>

FORM No. (P) 54

Notice to Collector of date fixed for hearing his Reference [Section 20 of the Land Acquisition Act, 1 of 1894]

	COURT FOR THE DISPOSAL UNDER THE LAND ACQUISITION ACT, 1894.	OF CASES
In the matter of		. and the Land
Acquisition Act, 1894		
То		
Take notice that	at the abovementioned case, which was referred by yo	ou in your letter
No, 0	dated the day of 20, for the	e determination
of this Court has been	set down for hearing on the day of	20,
, at o'clo	ck in the forenoon, and that in default of your appeara	ance on the said
day the case will be pr	oceeded with in your absence.	
Given under m 20,	y hand and the seal of the Court, this da	ay of
		Judge

FORM No. (P) 55 FORM UNDER THE COURT-FEES (AMENDMENT) ACT, XI OF 1899

Notice to Collector of Application Made for Probate of will and for Letters of Administration.

[Section 19H, Clause (1), of the Court-Fees (Am	endment Act, XI of 1899]
IN THE COURT OF THE	AT
	In the goods of
То	
The Collector of	
Notice is hereby given that an application has the	rney for District.
The Amount of assets which are likely to come in the petitioner to be Rs	
Datedthe	,
	District judge or Delegate

NOTE – When detailed inventories of the property of deceased persons are filed by applicants for probate for letters of Administration at the time of applying copies of these inventories should be appended to the notice and sent together with in to the Collector. When the inventory is field at a date subsequent to the application a copy should be forwarded to the Collector as soon as it is received-(G.L. NO. 6 of 19th June 1901)

FORM No. (P) 56

Forms under the Indian Succession Act

Notice of Date fixed for Hearing Probate or Letters of Administration Cases
[Section 283 of the Indian Succession Act. XXXIX of 1925]

IN THE COURT OF THE DISTRICT JUDGE OF
NOTICE
No of 20
Whereas an application under the Indian Succession Act, 1925 for grant of probate of
the will (or, for letters of administration to the estate) of late of
has been made by, and whereas the
has been fixed for the hearing of this case, notice is hereby given that any person having any
interest in the administration of the estate of the said deceased may, if he desires, appear in
this Court on the said day of
before the grant of probate, (or, of letters of administration).
Given under my hand and the seal of the Court. Court,
The
*Chief Administrative Officer
NOTE – Form on the reverse and at the top of the front page as in Form No. P (1) ante
(Not to be pointed)
FORM No. (P) 57
Notice Calling on Certificate-Holder for Accounts
(Indian Succession Act, 1925)
(Not printed)

FORM No. (P) 58

ଅଦାଲତ ଅଫିସ ଦ୍ୱାର ପୂରଣ କରାହେବ	NOTICE INVITING OTHER CLAIMANTS TO REPRESENTATION
୍ ଚଲବାନା ଜମା କରିବାର ତାରିଖ	TO COME FORWARD
ଖୋରାକି ଟଙ୍କା ଜମା କରିବାର ଚାରିଖ	(Section 373 of the
ପରଓ୍ୟାନା ଦାଖଇର ତାରିଖ	Indian succession Act, XXXIX cf
ପରଓ୍ୟାନା ନାଚ୍ଚିର ହାଓଣ୍ଟରେ ଦେବାର ତାରିଖ	1925)

ନାଳିରଙ୍କ ସିରଞାରେ ପୂରଣ କରାହେବ ପରଞ୍ୟାନା ଜାରୀକାରକର ହଞ୍ଚରେ ଦେବାର ଚାରିଖ ଜାରୀ ଭରାବ୍ଧ ପରଞ୍ୟାନା ଜାରୀ— କାରକ କର୍ଭୁ କ କୈ ଫିୟତ ଦେବାର ଚାରିଖ ନାଜିର କର୍ଭୁ ଜ ଅଦାଇତରେ ଫେରିଦେବାର ତାରିଖ

ଥ୍ଥ ଳାଭି ଶିକ୍ତ ହେବାର ଅନ୍ୟାନ୍ୟ ଦାବିଦାରମାନଙ୍କ ସ୍ଥଡି ଉପଥିତ ହେବା କାରଣ ନୋଟିସ ।

(ଉଇରଧିକାରୀର ସାଚିଫିକେଟ ସମନ୍ଧୀୟ ସନ ୧୯୨୫ ସାଇ ଆ ୩୭୩ ଇନ)

ସ୍ଥିତ ଚ୍ଚିଲାର ଜନ୍**ଅ**ବାଇତ ମୁଜାମ **ସର ମୋକଦମା ସନ ୧୯** ମସିହା ଆବେବନକାରୀ ଆବେଦନରକାରୀ ଭକ୍ତ ପ୍ରର୍ଥନାରେ ସନ ୧୯ ମସିହା ମାସ ତା ରିଖରେ ଆବେଦନ କରିବାରେ ଅନ୍ତ ମୋକଦମା ବିଗ୍ରର ନିମନ୍ତେ ଆଗତ ଦିନ ଧାର୍ଯ୍ୟ: ପ୍ରସ୍କର ଫ୍ରାରା ଜଣାଇ ଦିଅଯାଇଅଛି ଅନ୍ତ ଅଟଏବ ମୃତ କ୍ୟକ୍ତ ହୋଇଅଛି, ଅନ୍ୟ କେହି ଭରରାଧିକାରୀ ବା ତାହାର: ତ୍ୟକ୍ତ ସମ୍ପଭିର ଅଧିକାରୀ ଥିବେ କିମ୍ବା ଆବେଦନକାରୀଙ୍କ ପ୍ରାର୍ଥନାର ବିରୁଦ୍ଧରେ କେହି ଆପରି ଉପସ୍ଥିତ କରିବାକୁ: ଇଛା କରଡି ତେବେ ଉପରୋକ୍ତ ନିରୂପିତ ଦିବସରେ ସେ କିଲା ସେମାନେ ସ୍ୱୟ• ଅଥବା ଇକୀଇ ଦ୍ୱାରା ଉପଛି ତ ହୋଇ ଅଟଣା ଅଟଣାର ଆପରି ଦର୍ଶାଇବେ ଓ ତେ୍ପୋଷକତାର ଯେ ଦଲିଇ ଓ ସାକ୍ଷୀ ଦେବାକୁ ଇଛା କରିବେ ତାହ ସେହି ଦିବସରେ ଉପସ୍ଥିତ କରିକାକୁ ପ୍ରସ୍ତୁତ ଥିବେ ।

ମୁକାମ ସନ ୧୯ ମସିହା ତାରିଖ

କିଲା ଜନ

Note – Form on the reverse and at the top of the front page as in Form No. P (1) ante, omitting the form of verification of services by a local villager, or chowkidar or dafadar.

ଜାରୀର ରିଟର୍ଣ୍ଣ

	ଯେଉଁ ବ୍ୟକ୍ତି ଉପରେ ଜାରୀ କଧା ଯିବ ତାହାଙ୍କର/ତାହାର/ନାମ	ତାରୀର ତାରିଖ, ସମୟ ଏବଂ ଛାନ	ବେହି ନିଶାଶଦାର ଥିଲେ ଚାହାକର/ ତାହାର ନାମ ଏବ• ଠିକ୍ଷା ।	ସତେବ୍ୟକ ବ୍ୟକ୍ତି ଉଧରେ ଯେପରି ଭବରେ କାରୀ କରାଗଲ (ବ୍ୟକ୍ତି ଉପରେ କାରାକରା ନ ଗରଲ ଯେଉଁ କାରଣରୁ ନିଳେ ବ୍ୟକ୍ତି ଉପରେ କାରୀ କରା ନ ଗଲା ସେହି କାରଣ ବଞ୍ଚନା କରା	ଯେଉଁ କ୍ୟକ୍ତି ଉପରେ କାରୀ କରାଗଲ ସେହି ଦ୍ୟକ୍ତି ପର ଓ୍ୟାନାରେ ବଞ୍ଚଣତ କଲେ/କଲା କିମା. ଦୃଷ୍ଞର କରିବାକୁ ଅୟୀକାର କଲେ/କଲା ।	ଦେଇଁ ବ୍ୟକ୍ତି ବା ବ୍ୟକ୍ତିମାନେ ସମନ ବିଆଯିବାରେ କିନ୍ଧା ଯଘ୍ଲ ଯିବାର ଦେଖିଥିତେ ସେହି ବ୍ୟକ୍ତି ବା ବ୍ୟକ୍ତି- ମାନଙ୍କର ନାମ ଏବଂ ଠିକ୍ରା ।	ମନ୍ତବ୍ୟ
	ę	9	न	8	8	ه	. 9
		10					
•			7			,	
						, .	

-ମୁଡକ୍ୟ-ସାକ୍ଷୀମାନଙ୍କୁ ଯେଉଁ ଖୋଭାକୀ ଟଙ୍କା ଦିଆଯାଏ ସେ ଟଙ୍କା ଏବଂ ଏହାର ସାପ୍ତି ସାକ୍ଷର ବା ଟିପ୍ରତିଷ ମନ୍ତବ୍ୟ ଘରେ ଲେଖାଯିବ ।

ପରଞ୍ଜାନା ଜାରୀ କରିବା ଜର୍ମଗ୍ୱରୀଙ୍କର ସାକ୍ଷର

Affirmed before me by the above peon on the

at :

A. M. P. M

FORM No. (P) 59

Notice of application made for guardianship and of date fixed for hearing [Section 11 of the Guardians and Wards Act, VIII of 1890]

DISTRICT	
IN TI	HE COURT OF THE AT
	Present:
	Case No of 20
(1)Appointment or declaration as the case may be.	Inhabitant of
	Application for the (1) of
(2) State whether to the	guardian to the (2) of
person or the property of the minor or to	a minor, inhabitant of
both.	
(3) appointed or declared.	The petitioner above named having applied to be (3)
(4) name of person in case	The guardian of the (2) of the aforesaid minor,
of notice under clause (a) of	the, day of
section 11; "the public" in case	hearing of the application, and notice is hereby given to (4)
of general notice under	that if any other relative, friend, kinsman, or well-wisher of the aforesaid minor
clause (b).	desire to be appointed or declared as guardian of the (2)
	of the said minor, he should enter appearance in person in this Court on the
	aforesaid date, and be prepared to adduce on that day and documentary and
	oral evidence he may desired to adduce in support of his claim to such
	appointment or declaration.
	Given under my hand and the seal of the Court, this
	Judge

FORM No. (P) 60

Notice to creditors of the date of hearing of an insolvency petition
[Section 19 of the Provincial Insolvency Act V of 1920]

IN THE COURT OF THE DISTRICT JUDGE AT
Insolvency Application No of 20
Whereas A.B has applied to this Court, by a petition dated
of20, to be declared an insolvent under the Provincial Insolvency Act V of
1920,and your name appears in the list of creditors filed by the aforesaid debtor, this is to
give you notice that the Court has fixed the day of
the hearing of the aforesaid petition and the examination of the debtor. If you desire to be
represented in the matter you should attend in person or by duly-instructed pleader. The
particulars of the date alleged in the petition to be due to you are as follows.
Judge

NOTE – form on the reverse and at the top of the front as in Form No. (P) (1) ante

FORM No. (P) 61

(Not to be printed)

Notice of Application by Unscheduled Creditor [Section 33 (3), Act, V of 1920]

IN THE COURT OF THE DISTRICT JUDGE AT
In the matter of an Insolvent
No of 20,
То
Whereas an application has been made to this court by who
claims to be a creditor of whose application to be declared an
insolvent was filed in this Court, on the
permission to produce evidence of the amount and particulars of his pecuniary claims against
the insolvent, and for an order directing his name to be entered in the schedule as a creditor
for the debts which he may prove : this is to give you notice that the said application will be
heard in this Court on the day of
appear personally, or by Pleader, if you desire to object to it.
Given under my hand and the seal of the Court, this

District Judge

FORM No. (P) 62

[Not to be printed]

Notice to creditors of the date of Consideration of a Composition or Scheme of Arrangement

[Section 38 (1) of the provincial Insolvency Act V of 1920]

IN THE COURT	OF THE DISTRIC	T JUDGE AT	
INSOLVENCY .	APPLICATION NO.		OF 20

Applicant

Judge

FORM No. (P) 63

(Not to be printed)

Notice to persons claiming to be Creditors of Intention to declare Final. Dividend
[Section 64 of the Provincial Insolvency Act, V of 1920]

IN THE COURT OF THE DISTRICT JUDGE AT
In the matter of
Insolvency Application No of 20
Applican
Take notice that a final dividend is intended to be declared in the above matter and that if you do not establish your claim to the satisfaction of the Court on or before the day of
Dated this
To X.Y. G.H.RECEIVER [Address]
FORM No. (P) 64
(Not to be printed)
Notice to creditors of Application for Discharge
[Section 41 (1) of the provincial Insolvency Act V of 1920]
IN THE COURT OF THE DISTRICT JUDGE AT
Insolvency case No of 20,
Take notice that the above named insolvent has applied at the Court for his discharge and that the Court has fixed the
Dated this
Judge

NOTE – On the back of this notice the provisions of Section 42 (1) Act V of 1920, should be printed.

FORM No. (P) 65

Summary Administration Notice to Creditors
[Section 74 of the provincial Insolvency Act V of 1920]

IN THE COURT OF THE DISTRICT JUDGE AT	
Insolvency case No of 20	
	Applicant
Take notice that on the	an insolvent sfied that the or's estate be
Also take notice that the court may on the aforesaid date then and ther adjudication and distribution of the assets of the aforesaid debtor. It will be opappear and give evidence on that date. Proof of any claim you desire to make muin Court on or before that date.	oen to you to
Given under my hand and the seal of the Court, this	of

Judge

FORM No. (P) 65 A

INSOLVENCY NOTICE

(Notice under section 6 (2) of the Provincial Insolvency Act)

10
Take notice that within(the period shall not be less than one
month) after service of this notice on you excluding the day of such service, you must pay to
me/us or my/our or agent duly authorized in this behalf (Strike out if no agent authorized)the
sum of Rs as being the amount due on a decree (s) or order (s) obtained by
me/us against you in the Court of
Suit No of 20, where on execution has not been stayed, or you must
furnish security for the payment of the said sum to my/our satisfaction (or the satisfaction of
my/our agent)(Strike out if no agent is authorized)"

ENDORSEMENT OF NOTICE

"You are specially to note; that the consequence of not complying with the requisitions of this Notice are that you will have committed an act of insolvency on which insolvency proceeding may be taken against you.

Signature (s) of the Creditor(s) or his/their authorized agent (s) as the case may be

FORM No. (P) 66

Notice of the day fixed for settling valuation

[Section 14 of the Orissa Money Lenders Act (Act III of 1939)]
DISTRICT
IN THE COURT OF AT
Execution Case No of 20 Decree-holde
Versus Judgment-debto
То
Whereas in the above named case,, the decree-holder has applied for the sale of the property set out in the execution petition.
You are hereby informed that the day of
Given under my hand and the seal of the Court, this day of20
Judg
FORM No. (P) 67
Notice of Application for the Transfer of a suit to another Court for trial
(Section 24)
IN THE COURT OF THE DISTRICT JUDGTE OF
No of 20
То
Whereas an application, dated the day of 20 has been made to this court by the in sur No
You are hereby informed that the
Given under my hand and the seal of the Court, this day of 20

Judge

FORM No. (S) 1

Monthly Statement showing the number of suits and cases pending and disposed of in the Court of during the

	Number of case for disposal		Disposed of			Pending sui	its	Total No. of Witnesses	
Class of suits and cases	excluding those transferred to other Courts	Contested	Uncontested	Total	Total	Over six months	Over one year	examined on content on Civil side	Remarks
1	2	3	4	5	6	7	8	9	10
(1) Small Cause court suits									
(2) Money suits									
(3)Title and other suits									
(4) Miscellaneous judicial cases									
(5) Execution cases									
(6) Appeals									
(7) Miscellaneous appeals									

NOTE 1. The statement is to be submitted to the District Judge by every subordinate Court.

- 2. At the top of this statement. The total number of working days during the month and the number of days devoted to civil work should be noted
- 3. A certificate should be appended to the bottom of the statement to the effect that preference was given to older cases than to later cases for hearing along with the number of the suits; cases or appeals heard or disposed of during the month. A list of latter cases, if any, heard in preference to older cases with brief reasons should also be furnished.
- 4. A certificate that delivery of judgment was not deferred in any suit or case for more than a month from the date of conclusion of the trial or hearing should be furnished at the bottom of the statement.
- 5. The number of days on which the Officer did judicial work for less than three hours should be noted in the remarks column and the reasons for the same be given on the reverse.
- 6. The outturn of work of the subordinate officers should be properly assessed after taking in to account their criminal work, if any, done during the month.
- 7. Total number of year old cases disposed of on contest and the total number of different categories of cases disposed of on contest shall be noted in the remarks Column.

FORM No. (S) 2

1	Number of execution case.
2	Names of parties
3	Names and specification of judgment-debtors whose property was sold
4	Name of estate. Pargana, Tauzi Number, and extent of land or share sold.
5	Price for which sold and date of confirmation of sale.
6	Name and address of auction purchaser and father's name
7	Date on which registration will be compulsory
8	Number of notice in Register 11, if no application for registration made
9	Number of Register 37, if fine is imposed under section 65 of Act VII (B.C.) of 1876
10	Number of Register 4 when application for registration has been filed
11	Remarks

INSTRUCTIONS – Columns 1 to 6 will be filled up by the C	Evil Court Columns 7 to 10 will be filled up in the Collector's Office Forwarded to
the Collector of	for information and necessary action.
	Signature
Dated20	
	Office

*FORM No. (S) 3 has been omitted

FORM NO. (S) 4*

Quarterly Statement A
(i) Original suits
(ii) Appeals
(iii) Revisions

District of	of	 	 	 	
	.,	 	 	 	

......Quarter of 20......

					For	r dispo	sal					Dispo	sed of-		To	otal pe	ending class	of ea	ch	P		g for montl	over hs	six	P	ending	g for o	ver or	ne	
	st	Iı		ted d quart	_	the	any	fer	ıer	al			l on ation																	s
Courts	Pending from last	Money	Rent	Title and other	Revision	Total	Restored to file for reason	Received by transfer	Transferred to other courts	Total for disposa	Without trial	Without contest	With contest and creference to arbitrat	Total	Money	Rent	Title and other	Revision	Total	Money	Rent	Title and other	Revision	Total	Money	Rent	Title and other	Revision	Total	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
			·							·																				

- NOTE 1- The contested disposal of each officer who worked as District Judge or Additional District Judge should be separately shown in the 'Remarks' column.
- NOTE 2- Appeals against the decrees in suits under sections 9 to 13 of the Hindu Marriage Act, 1955 shall be shown in Title Appeals.
- NOTE 3- The number of appeals disposed of on contest from the decisions of Civil Judge (Senior Division) and Civil Judge (Junior Division) separately should be shown in the remarks column.
- NOTE 4- Total number of year old case disposed of on contest and the total number of different categories of cases disposed of on contest shall be noted in the remarks column.

-

⁸ Substituted vide C.S. No. 5 dated 25.09.1999

Quarter of 20

FORM NO. (S) 5

Quarterly Statement B

(i) Miscellaneous (Judicial)cases

(ii) Miscellaneous Appeals

District of

Distric	Ct 01	• • • • • • • • • • • • • • • • • • • •	• • • • • • • • • • • • • • • • • • • •	• • • • • • • • • • • • • • • • • • • •	• • • • • • • • •				••••••	• • • • • • • • •	Qua	darter or 20				
			For di	sposal				Dispos	sed of-			Pe	<u>'</u> -			
Courts	Pending from last	Instituted	Restored to file	Received by transfer	Transferred to another Court	Total	Without trial	Without contest	With contest or by arbitration	Total	Total pending	More than three months	More than six months	More than one year	Remarks	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	

- NOTE 1- The contested disposals of each officer who worked as District Judge or Additional district Judge should be separately shown in the 'Remarks' column.
 - 2- Appeals against the decree in suits under sections 9 to 13 of the Hindu marriage Act, 1955 shall not be shown as Miscellaneous appeals.
 - 3- Election petitions under the provisions of the Orissa Gram Panchayat Act 1954 disposed of with the number of witnesses examined and the time taken for hearing shall be noted in the remarks column.
 - 4- Total number of year-old cases disposed of on contest and the total number of different categories of cases disposed of on contest shall be noted in the remarks column.

FORM NO. (S) 5-A

Quarterly statement showing the writs of commissions pending with the Civil court Commissioners for execution for the quarter ending on.

Name and address of the Civil Court. Commissioner to whom the commission is issued.	Name of the Court	Number and year of the suit or case	Nature of commission	Date of issue	Date fixed for return	Dates when reminder issued	Brief reasons for non- execution of the writ by the date fixed and steps taken by the Court	Remarks
1	2	3	4	5	6	7	8	9

FORM NO. (S) 6

QUARTERLY STATEMENT C

Applications for the execution of decrees

District of	f	 , and the second		 Quarter of 20	

		For dis	posal			Disp	osed of-			Details	of pending	cases	
Courts	Pending from last	Filed	Restored to file	Total	By transfer	Entirely or partially satisfied	Wholly infructuous	Total omitting transfers	Pending	More than three months	More than six months	More than one year	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14

FORM NO. (S) 7

	_	Number	1	Number deci	ded		nte judgments ontested-	Remarks			
Name	Court	of days employed	Contested title suits	Contested other suits*	Uncontested suits*	Appeals	Suits	Appeals	Miscellaneous Cases	witnesses examined in contested cases	of District Judge
1	2	3	4	5	6	7	8	9	10	11	12

^{*} Note – Suits decided under small cause Court powers should show in columns 5, 6 and 8 separately in red ink below each officer's outturn of work under the ordinary jurisdiction.

FORM No. (S) 7-A

Statement showing the cases of which the proc	ceedings have been stayed durin	g
quarter of 20	in the Court/District of	

Number and date of instructions of the case of which the proceeding is stayed	Name of the Court staying the proceedings	Description of the proceedings in which stay order was passed	Date of stay order	Remarks
1	2	3	4	5

NOTE – Cases to be shown under the following four heads –

- (i) Cases stayed by order of the High Court or cases which should not be taken up due to the record having been sent to the high Court in connection with the Civil revisions, appeals, etc.
- (ii) Cases stayed u/s 10 C.P.C or otherwise by Courts in the same judgeship or state.
- (iii) Cases in which parties are unable to proceed due to some restraint order against these which virtually means the stay of the cases: and
- (iv) Cases stayed or parties injucted by order of Court situated outside the state.

FORM No. (S) 7-B

Quarterly statements showing the number of suits in which preliminary decrees have been passed but which are pending for final decrees (e.g.) suits for partition, taking of accounts, ascertainment of mesne profits, etc.)

Courts	Number of suits in which final decrees have been passed on contest (2)	Number of suits in which preliminary decrees have been passed but which are pending for final decrees(1)	Number of suits pending over six months from the date of application for final decree(2)	Number of suits pending over one year from the date of application for final decree(3)	Remarks
1	2	3	4	5	6

- Notes 1. Cases of which the records have been sent to the record-room under notes 2 and 3, rule 1, Part III, Chapter III of the G.R and C.O, Civil, Volume 1, should not be show in-column 3.
 - 2. The contested disposal shown in column 2 should also be shown in the concise statement in Form No. (S) 7 against the name of the presiding Officer concerned
 - 3. A short explanation of each case included in column 5 showing the total period pending and the reason therefore should be given either in the Remarks column or on separate sheets of paper.

FORM No. (S) 7-C

Judgeship or Court		ation for pies	Applica inform	tion for nation	Applica inspe	tion for ction	Remarks
	Number	Income	Number	Income	Number	Income	
1	2	3	4	5	6	7	8

Note – The income shown in column 3 should be the net profit to Government, not the gross receipts

FORM No. (S) 8

STATEMENT OF PENDING FILES

To be submitted by subordinate Courts to the District Judge with their Quarterly Statements for the second and fourth quarters of the year.

Table of pending files in the Court of the .	of of
at the close of the Second/ fourth Quarter of 20	and explanations of the delay in
the disposal of cases.	

Corrected up to 30th June/31st December

Cor	rected up to 30" June/31" December			
Total number of suits, etc., pending over twelve months.	}Title and other suits }Rent suit }Suits for money or movables }Appeals from decrees			
	<pre>}Small Cause Court cases }Miscellaneous judicial cases }Miscellaneous Appeals</pre>			
	A. Total			
Total number of suits, etc.,, Pending over six months.	Application for the execution of decrees.			
В.			Cases pending over	
I-Original Cases			Twelve months.*	
(i)- Total number delayed by order from an Appellate Court, or awaiting decision of a material issue in an Appellate Court, or original Court.				
(ii)- Total number delayed for representation of deceased parties.				
(iii) Total number delayed for want of Court's time				
(iv)- Total number delayed by desire of the parties				

	Cases pending over	
	Six months*	Twelve months*
	monuis	months
(v) Total number awaiting return of records from superior Courts.		
(vi) Total number in the hands of Amins or Commissioners.		
(vii) Total number delayed for other reasons.		
(viii) Total number awaiting delivery of judgment.		
(ix) Total number on Remand, Reviews and Revival.		
II-Appeals		
(x) Total number delayed by order of the High Court.		
(xi) Total number delayed for representation of deceased parties.		
(xii) Total number delayed for want of Court's time.		
(xiii) Total number delayed by desire of the parties.		
(xiv) Total number remanded for further evidence, local investigation or enquiry.		
(xv) Total number awaiting disposal of analogous appeals pending in the High Court.		
(xvi) Total number awaiting records from the lower Courts.		
(xvii) Total number awaiting return of records called for by the High Court.		
(xviii) Total number delayed for other reasons.		
(xix) Total number awaiting delivery of judgment.		
(xx) Total number on Remand, Reviews and Revival		
Total		

^{*}The totals of these two columns should agree with the total number of cases shown against A on a page 260.

FORM No. (S) 9

	ANNUAL STATEMENT I – (CIVIL)
FOR THE JUDGESHIP O	F
	FOR THE YEAR 20
	PART I

Return showing the total number of Judicial officers exercising jurisdiction in Civil cases at the close of the year, their class and powers and the total number of working days that the different officers of each class, employed in the district during any part of the year, were engaged in each department.

Total number	of working days	
emp	loyed	
On Civil work	On Criminal work	Remarks
(3)	(3)	Remarks
	emp	

Total number (2) of officers exercising Civil powers only:-

Ditto (2) officers exercising Civil and criminal powers :-

Total number of Panchayat Courts at the end of the year :-

FOOT-NOTES:-

- 1. The Court of each Judicial Officer exercising jurisdiction in Civil cases must be separately specified under each class, e.g. 1st Court, 2nd Court, 1st Additional court, Civil Judge (Senior Division), Civil Judge (Junior Division), Registrar-cum-Civil Judge (Senior Division).
- 2. Only officers exercising civil powers and employed in the district on the last day of the year are to be mentioned.
- 3. In these columns enter the working days of every officer exercising civil powers who was employed in the district during any part of the year. An estimate of share of an officer's time given to each department should be entered in case a precise record has not been kept.

FORM No. (S) 9 PART II

Statement showing the receipts and charges of the several grades of the Civil Courts and the proportion of the salary of Judicial Officers debitable to Civil Justice

		Re	eceipts	s (1)						Charg	es(1)					
	In Co		In c	ash or stam	special os			ries of Officers	Esta	blishmen	ts(2)	Cor	ntingeı	ncies		
Class of Courts	Process fees	Other fees	Fines	Copying and comparing fees	Other receipts credited to Government	Total	Gross	Share debitable to Civil Justice (3)	Process-servers	Salaried copying and comparing clerks	Others	Fees paid to copyists not on the fixed establishments	Other Contingencies	Refunds	Total of columns 9 to 15	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
District Judges' Courts																
Civil Judges' (Senior Division) Courts																
Civil Judges' (Junior Division) Courts																
Total																

- (1) Omit fractions of a rupee.
- (2) In districts where the same establishment is employed in different departments, enter only a share of the costs calculated on an estimate of the share of the time of each officers employed, which is devoted to civil work.
- 3. The proportion of an officer's time shown in part I to have been devoted to civil work will determine the proportion of his pay to be debited to Civil Justice.

 Note Deputy Administrator and Assistant Administrator are ministerial officer and their salaries should be exhibited in column 12 (G.I. No. 9 of 30th November 1898)

FORM No. (S) 10

ANNUAL STATEMENT - 2-(CIVIL)

Statement showing the number and description of Civil Suits instituted in the Civil Courts in the year 20.......

	ble		Suits ur	nder the rea	nt law			7	Title an	d other suits			
Class of Courts	Suits for money or movable property	Arrears of rent with or without ejectment	Enhancement of abatement or rent	For ejectment or recovery of possession alone	All other suits under the rent Law	Total	Suits for immovable property	Suits for specific relief	Mortgage suits	Other suits not failing under any of the preceding heads	Total	Grand total	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
District Judges													
Civil Judge (Senior Division)													
Under ordinary procedure													
Under Small Cause Court powers													
Civil Judge (Junior Division)													
Under ordinary procedure													
Under Small Cause Court powers													
Total													

NOTES- (1) Uncontested probate cases are not to be entered as suits but as Miscellaneous cases.

(2) Column 9 headed "Suits for specific relief" should include all suits under the Specific Relief Act, 1 of 1877.

FORM No. (S) 11

ANNUAL STATEMENT – 3 – (CIVIL)

Statement showing number and Value of Suits instituted in the Civil Courts in the year 20.......

			NU	UMBER C	F SUITS	INSTITUT	ΓED				
Class of Courts	Not exceeding Rs. 10	Exceeding Rs. 10 but not exceeding Rs. 50	Exceeding Rs. 50 but not exceeding Rs. 100	Exceeding Rs. 100 but not exceeding Rs. 500	Exceeding Rs. 500 but not exceeding Rs. 1000	Exceeding Rs. 1000but not exceeding Rs. 5000	Exceeding Rs. 5000	The Value of which cannot be estimated in money	Total	Total value of suits	Remarks
1	2	3	4	5	6	7	8	9	10	11	12
District Judges											
Civil Judge (Senior Division) Under ordinary procedure Under Small Cause Court powers											
Civil Judge (Junior Division) – Under ordinary procedure Under Small Cause Court powers											
Total											

FORM No. (S) 12

$ANNUAL\ STATEMENT-4-(CIVIL)$

Statement showing the general result of the trial of Civil cases in the courts of Original jurisdiction in the year 20.	
In the District/Judgeship of	

Part I – CIVIL SUITS

			Nun	nber of suits b	efore the Cou	ırt		
Class of Courts	Pending at the beginning of the year	Instituted during the year (1)	Revived during the year	Received by transfer from other courts	Otherwise received (2)	Total	Transferred to other Courts	Total for disposal
1	2	3	4	5	6	7	8	9
Courts of the District judges Courts of Civil Judge (Senior Division) Under ordinary procedure Under S.C.C. Powers Courts of Civil Judge (Junior Division) – Under ordinary procedure Under S.C.C. powers								
Total { S. C. C. Suits for money or movables. Suits under the Rent Law Title and other suits. Total								

FORM No. (S) 12 Contd. -

					No	of suits	dispos	ed of										
Withou	ut Trial		Ex									ference to itration	and 24	year	ır			
Under order IX, rule 3 and order IX, rule 8 of C.P.C. Where the defendant does not admit the claim. Otherwise	Total	Aggregate number of days occupied in trial	Number	Aggregate number of days occupied in trial	Number	Aggregate number of days occupied in trial	Number	Aggregate number of days occupied in trial	Judgment for plaintiff	Judgment for defendant	Total	Aggregate number of days occupied in trial	Number (3)	Aggregate number of days occupied in trial	Total of columns 12,14, 16,18,22	Pending at the close of the ye	Pending for more than a year	Remarks
10 11	1 12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29

- 1. The entries in column 3 are meant to show new institutions only, and should agree with statements 2 and 3.
- 2. The entries in column 6 are meant to show all cases received in a manner not specially provided for by any other column
- 3. Column 24 embraces only cases disposed of by judgment pronounced according to an arbitral award under section 17 of the Arbitration Act (X of 1940) Cases in which an award becomes void or is set aside Should be classified in accordance with their ultimate method of disposal.
- 4. The classification adopted in Annual Statement 2 is to be followed.

FORM No. (S) 13

ANNUAL STATEMENT – 4 – (CIVIL)

Statement showing the General Result of the trial of Civil cases in year 20
In the District/Judgeship of
Part II – MISCELLANEOUS CASES – (Judicial)

			Nun	nber of cases	before the C	ourt		
Class of Courts	Pending at the beginning of the year	Instituted during the year (1)	Revived during the year	Received by transfer from other courts	Otherwise received (2)	Total	Transferred to other Courts	Total for disposal
1	2	3	4	5	6	7	8	9
Courts of the District judges								
Courts of Civil Judge (Senior Division)								
Courts of Civil Judge (Junior Division)								
Total								

- Note 1. Information regarding the number of cases of Contempt of Court under Chapter XXXV of Code of Criminal Procedure, disposed of by Civil Courts should be shown in the column of remarks.
 - 2. For Instruction as to filling in columns 6 & 24, see foot notes (2) and (3) below part I of Annual Statement 4.

FORM No. (S) 13 Contd. -

			No of suits disposed of On On One Constraint of the Constraint of																
W	ithout T	Trial		Ex	parte	admis	On sion of tim		On romise		After fu	ıll Tria	.1		Terence to tration	and 24	year	ar	
Under order IX, rule 3 and order IX, rule 8 of C.P.C. Where the defendant does not admit the claim.	Otherwise	Total	Aggregate number of days occupied in trial	Number	Aggregate number of days occupied in trial	Number	Aggregate number of days occupied in trial	Number	Aggregate number of days occupied in trial	Judgment for plaintiff	Judgment for defendant	Total	Aggregate number of days occupied in trial	Number (3)	Aggregate number of days occupied in trial	Total of columns 12,14, 16,18,22	Pending at the close of the y	Pending for more than a year	Remarks
10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29

FORM No. (S) 14

ANNUAL STATEMENT-5(CIVIL)

Statement showing the business of the Civil Appellate Courts of the......in the year 20......in

PART I-APPEALS FROM DECREES

		Num	ber of							N ₁		r of on	naala	dispo	and a	f.				
		Nulli	ibel of	appear	Derc	леі	ile Co	urts			imbe	гогар	pears	uispo	seu o	1	1	year.	H	
	Class of courts	ling at the beginning of the year	Instituted and reinstituted during the year (2)	Received by transfer from other Courts.	Otherwise received (3).	Total	Transferred to other Courts	Total disposed	Dismis not pros		Confirmed	Modified	Reversed	Remanded for retrial	Total of columns 11 to 14	Aggregate number of days occupied in the trial of appeals in column 15.	Total of columns 9 and 15	at the close of the	Pending for more than a year	Remarks
		Pending	Inst	Rec	Ot		Tran			Aggr days				R	Tota	Agg oc ap	Tota	Pending	Per	
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
APPEA	LS FROM ORIGINAL																			
	DECREE																			
	e District Judges																			
Courts of Ci	vil Judge (Senior Division)																			
Total of	Appeals from decisions-in																			
each class	suits for money or																			
(1) of	movable. In suits under																			
appeal	the rent law. In title and other suits.																			
	Total																			

- (1) The classification adopted in Statement 2 is to be followed
- (2) The word "reinstituted in column 3 refers to appeals revived under Order XLI, rule 19 and 21
- (3) The entries in column 5 are meant to show all appeals received in a manner not specially provided for by any other column
- NOTE 1- Appeals against the decree in suit u/s 9 to 13 of the Hindu Marriage Act, 1955 shall be shown as Title Appeals
- NOTE 2- Appeals against the decree under section 25 (1) and 26 of the Hindu Marriage Act, 1955 shall not be shown in this Statement.

FORM No. (S) 15

ANNUAL STATEMENT – 5(CIVIL)

		Number of	appeals	s befor	e the c	courts			N	Numbe	er of a	ppeal	s disp	osed (of		year	year	
Class of courts	Pending at the begging of the year	Instituted and re- linstituted during the year()	Received by transfer from other courts	Otherwise received (2)	Total	Transferred to other Courts	Total for disposal		Aggregate number ssorium of days occupied in par trial	Confirmed	Modified	Reversed	Remanded for re-trial	Total of columns 11 to 14	Aggregate number of days occupied in the trial of appeals in column 15	Total of columns 9 and 15	Pending at the close of the y	Pending for more than a ye	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
APPEALS FROM ORDERS Courts of the District Judges Courts of Civil Judge (Senior Division)																			
Total																			

- 1. The word "re-instituted" in column 3 refers to appeals revived under order XLI, rule 19 and 21.
- 2. The entries in columns 5 are meant to show all appeals received in a manner not specially provided for by any other column.
- 3. Appeals against the decrees in suits under sections 25 (1) and 26 of the Hindu Marriage Act, 1955 shall be shown as appeals from orders.
- 4. Appeals against the decrees in suits under sections 9 to 13 of the Hindu Marriage Act, 1955 shall not be shown in this statement.

FORM No. (S) 16

ANNUAL STATEMENT – 6 – (CIVIL)

Statement showing the result of proceedings on applications for the execution of the decrees of the Civil Courts in the year 20......

	Num	ber of ap dealt w	_	ns	A	pplicat	ions Dis	sposed	of		No	. of		SI
	ginning	applications ed (1)	ile for		_	satisfied	satisfied	snon		e end of	applic pendin		realized	nfructuou ngs
Class of Courts	Pending at the beginning of the year	Number of applic filed (1)	Restored to the file for any cause	Total	Transferred	Decrees wholly sa	Decrees partly sa	Wholly infructuous	Total	Pending at the	Six months	One year	Amount re	Proportion of infructuous proceedings
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Courts if the District judges														
Courts of Civil Judge (Senior Division)														
Courts of Civil Judge (Junior Division)														
Total														

⁽¹⁾ Including verbal applications under order XXI, R. 11 (1).

The following cases are also to be entered in column 3-(1) those in which, after an application has been made for execution under Order XXI, R. 10, and (2) those in which a decree has been transferred for execution by a superior court to a subordinate Court of its own motion after an application for execution, under Order XXI, R. 10. Has been filed and execution ordered under Order XXI, R. 17.

N.B. - This statement deals only with cases in which an application for execution has been made.

FORM No. (S) 16 contd. -

					Numbe	er of applica	tions					
isoned	55, but		which his e property -	On w	hich his imr property -		orced		hich his n was given	n 54	e than in	ere the another
On which the Judgment-debtor was imprisoned	On which he was arrested under section released without imprisonment	Was sold	Was attached but subsequently released under order XXI, R.55	Was sold	Was dealt with under Order XXI, R.83, Sch.3, P. 2, or section 72	Was attached but subsequently released under order XXI, r. 55	On which specific performance was enforced	Of movables, order XXI,R.31	Of immovables, Order XXI, RR.35 and 36	On which partition was effected, section	On which execution was effected otherwise than in the preceding columns	Remarks (Note the numbers of cases where the decrees have been transferred from or to another province)
16	17	18	19	20	21	22	23	24	25	26	27	28

FORM No. (S) 17

ANNUAL STATEMENT-7 (CIVIL)

]	NSO.	LVEI	ONC	Y PETI	TION	IS						DEB	TOR	S AD	JUD	GED '	ГО В	E INS	SOLV	ENT
		Nur	nber de	alt w	ith]	Numbe	r disp	osed of	f			ction	Num	ber b Cou		the]	Dispo	sed of	f		ing
	of previous year	Prese	nted du	ıring	year			tion 14	f arrangement 8	By orders of	under section 27	on 25		ler section 69	for trial under se	ose of previous	y transfer	insolvent during the year				, C	Discilarged		se of year (Including d discharge or whose ed u/s 41 (2) (b))
	previ	By de	ebtors				rred	r sec	me of ion 38	þ	nted	secti		oun p	s sent (2(2)	l at close	ved b	nt du		red			C)	Total	at clo efuse pend
Class of courts	Pending at close of	Under arrest or imprisonment	Not under arrest or imprisonment	By creditors	Received by transfer	Total	Transferred	Withdrawn under section	By composition or scheme of arrangement under section 38	Receivers being appointed	Receivers not being appointed	Dismissed under section	Total	Debtors sentenced under section 69	Un-discharged insolvent s sent for trial under section 72(2)	Remaining un-discharged year	Un-discharged received by transfer	Adjudged to be insolve	Total	Transferred	Died	Absolutely u/s 41 (2) (a)	Conditionally u/s 41 (2) (C)	OT	Remaining undischarged at close of year (Including insolvent who have been refused discharge or whose discharge remains suspended u/s 41 (2) (b))
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
Courts subordinate to District courts and specially empowered u/s 3 District Courts																									
Total																									

FORM No. (S) 17

ANNUAL STATEMENT-7 (CIVIL)

Proceedings in Insolvency under the provincial Insolvency Act (V of 1920), in the district of......during the year 20......during the year 20......

Part II - Showing the number of estates in the hands of Receiver and the progress made in winding them up

	Estates	er of Insolvin the har Receivers		Amount o	of Credit th during			Amount of	Insolven		s realized	
Class of courts	Pending at the close of the previous year	Placed in charge of a Receiver during the year	Pending at the close of the year	Unsatisfied and pending at the close of previous year	Proved	Satisfied	Unsatisfied and pending at the close of the year	Amount of realized assets in the hands of Receivers at the close of the previous year	Gross amount realized during the year	Total amount of disbursement	Amount remaining in the hands of Receivers at the close of the year	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
Courts Subordinate to district Courts and specially empowered under section 3 District Courts.												
Total												

NOTE – Column 7 of this Part, is intended to show the amount of creditor's claims satisfied during the year, whether they were admitted during or prior to the year under review Columns 10 and 11 refer to the gross amount of Insolvent's assets realized and disbursed during the year with reference not only to claims admitted during that year but also to those admitted in previous years (G.L. No. 11 of 1911.)

* Form No. (S) 18 to Form No. (S) 21 omitted.

FORM No. (S) 22

TABLE 1 - CIVIL

ORIGINAL JURISDICTION

			Inst	ituted							Г	Dispose	ed of -							
	year						Mo	ney	Re	ent	Ti	tle			Total				a year	
etails of Courts	Pending from previous	Money	Rent	Title and others	Total	Re-admitted	Total	With contest	Total	With contest	Total	With contest	Ex parte	Without trial	Without contest	With contest	Total of columns 14 to 17	Pending	Pending more than a y	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21

NOTE 1 - The sum of the total of columns 4 to 6 of Annual Statement 4, Part I, is to be shown in column 7.

NOTE 2 - For the purposes of column 20, the duration should be calculated from the date of original institution.

FORM No. (S) 23- New

TABLE II - CIVIL

Details of Courts	20	20	20	20	20	20	20	20	20	20	Over ten years (a)	Total	Remarks (b)
1	2	3	4	5	6	7	8	9	10	11	12	13	14

- (a) The number of suits pending for over ten years with the respective year of institution of each suit should be entered in this column.
- (b) Brief explanation of delay for each suit pending over 3 years should be given in the Remarks column.
- NOTE Two statements showing separately the number of pending suits and appeal should be submitted along with the quarterly statements. The remarks column of the statement of appeals should show the number of pending appeals from the decisions of Civil Judges (Senior Division) and Civil Judges (Junior Division) separately.

FORM No. (S) 24

TABLE III-CIVIL

ORIGINAL JURISDICTION

Table showing the number of Miscellaneous cases instituted disposed of and pending in each of the Civil Courts of the

District of during the year 20......

	Misc	ellaneous judicial (Cases	Miscella	aneous Non-Judicia	al Cases	
Courts	Instituted	Disposed of	Pending	Instituted	Disposed of	Pending	Remarks
1	2	3	4	5	6	7	8

FORM No. (S) 25

TABLE IV - CIVIL

APPELLATE JURISDICTION

Table showing the number of appeals from decisions in Regular suits, instituted, disposed of and pending in the Civil Appellate Courts of the district of......during the year 20......

	n hich rict			Prefe	rred					year		Details	s of dis	posal	
Appeal from	Number of decisions in contested suits against which an appeal lay to the District Court.	Money	Rent	Title and other	Total	Ratio per cent of appeals to appeals decisions.	Re-admitted	Total disposed	Pending	Pending more than a ye	Number of appeals decided on trial	Contested	Judgments affirmed	Ratio per cent of affirmed to decided on trial	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

NOTE 1 - For the purpose of column 11, the duration should be calculated from the date of institution.

^{2 -} Appeals against the decrees in suits under section 9 to 13 of the Hindu Marriage Act, 1955 shall be shown as Title Appeals in column 5.

FORM No. (S) 25-A

TABLE IV-A

CIVIL APPELLATE JURISDICTION

Table showing the number of appeals from decisions in original suits instituted, disposed of and pending in the Civil Appellate Courts of the district of......during the year 20......

							D	isposed of	-			
Details of Courts	Pending from previous year	Preferred	Re-admitted	Received by transfer	Total for disposed	Transferred	From Civil Judge Senior Division's decisions	From Civil Judge (Junior Division's decisions	Contested out of Cols. 8 and 9	Pending	Pending over one year	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13

- NOTE-1. The sum of the totals of column 3 and 4 of this table should agree with the sum of the totals columns 3 and 5 of Annual Statement 5, Part I.
- 2. For the purposes of column 12, the duration should be calculated from the date of institution.
- 3. Appeals against decrees in suits under4 sections 9 to 13 of the Hindu marriage Act, 1955 shall be shown as appeals from decisions in original suits.

FORM No. (S) 26

TABLE V – (CIVIL)

APPELLATE JURISDICTION

Table showing the number of miscellaneous appeals, instituted disposed of and pending in the several Courts of the district of......during the year 20......during the year 20......

Details of Courts	Instituted	Disposed of	Pending	Remarks
1	2	3	4	5

NOTE - Appeals against the decrees in suits under sections 9 to 13 of the Hindu Marriage Act, 1955 shall not be shown in this statement.

FORM No. (S) 27

TABLE VI – CIVIL

ORIGINAL JURISDICTION

Table showing the number of Applications for an Order to set aside an ex-parte Judgment or a Judgment on Default, Preferred, Disposed of and Pending in the year 20......

		Preferred			Disposed of			
Name of Court	To set aside ex-parte judgement	To set aside judgement in default	Total	Applications granted	Applications rejected	Total	Pending	Remark
1	2	3	4	5	6	7	8	9

- NOTE 1 This table should also be submitted quarterly to the District Judge by Civil Judges (Junior Division), Civil Judges (Senior Division), Small Cause Court Judges.
- NOTE 2 This table is intended for applications in connection with original suits only.

FORM No. (S) 28

TABLE VII – CIVIL

Table showing the number and value of suits of each class instituted in the judgeship of in the year 20......

Value of Suits	For money or movables	Under the rent law	Title and other suits	Remarks
value of Build	Number	Number	Number	remarks
1	2	3	4	5
Not exceeding Rs.10 Exceeding Rs.10 but not exceeding Rs.50 Exceeding Rs.50 but not exceeding Rs.100 Exceeding Rs.100 but not exceeding Rs.500 Exceeding Rs.500 or value not denotable in money				
Total valuation of suits of each class				

FORM No. (S) 29

(Not to be printed)

TABLE VIII - CIVIL

Table showing the names of the Uncovenanted Judicial Officers employed in the district of......on the last day of the year 20....., and the immovable property held, acquired, or disposed of by them, or held by and managed by their wives or other members of their families living with and in any way dependent on them.

INSRTUCTIONS – Opposite the name of each officer enter detail (1) of property held in the district in which employed, (2) of property, if any, acquired during the year in any district, (3) of property, if any, which ceases to be held during the year in any district, and (4) of property, if any, held by and managed by his wife or by any other member of his family living with him and in any way dependent on him. In column 5 enter the mode of acquisition. Whether by inheritance, gift, purchase, or otherwise, with date of acquisition.

Name and official designation of officer	Name of district where land is situate	Nature of property and extent of interest held	Whether held in his own name or in the name of another or held by and managed by wife, or other member of family living with, and in any way dependent on him	How acquired	If held under superior Landlord, his name and place of residence with district	Remarks
1	2	3	4	5	6	7

FORM No. (S) 30

Table showing the number of Probates, letters of Administration, Certificates and extended Certificates, and the duty levied thereon for the financial year 20......

		jinane	iai yeai	20								
		n 2	ithout	n 4		g	ler Act		Total		no na	
Declared Value of Assets of Estates		Number of Probates and Letter of Administration with will annexed. Amount of Court-fees paid on column	Number of Letters of Administration without will annexed.	Amount of Court-fees paid on column	Number of certificates under Indian Succession Act XXXIX of 1925.	Amount of fees paid on column 6	Number of extended Certificates under Section 377 of the Indian Succession Act XXXIX of 1925	Amount of fees paid on column 8	Number of Probates, letter of Administration and Certificates Columns 2,4,6,8.	Amount of Court-fees paid, columns 3,5,7,9.	Number of Letters of Administration cancelled and fresh letters issued in lieu of the original	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
Not exceeding Rs. 1,000												
Above Rs. 1.000 up to Rs.5,000												
Above Rs. 5.000 up to Rs.10,000												
Above Rs. 10.000 up to Rs.50,000												
Above Rs. 50.000 up to Rs.1,00,000												
Above Rs. 1,00.000												
Total												

FORM No. (S) 31-New

Table showing the number of suits of each class disposed of and their average duration in the Civil Courts of during the year 20......

	Decid	ed on contest or by ar	bitration	Otherwise dis			
Class of Courts	Number	Aggregate number of days occupied in trial	Average duration	Number	Aggregate number of days occupied in trial	Average duration	Remarks
1	2	3	4	5	6	7	8
District Judges							
Civil Judge (Senior Division) } O.P S.C.C							
Civil Judge (Junior Division)} O.P S.C.C							

NOTE- The duration is to be calculated from the date of institution as explained in rule 29, part VI, Chapter I, G.R & C.O. Civil Volume I.

FORM No. (S) 32-New

Table showing the number of appeals from decrees disposed of and their average duration in the Civil Courts of during the year 20......

	Decid	ed on contest or by art	oitration	Otherw			
Class of Courts	Number	Aggregate number of days occupied in trial	Average duration	Number	Aggregate number of days occupied in trial	Average duration	Remarks
1	2	3	4	5	6	7	8
District Judges							
Civil Judge (Senior Division)							

NOTE – The duration is to be calculated from the date of institution as explained in rule 29, part VI, Chapter I, G.R & C.O. Civil Volume I.

CONFIDENTIAL CHARACTER ROLL OF JUDICIAL OFFICERS

Name of the Officer		
Report for the year/period ending	•	
⁹ Form No. (S) – 33		
Part I		
CONFIDENTIAL REPORT FOR JUDICIAL O	FFICERS	
Report for the Year/period ending	• • • • • • • • • • • • • • • • • • • •	
PERSONAL DATA		
(To be filled in by the concerned office	r)	
1. Name of officer		
2. Post held with special power, if any		
3. Date of continuous appointment to the present grade.	Date	Grade
4. Present post and date of appointment thereto	Post	
	Date	
5. Period of absence form duty (on leave, training, etc. during the year. If he has undergone training, please specify).		
OTHER DATA		

- 1. Mention instances where you have not delivered Judgment/order/award within the prescribed period after conclusion of argument with reasons for delay.
- $^{10}2.$ (a) No of Lok Adalats attended.
 - (b) Manner of participation in other legal services activities and
- 3. The work in the Court and the work turned out by the Officers. Fill up the attached pro forma,

 $^{^{9}}$ Inserted vide C.S. No. 6 dated 07.10.1999 10 Inserted vide C.S. No. 7 dated 21.02.2006

STATEMENT OF DISPOSAL BY COURTS

	Pending at the	Dispos	sed of		Witnesses	examined	Pending at the	No. of part heard
Class of Cases	beginning of the year	Contested	Unconte sted	Total	Contested	Uncontest ed	end of the year with institution	cases at the end of the year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1. Title Suits								
2. Money suits								
3. Money Appeals								
4. Title Appeal								
5. M.J.C.								
6. Civil Appeal								
7. Misc. Appeal								
8. Execution Case								
9. Civil Revision								
10. other Cases(Specify)								
Criminal								
1. Sessions Cases	••	••	••	••	••	••	••	••
2. Criminal appeals								
3. Criminal Revisions								
4. Criminal Misc. Case								
5. Special Judge (Vig) ,& C.B.I Cases								
6. Criminal Cases of Magistrate's Courts.								
7. U.T.P.								
8. Embezzlement Cases								
9. Election Dispute Cases.								
10. Juvenile Cases								
11. Other Cases(specify)								

STATEMENT OF DISPOSAL BY TRIBUNALS, QUASI JUDICIAL BODIES

Working days.....

Class of Cases	Pending at	Disposed of			Witnesses	examined	Pending at the	No. of part heard
	the beginning of the year	Contested	Uncontest ed	Total	Contested	Uncontes ted	end of the year with institution	cases at the end of the year
1	2	3	4	5	6	7	8	9
1. M.A.C.T. Cases	1					<u> </u>		1
2. Sales Tax Cases			••			••	••	
3. Edn. Tribunal Cases		••	••		••	••		
4. Endowment Cases		••	••		••	••	••	
5. Industrial Tribunal Cases.			••		••	••	••	
6. Arbitration Cases			••		••			
7. Co-operative Cases	••		••	••			••	••
8. Other Cases(Specify)								
Total								

- (a) Whether the outturn is sufficient according to prescribed yardstick, if not reasons therefor
- (b) Whether matters are taken up as fixed on Board.
- (c) Whether decided matters according to priority fixed by High Court by general or special Order Reason for departure, if any.
- (d) Whether handled old matters in order of priority-Reason for departure, if any.
- A. Brief description of other duties if the offices do not come within the purview of item 2 of other data.

The information given above is found correct on verification.

Signature of the officer reported upon with name, seal and date.

PART-II

TO BE FILLED BY THE CHIEF JUDICIAL MAGISTRATES IN CASE OF JUDICIAL MAGISTRATES

1. Quantity of work :

2. Quality of work :

3. Integrity :

(Please see the guidelines in the note appended to the Form).

4. General information about the officer:

CHIEF JUDICIAL MAGISTRATE

PART-III

THIS FORM IS TO BE FILLED UP BY THE CHIEF JUSTICE IN CASE OF REGISTRARS OF HIGH COURT, THE REGISTRARS OF HIGH COURT IN CASE OF OTHER OFFICERS OF THE REGISTRY, GOVERNMENT AND HEAD OF OTHER INSTITUTIONS IN CASE OF OFFICERS ON DEPUTATION TO THEM.

- (a) To be filled up by the reporting authority
 - (i) State of Health and special personality traits (Information furnished in this Column will not be considered either favorable or adverse)
 - (ii) Report on the officer's qualities:

(Report should be in narrative form and should indicate officer's sincerity and dedication to work, Zeal initiative and willingness to take up the responsibilities remarks should be substantiated by examples).

(iii) Report on officers abilities:-

(The report should be in narrative form to cover the administrative and technical abilities, alertness, decision making, skill in noting and drafting interpersonal relation, supervisory abilities).

(iv) Report of knowledge and performances:

(The report should be in narrative form, and cover knowledge of rules, regulations and procedure, capability to acquire and use information, dealing and disposal of cases, and other official business, implementations, supervision and monitoring of projects and programs).

- (v) Defect, if any noticed,
- (vi) If a touring officer, please report the quality and adequacy of the same,
- (vii) Aptitude and potential:

(Please indicate the fields among the following in which the officer has shown his/her aptitude or the potential of possible career development).

- 1. Personal Administration
- 2. Financial Management.
- 3. Planning of the work
- 4. Any other field.(Please specify)
- (viii) Integrity:

(Please see the guidelines in note appended to the form).

(ix) Grading:

(Outstanding/very good/good/average/poor)

(An officer should not be graded outstanding unless exceptional qualities and performances have been noticed; grounds for giving such grading should be brought out.)

Chief Justice/Reporting officer (Name in Block Letters with Designation)

(b) Remarks of the Chief Justice in case of officers of the Registry other than Registrars Remarks of the countersigning officers.

Period under the countersigning Officer

- 1. State of health and special personality trait
- 2. Report on the officer's qualities
- 3. Report on officer's abilities
- 4. Report on knowledge and performance
- 5. Defects, if any noticed
- 6. If a touring officer
- 7. Aptitude and potential
- 8. Integrity (Please see the guide lines in note appended to the form)
- 9. Grading

(The countersigning authority will assess if the reporting authority has made his/her report with due care and attention after taking into the account all relevant materials. In case of disagreement the countersigning authority should specify the reasons and if there is anything to add and modify the remarks of the reporting authority he/she shall indicate the same in detail).

Chief Justice/Countersigning officers (Name in Block Letters with Designation)

(c) Remarks by the accepting authority (not to be filled up in case of officers of the Registry)

Name

Designation

(During the period of report)

PART IV

THE FORM IS TO BE FILLED UP BY THE ADMINISTRATIVE JUDGE OF THE DISTRICT IN CASE OF OFFICERS BELONGING TO THE CADRE OF O. S. J. S. (SR. BRANCH) EXCEPT THE OFFICERS OF THE REGISTRY OF THE HIGH COURT/ BY THE DISTRICT JUDGES IN CASE OF OFFICERS BELOW THE RANK OF O. S. J. S. (SR. BRANCH) WORKING UNDER THEM/OFFICERS OF THE RANK OF O.S.J.S. (SR. BRANCH) COMPETENT TO WRITE THE C.C.R ON DEPUTATION TO GOVERNMENT IN CASE OF OFFICERS DISCHARGING JUDICIAL WORK.

1. Quality of work:-

- (a) Conduct of business in Court and Office
- (b) Quality of judgment/order/award (every Administrative Judge of the district, District Judge or of officer as the case may be will scrutinize at least 10 (ten judgments of the officers delivered during the period under report and record his opinion. If he finds any judgment/order/award to be of outstanding quality or below average quality, he should send their judgments to the Registrar).
- 2. Quantity of work
- 3. Capacity to motivate, to obtain willing support by own conduct and to inspire confidence on the subordinate staff.
- 4. Personal relation quality of relationship with superior officers, colleagues, subordinates, learned member of the bar and public.
 - 5. State of health
 - 6. Period under observation of the Administrative Judge/District Judge/Other officers
 - 7. Integrity (Please see note in the instruction and guidelines appended)
 - 8. General assessment:-
 - (I) 11 (a) CRITERIA LAID DOWN FOR ASSESSMENT OF WORK BY THE JUDICIAL OFFICERS OF ORISSA

Assessment on the basis of following scale will be done on annual basis. The quarterly reports for purposes shall be submitted to the High Court through the District Judge.

SCALE OF NORMS PER ANNUAM	POINTS TO BE ENTERED IN PART-IV RULES-8 (1) (a) OF THE C.C.R
1200 units or above	60 points
900 units or above	50 points
600 units or above	40 points
480 units or above	30 points
Less than 480 units	(Proportionate points to be given with reasons therefor)

¹¹ Substituted vide CS No 9 dtd.15.09.2017

283

A 'contested' case means one in which a reasoned judgment is rendered after conclusion of evidence hearing the parties Contested case shall not include case disposed of on the basis of "Plea of guilt" of accused, compounding, withdrawal of case, withdrawal or dismissal of case on default, ex-parte proceedings, cases disposed of on compromise, cases disposed of in Lok Adalat, through Mediation, Plea-bargaining, Judicial Settlement or other form of Alternative Dispute Resolution.

Judicial Officers who have been assigned both Civil and Criminal work have to achieve 50% of their total unit for civil work which they will reflect in their outturn

All units are for disposal of contested cases unless specified otherwise

- (b) Overall assessment of disposal
- (c) Punctuality and regularity
- (d) Discussion of law and facts in judgments/orders/award
- ¹²(e) Performance in Lok Adalats, Legal literacy/Awareness camp and other Legal services activities.
- (II) Overall assessment of the officers with reference to his/her Judicial administrative work and ability, reputation and character, strength and shortcomings and also by drawing to the qualities, if any, not covered by the above entries.

9. Grading –

(Outstanding/Very good/Good/Average/Poor)

(An officer should not be graded outstanding unless exceptional qualities and performance has been noticed; grounds for giving such grading should be clearly brought out.)

Signature

Name in Block letters

Designation

Place

_

¹² Inserted vide C.S. No. 8 dated 21.02.2006

PART-V

REMARKS OF THE ADMINISTRATIVE JUDGE OF THE DISTRICT IN CASE OF OFFICERS OTHER THAN THOSE BELONGING TO THE CADRE OF O.S.J.S (SR. BRANCH)

- 1. Are you satisfied that the reporting Authority has made his/her report with due care and attention and after taking into account all the relevant materials?
- 2. Whether you agree with the assessment of the officer as given by the Reporting Authority?

(Reasons must be specified in case of disagreement)

- 3. Remarks with specific comments about the general assessment and grading given by the Reporting Authority.
 - 4. (a) Fitness at the time of consideration for promotion to the higher Grade:-
 - (i) Fit
 - (ii) Unfit
- (b) Has the officer got any special characteristics and/or any outstanding abilities which would justify his special selection for appointment/promotion out of turn? If yes, please mention the characteristics briefly.

Signature
Name in Block letters
Designation

PART-VI

REMARKS OF STAMNDING COMMITTEE IN CASE OF OFFICERS OTHER THAN
THOSE BELONGING TO THE CADRE OF O. S.J.S. (SENOIR BRANCH)

Place : Date :	
	Signature
REMARKS OF FULL COURT IN CASE OF OFFICERS BELONGING TO THE OF O.S.J.S. (SENIOR BRANCH)	CADRE
Place :	
Date:	Signature

NOTES ON PROCEDURE FOR RECORDING ANNUAL CONFIDENTIAL CHARACTER ROLL OF JUDICIAL OFFICERS

NOTE

- 1. (a) Part-I of the form is to be filled up by the officers reported upon.
 - (b) Part-II of the form is to be filled up by the Chief Judicial Magistrates
 - (c) Part-III of the form is to be filled up by Hon'ble the Chief Justice and the Registrars in case of officers working in the Registry of the High Court. Government and head of institution in case of officers on deputation to them.

If sub-part (a) of this part is filled up by Hon'ble the Chief Justice the sub-part (b) and (c) should not be filled up by any other Authority. Similarly, if sub-part (b) of this part is filled up by Hon'ble Chief Justice the sub-part (c) should not be filled up by any other authority.

- (d) The Part-IV of the form is to be filled up by the Administrative Judge of the districts in case of officers belonging to the cadre of O.S.J.S. (Sr. Br.) except the Registrars of the High Court by the District judges in case of officers below the cadre of O.S.J.S. (Sr. Br.) Officers of the rank of O.S.J.S. (Sr.Br.) competent to write C.CRs. on deputation to the Government in case of officers discharging judicial work.
- (e) Part –V of the form is to be filled up by the Administrative Judge of the districts in case of officers in than those belonging to the cadre of O.S.J.S.(Sr. Branch).
- (f) Part-VI of the form is to be filled up by the standing Committee in case of officers other than the officers in the cadre of O.S.J.S.(Sr. Branch) and by the Full Court in case of officers in the cadre of O.S.J.S.(Sr. Branch).
- 2. Officers working on deputation to the Government and other institutions shall fill up the form in part 1 and forward the same to their next Higher Authority. Such authority shall thereupon give his remarks in part-III and send the same to the Registrar (Administration)of the High Court who shall place the same before the Administrative Judge of the district for further necessary action as required in Part-IV of the form.
- 3. All officers are required to bestow care and attention in filling up the respective portions of the form by them.
- 4. The C.C.Rs. should accurately reflect on the performance, conduct, behavior and potential of the officers for the period under report.
- NOTE The following guideline should be followed in filling up the column relating to integrity:-

- (a) The Administrative Judge of the District/Reporting Authority/ District Judge should maintain secret records/registers of all the concerned judicial officers whose activities give rise to suspicion of integrity making a note as to the fact and circumstance which come to his knowledge touching the integrity of the concerned officer.
- (b) Whenever the Administrative Judge of the District/Reporting Authority/District Judge receives such information he shall indicate in the record whether the information reveals a definite fact susceptible of formal proof, or a mere vague allegation not susceptible of formal proof, but a suspicion or doubt exists. Where a fact is capable of formal proof, the officer will make a proper inquiry. If the officer concerned clears up his position, the matter will not be further pursued and a note will be made in the secret record that the concerned officer is able to clear up the position.. If, however, nothing is proved against the officer concerned, the Reporting Authority/District Judge will take such action against him as may be called for having regard the gravity of the proved fact and the Administrative Judge of the district will place the matter before the Full Court recommending for necessary action. Where, however, the allegations are vague the Administrative Judge of the District/Reporting Authority/District Judge shall indicate to the concerned officer the allegations and circumstances which have come to his knowledge and require the concerned officer to furnish an explanation. If the Administrative Judge of the District/Reporting Authority/District Judge is satisfied with the explanation he will make a note of the fact in the secret record. If the explanation is not considered satisfactory and proof may be available he will utilize that as fact or circumstance which come to his knowledge as a circumstance which creates a doubt about the integrity of the officer.
- (c) The Administrative Judge of the District/Reporting Authority/District Judge shall indicate to the concerned officer as to what are his general reputations about the standard of living of the concerned officer. If the concerned officer fails to explain the circumstance that can form the basis for an observation that the integrity of the concerned officer is doubtful.
- (d) The column in which the integrity certificate is required to be recorded the Administrative Judge of the District/Reporting Authority/District Judge shall give a certificate indicated below-
 - "Nothing has come to my knowledge which casts any reflection on the integrity of...

 His general reputation and honesty are good and I certify his integrity".
- (e) There should be no disposition to deal with ground of integrity certificate as above in casual or mechanical fashion.

- (f) Where any adverse report regarding the reputation of an officer touching his integrity honesty is received the concerned superior officer should keep a general watch over standard of living and in case there evidence that the concerned officer lives beyond his means for which there is no apparent satisfactory explanation and evidence is forthcoming he should be asked to explain how he is in a position to do so. Unless the superior officer is satisfied with the explanation, he should report the question of integrity to the concerned authority.
- (g) If adverse integrity certificate is given the connected records questioning the integrity should be sent for consideration to the Administrative Judge of the District in case of officers subordinate to the District Judges/by the Accepting Authority in case of officers on deputation to Government or other institutions to the Chief Justice/by the Administrative Judge of the district in case of officers belonging to the cadre of O. S. J. S. (Sr. Branch), and in case of office below the cadre of O. S. J. S. (Sr. Branch) with the remarks to the Hon'ble the Chief Justice without delay,
- (h) The Administrative Judge of the District/Reporting Authority/District Judge hall indicate on record the source and gist of information reason for his forming an opinion of the officer having evil reputation.
- (i) If as a result of follow-up action, doubt of suspicion are neither cleared nor confirm the officer's conduct should be watched for a period of six months and thereafter action be taken as indicated above.
- 5. (a) The Reporting Authority/District Judge under whom a judicial officer is working for more than 4 months must record the C. C. R. of the officer.
- (b) The District Judge/Government should complete all formalities and send the C.C.Rs. of the officer working under his jurisdiction to the High Court on or before 31st January of following year.
- (c) The Registrar (Administration) shall place the relevant C. C. Rs. before the Administrative Judge of the District by the end of February and before the Hon'ble Chief Justice with the remarks of Hon'ble Administrative Judge by 31st March and by order of Hon'ble the Chief Justice before the Standing Committee and the Full Court by 30th April every year.

FORM No. (M) 1

REQUISITION FOR RECORDS

No
DISTRICT
IN THE COURT OFAT
CIVIL JURISDICTION
Under the provisions of Order XIII R. 10 (1) C.C.P. (1)/In the circumstances set forth below
it is hereby ordered that the (2)be requested to forward the
record of suit/case No decided by
on theday of
Presiding Officer
Dated
(1) Where Court sends for record of its own motion
(2) Here insert title of addressee
(3) Here insert define date
Examples
(a) On an application by Bansi Das, plaintiff for review or re-hearing
(b)On an application by Jagannath Sahw, decree-holder, in execution case No. of this Court

NOTE – For each record or paper a separate requisition is necessary. This requisition will be used as the removal slip in the Record-Room.

FORM No. (M) 2

Letter Advising the Despatch of A record
<i>No</i>
From
То
Dated
Sir,
I have the honour to advise the despatch this day by (1)to your address of the original record of the case, noted on the margin <u>called for in method of dispatch.</u> I here state method of dispatch. Parcel bears the number and date of the letter enclosed therein, Viz., No, dated the
Yours faithfully,
FORM No. (M) 3
Letter to Accompany A record
No
From
То
Datedthe20
Sir,
I have the honour to <i>forward/return</i> _herewith by (1)
the original record of the case, (2)noted on the margin, method of dispatch.
<u>called for in/received with</u> your
dated the
Yours faithfully, each file.
Memo. of acknowledgement
Received the record forwarded with letter No, dated
the,
(Signature and Designation of Receiving Officer)
Dated ,the20

FORM No. (M) 4

Form of letter regarding nomination of a Commissioner to conduct a local investigation under Order XXVI, R. 9 or 13, Code of Civil procedure

From	Memo No
Theof	From
То	The District Judge of
The District Judge of	То
Datedthe20	The
Suit No	Sir,
plaintiff	I have the honour to say that Shri/ Maulavi/
Versus	Mr may be appointed
Defendant.	Commissioner under Order XXVI, Rule
	9/13 of the code of Civil procedure to make
Sir,	the local enquiry in the case.
In the case mentioned above it has been	
found necessary to order a local investigation	A report should be submitted in due
in accordance with the provisions of Order	course indicating the fee and travelling
XXVI, R $9/13$ of the Code of Civil Procedure.	allowance paid to the Commissioner and
I have, therefore, the honour to solicit your	stating whether the Commission has been
instructions regarding the particular person	executed punctually and satisfactorily.
available for this duty. Knowledge of Survey	
is/is not required.	
	Yours faithfully,
2. The locality of the investigation is	
villagethana	District Judge,
and the execution of the commission is	
expected to takedays.	
Value of the suit or case :	
Pleader for plaintiff : Pleader for defendant :	
Amount of fee and travelling allowance in	
deposit :	
Nature of work to be done :	
Yours faithfully,	

FORM No. (M) 5 Charge Letter for District Judge proceeding on Circuit duty *District*..... Judge's Court..... MEMO..... information of...... that he has this day made over charge of the current duties of his office to......, Civil Judge (Senior Division) for the purpose of proceeding on circuit duties to..... He is likely to remain absent from headquarters till..... Delivered. Received. Additional District Judge Chief Judicial Magistrate Civil Judge (Senior Division) Judge. No. District. Judge's Court *The*......of.......20...... MEMO..... Mr....., judge for the district of..... reports for the information of....., that he has this day..... resumed charge of his office from..... Civil Judge (Senior Division) of..... Delivered. Received.

> Additional District Judge/ Chief Judicial Magistrate/ Civil Judge (Senior Division)

Judge.

FORM No. (M) 8

Order for transmission of summons to be served on a public servant or soldier who is a defendant or a witness in a suit.

[Order V, Rules 27 and 28, Code of Civil Procedure]
DISTRICT
IN THE COURT OFAT
Suit Noof 20
То

Under the provisions of Order V, rule 27(or 28, as the case may be), (read with order 16, Rule 8) of the Code of Civil Procedure 1908, a summons in duplicate is herewith forwarded for service on the defendant.

Who is stated to be serving under you. You are requested to cause a copy of the said summons to be served upon the said defendant and to return the original to this court signed by the said defendant, with a statement of service endorsed thereon by you.

FORM No. (M) 10 (Cancelled)

$FORM\ No.\ (M)\ \ 11$ INTIMATION TO LOWER COURT OF ADMISSION OF APPEAL

	[Order 41, Rule 13, Code of Civil Procedure]
DISTRICT	
	IN THE COURT OF THE
	SUIT/ CASE * (1) No of 20
	То
(1) Specify	
class of case.	You are hereby directed to take notice that
	in the above Suit/Case has preferred an appeal to this Court from the
	decree/order passed by you therein on theday of
	20
	which has been registered as (2)
(2) Specify the number of the appeal.	You are requested to send with all practicable dispatch all material papers in the suit.
	Dated theday of20
	Judge

 $N.B.\,-$ This form may be used in giving intimation of and calling for records in all classes of appeals.

FORM No. (M) 13

APPLICATION FOR PERMISSION TO SELL OR MORTGAGE IMMOVABLE PROPERTY

Name	of minor
Name o	of guardian
Ca	se noof 20
Date of Certificate	

I	Properties of the minor Debts of the minor Properties proposed to be sold or more								Debts of the minor				nortgaged		
Number	Name	Ann		Va	llue	No.	Name of creditor	Nature and date of document, if any	Amount(No.	Properties	V	alue	Prayer
1	2	3	3	4	4	5	6	7	8	3	9	10		11	12
		Rs.	P.	Rs.	P.				Rs.	P.			Rs.	P.	

FORM No. (M) 14

(Not to be printed)

BOND FROM APPOINTED GUARDIAN

[Section 34 of the Guardians and Wards Act, VIII of 1890]

(1) > 7	Know All Men by these presents that I (1)					
(1)Name of guardian.	(²)ofof					
(2) Son or daughter, as the case	am held and firmly bound to (³)					
may be.	the District Judge of					
(3) Name of District Judge.	, in the sum of					
(4)Name of	Rs to be paid to the said (4) or to					
District Judge.	his successors in office, and we (5)					
(5)}Name of (6)}sureties	Nameson of, or					
(7) Name of	and (⁶)son of					
District Judge.	ofare jointly and severally held and					
(8) Name of	firmly bound to the said (⁷) in the					
District Judge.	sum of Rs to be paid to the said (8)					
(9) Name of Guardians.	or to his successors in office, for the payment of which the said sum of					
	Rs to be faithfully and truly made, I, the above bounden (9)					
(10) (11) } name of	, bind myself, my heirs, executors, administrators,					
sureties	and representatives, and for the payment of the said sum of Rs,					
	we the above bounden (10)					
	(¹¹)bind(¹¹) Ourselves and each of					
	us jointly and severally, and our and each of our heirs, executors, administrators					
	and representatives firmly by theses presents. Signed by ourselves and sealed					
	with our respective seals thisday of20					

WHEREAS by an order of the Court	-	(1) Name of guardians.			
made on the	day of20 under	(2) Number			
section 7 of the Guardians and Wards Act	(VIII of 1890), the above named	of sureties.			
(1)	has subject of his entering	(3) Here			
into a bond in Rsas the	e cases with (2)	state the name of			
sureties in the same sum (or sum of Rsas the case may be),					
been appointed guardian of the proper	ty, movable and immovable of	(4) Name of			
(³) minor Son	of	guardians.			
and whereas the said (4)	has agreed to enter	(5)(6)} Name of			
into the above-written bond and the said (5)	sureties			
and (⁶)	have agreed to enter into the	(7) Name of			
above-written bond as sureties for the said (7))	guardians.			
Now the condition of the above-written	bond is such that if the said	(8) Name of guardians.			
(⁸) do	o and shall justly and truly account	(9) Name of			
whenever called upon to do so, for what	he may receive in respect of the	minor.			
property of the said (9) and do					
shall carefully observe, perform and keep all orders and directions of the said					
Court of the District, Judge of touching or					
concerning the estate and effect of the said minor and his property and Touching					
and concerning all such monies and estates as he, the said $(^{10})$					
shall receive as such guard	dian as aforesaid and in all things				
conduct himself properly, than the above-wri	tten bond or obligation shall be void				
and of no effect, otherwise the same shall ren	nain in full force and virtue.				
	Г				
Signed and sealed by the		Seal			
above named (11)		Seai			
	-				
		Seal			
In 41					
In the presence of					
		Seal			
		Scar			

FORM No. (M) 15

FORM UNDER THE CRIMINAL PROCEDURE CODE

(Not to be printed)

Bond for the appearance of a person before a Magistrate's Court in connection with an offence committed before a Civil Court.

[Section 476 of the Code of Criminal Procedure]

1. Name	I (1) of (2)					
2. Place	having been brought before the Court of (3)					
3. Name of	in a proceeding under section 476, Criminal Procedure Code, regarding the					
officer and designation	offence of and required to give security for					
of Court.	my attendance in the Court of the Magistrate of, do bind					
1. I hereby	myself to attend at the Court of the said Magistrate on the day					
leclare nyself (or	of					
we jointly and	attend, and in case of my making default herein,					
severally declare ourselves,	I bind myself to forfeit to Government the sum of Rs,					
And each of us.)Surety (or sureties).	Dated thisday of20					
5. The day of next (or on such day as he may nereafter be required to attend).						
5. I hereby bind myself for we hereby bind burselves).						
	for the above said that he shall attend					
	at in the court of on					
	(5) further to answer the charge pending against him;					
	and in case of his making default therein ⁶ to forfeit to Government the sum of					
	Rs					
	Dated thisday of20,					

FORM No. (M) 16

DAILY CAUSE LIST

	Day of	20
Before:		

Number and class of the case fixed for the day	Date to which adjourned	Number and class of the case fixed for the day	Date to which adjourned

Note - In column 2 of this list the dates of adjournment are to be noted at the close of the day.

FORM No. (M) 16(i)

Daily list of <u>Plaints/Memoranda of appeals</u>
Day of20
Before:

Class and number in the register of suits/appeals	Name of the first plaintiff/appellant	Name of the first defendant/respondent	First date fixed for the suit/appeal	Purpose (Summons or notice, defect, etc.) for which the date has been fixed.
1	2	3	4	5

KL Presiding Officer

FORM No. (M) 17 NOTICE

Parties and their pleaders are hereby informed that the decrees have been drawn up and that these may be inspected at the Chief Administrative Officer's office. If on objection is made within days they will be signed and sealed.

Exhibited documents are to be taken back as soon as possible after the expiry of 3 months from the date of the decree becoming final, failing which they will be destroyed.

No. of case	Name of parties	Pleader for plaintiff or appellant	Pleader for defendant of respondent

Date Judge.

FORM No. (M) 18

(*Not to be printed*)

FORM OF MEDICAL HISTORY SHEET OF LUNATICS

(If any of the particulars in this statement be not known, the fact to be so stated)

- 1. Name of patient in full and casts or race
- 2. Name of patient's father
- 3. Sex and age of patient
- 4. Marks whereby the patient may be identified
- 5. Married or single, or widowed
- 6. Condition of life and previous occupation(if any)
- 7. Religion
- 8. Place of birth and recent place of abode
- 9. Whether homeless or living with relatives or friends
- 10. Previous history and habits
- 11. State of bodily health
- 12. Whether any member of patient's family has been or is affected with insanity
- 13. Whether the attack is the first attack of insanity or not
- 14. Age(if known) at onset of first attack
- 15. Duration and nature of any previous attack
- 16. Duration of existing attack
- 17. Symptoms exhibited
- 18. Supposed cause of insanity
- 19. Supposed exciting cause of present attack
- 20. Whether subject to epilepsy
- 21. Whether suicidal
- 22. Whether dangerous to others

FORM No. (M) 19

COURT'S CERTIFICATE

(To be given to Government or Local Fund Servants who have attended Court as Witnesses)

(Articles 1133 and 1134, Civil Service Regulations)

COURT OF.....

¹ Name	Certified that ¹	2	
² Designations.	appeared before me as a witne	ess on behalf of	
³ Here state	in a Civil/Criminal case for	days from	
whether	to	in his cap	pacity to
official or private.	depose to facts within his ³	knowledge,	and that
⁴ If nothing is paid under either head, it should be	he has been paid ⁴ the under me	entioned allowances :- Rs.	
clearly stated.	As travelling allowance		
	As halting allowance		
	Date	Presiding Officer of t	he Court

NOTE – (1) Government officers summoned to give evidence in their private capacity, i.e. to depose to facts not coming to their knowledge in the course of their official duties or with which they have not had to deal officially are not entitled to travelling allowances from Government and subsistence allowances paid to them under the Rules of the Court [1134 (b) Civil Service Regulations] must be deducted from their salaries if they are allowed to draw pay for those days.

NOTE – (2) Official witnesses appearing at the Instance of a private party will be paid that party through the Court, and the facts certified as in the case of a payment by the Government.

FORM No. (M) 20

Statement to be submitted with applications for addition to the judicial staff

\mathbf{A}

Pending files: Civil – original

		Title		N	Mone	y		Rent		ca	nall use ourt	V and	ct III Act X	Succe	ession ricate	Proba lette admini		La Acqui	nd isition	Insolv	ency	Otl su		
Court	Total	Over six months	Over one year	Total	Over six months	Over one year	Total	Over six months	Over one year	Total	Over six months	Total	Over six months	Total	Over six months	Total	Over one year	Total	Over one year	Total	Over one year	Total	Over one year	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25

The number of cases pending for final decree, stayed by Appellate Court, Pending with Commissioner, part heard or pending for judgment to be shown in Remarks column

B **Pending Files: Civil – Appellate**

			Title			Money	У		Rent		Misco	ellaneous	Revi	ision	arks
Court		Total	Over six months	Over one year	Total	Over six months	Over one year	Total	Over six months	Over one year	Total	Over six months	Total	Over six months	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
	From Civil Judge (Senior Division)														
	From Civil Judge (Junior Division)														

In the case of District Judges' and Additional District Judges' Courts the number of appeals from decisions of Civil Judges (Senior Division) will be shown separately.

Groups of analogous appeals will be mentioned in the Remarks column.

C
Disposals: Civil

	Name of	Number of			ı	Origina	1				Appo	ellate		
Court	Presiding Officer	days employed	Title	Money	Rent	S.C.C.	Execution	Miscell- aneous	Title	Money	Rent	Miscell- aneous	Revision	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		Contested												
		Uncontested												

Probate and section 92 suits to be shown as title but indicated in Remarks column.

Land acquisition cases to be shown as Miscellaneous but indicated in Remarks column.

Appeals from decisions of Civil Judges (Senior Division) will be separately shown.

D
Disposal: Criminal

			Sess	ions	App	eals	Section 123	references	Rev	ision
Court	Name	Number of days employed	Plea of guilty	Contested	Dismissed summarily	Contested or after perusal of record	Uncontested	Contested	Dismissed summarily	Rule issued
1	2	3	4	5	6	7	8	9	10	11

E
Pending files: Criminal

		Sessions cases		Арр	eals	References,	Section 123	Revision		
Courts	Section	Prosecution witnesses	Defence witnesses	Total	Over one month	Total	Over one month	Total	Over one month	
1	2	3	4	5	6	7	8	9	10	

FORM No. (M) 21

*Number to correspond with number in Register.

REGISTERED CLERK'S CARD No.*

Not Transferable

This is to authorize	of
village	Thana
District	to work as the registered Clerk of
<u>Plead</u>	der/Mukhtar during the year 20
Dated	Registering Authority

FORM No. (M) 27

PROOF OF DEBT: GENERAL FORM

[Section 49 of the Provincial Insolvency Act, V of 1920]

	L	•	,								
IN THE COU	RT OF THE DIS	TRICT JUDGE AT									
	INSOLVENCY	APPLICATION No	OF 20								
			Applicant								
(a) Here insert number given	In the matter	of No	(a) of 20								
in the notice.	make oath an	d say (or solemnly and sincerely	y affirm and declare):-								
(b) Address in full(c) State		of (b)cerely affirm and declare):-	Make oath and say (or								
consideration and specify	That the said	That the said Was/were, at the date of the petition,									
the vouchers (if any) in	viz., the	, the day of 20, and still is/are justly and truly indebted									
support of the claim.		p. for (c) as shown by the account endorsed									
(d) Here give		ollowing account), viz, for which									
details of securities,		nor hath	or any person by								
belie or the like.	-	satisfaction or security wha									
	following (d).	341314014311 01 Beca2109 Will	soorer sure and energy and								
Rs.		This day of Before me	Deponent's Signature								
Judge receiver	or Official	Before me									

Commissioner

FORM No. (M) 28

(Not to be printed)

PROOF OF DEBT OF WORKMEN

[Section 49 of the Provincial Insolvency Act V of 1920]

IN THE COURT OF THE DISTRICT JUDGE AT.....

:	INSOLVENCY	APPLICATION No	OF 20
			Applican
	I (a) of (b) make	e oath and say :-(or solemnly an	d sincerely affirm and declare)
a) Fill in full name, address and occupation of deponent. (b) The above named debtor or the foremen of the above named debtor or on behalf of the workmen and others employed by the above named debtor. (c) "I" or "the said" (d)"My employ" or "the employ or the above named debtor". (e) "Me" or "the above named debtor".	adjudication, justly and trudescriptions a against their them respectively rendered before the damames in the thereof, I say	viz., theday ofday indebted to the several personappear in the schedule endorsed names in the sixth column of so vely as Workmen or others in ered by them respectively to the of the receiving order as are fifth column of such schedule, for that they have not, nor hath an isfaction or security whatsoever	and still am/are and st
Admitted to vo Rs		Sworn at	Deponent's Signature
Judge or Offici	al Receiver		Commissioner

FORM No. (M) 29

(Not to be printed)

LIST OF CREDITORS FOR USE AT MEETING HELD FOR CONSIDERATION OF COMPOSITION OR SCHEME

	[Section 38 (2) of the Provincial Insolvency A	ct, V of	1920]		
IN THE	COURT OF THE DI	STRICT JUDGE AT				
In th	e matter of the Insolv	vency Application No	• • • • • • • • •	.of 20		••••
					A	pplicant
	Meeting held at	this	day (of	•••••	
No.	Names of all Creditors whose proofs have been admitted	Here state as to each Creditor whether he voted and, if so whether personally or by Pleader	Amou			unt of ed proof
		Total				
	•	IajorityRs				

FORM No. (M) 30

PROGRESS REPORT

Statement of work done by the Record Room staff during the $1^{st}/2^{nd}$ half of20.....

	For	Repunch star	ing C mps	Court-	fee	For	Examinat	ion c	of Reco	rds	For	Replac	ement	of Rec	ords		For Re	filling	Papers	S	
Name of officer	Pending on	Received during the fortnight	Total	Repunched	Pending	Pending on	Received during the fortnight	Total	Examined	Pending	Pending on	Received during the fortnight	Total	Replaced	Pending	Pending on	Received during the fortnight	Total	Refilled	Pending	No. of record destroyed
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22

FORM No. (M) 31

INDEX TO PLAN

Records of Court	From year to year	Room No.	Rack No.	
1	2	3	4	

FORM No. (M) 32 INDEX BOARD FOR RACKS

Room No.		Rack No.
Name of Court to which Records belong		Name of Court to which Records belong
Nature of records A	Shelf No.	Nature of Records B
	1 2 3 4 5 6 7 8	

Destruction

* Quarter and year of disposal	Nature and files of records	* Quarter and year when destruction was due	* Quarter and year of destruction
1	2	3	4

^{*}In the case of Small Cause Court records "month" instead of "quarter" should be specified in column*1,3,and 4.

FORM No. (M) 33

DEFECT REPORT

District Judge's Record-Room

Report	-
Sir,	

On examining the records, the following defects are found:-

Particulars of the record	Defects found
DISTRICT	Record-room Muharir
The20	Record Foom Handi ti
THC20	
Order –	
	Court of
No R.D., date	ed20
Send in original to the	of the
for enquiry and	report on the reverse.

Judge-in-charge

Record-keeper

FORM No. (M) 34

Form to be used on Front Flat Board for Indexing Bundles of Records

			Racl	K
			Shel	f
	N/	AME OF COURT		
	(Class of Records		
Years of decision			 ••	20**
B Papers to be destroyed			 	20**
C Papers to be destroyed			 ••	20**
D Papers to be destroyed			 	20**

FORM No. (M) 35 Index to Index register or despatch list

Date	Serial No.	Court	Period	Room, Rack, and Shelf No.	Remarks
1	2	3	4	5	6

FORM No. (M) 36

REMOVAL SLIP

Date of removal	No. of suit or case	Date of disposal	For what purpose removed
1	2	3	4

FORM No. (M) 37

REMINDER LIST

Consecutive	Particulars of the record		Particulars of the case or proceeding	Date of transmission or of receipt of dispatch	Date of	If not returned, state reason and	
number	Called for	Kept back after due date	for which called for or kept back	list in which record is shown as kept back	return	give probable date of return	S, Y
1	2	3	4	5	6	7	8

	Memo
Forwarded in original to the	with the request that he will return the same, after filling up column 6, 7 or 8
All other records sent/kept back and now done with shoul	d also be forthwith sent to the Record Room.

Record-keeper

Judge-in-charge

N.B. - The above list should be sent every two months to Courts who have failed to return records.

FORM No. (M) 38

(Not to be printed)

INDEX TO GUARD FILE

Date of inspection	Judge, High Court, Page	District Judge, Page	Date of inspection	Judge, High Court, Page	District Judge, Page	Date of inspection	Judge, High Court, Page	District Judge, Page
1	2	3	1	2	3	1	2	3

FORM No. (M) 39

APPLICATION FOR INFORMATION

No. and date	Name and residence of applicant	Nature of the information required	Date on which the information is to be ready	Signature of officer receiving the application	Remarks
1	2	3	4	5	6

Received from......application No

of date...... for information which will be ready on

	Clerk-in-charge				
Date and hour of receipt	Date and hour of Passing on				
	Date and hour of receipt				

FORM No. (M) 40

APPLICATION FOR COPIES

Space For Searching Fee	Serial No IN THE COURT Application for	Space For Expedition Fee			
	#				
	# Here state class of case				
	ii Fiere state class of case				
	Ţ	Versus			
wanted with	of document of which copy is date where necessary:-	Application is made by the undersigned, for copy of the marginally named documents in the above case which was disposed on/is still pending. The following stamps and stamped sheets are filed:-			
Dated	, 20	Signature o _j	f Applicant		
		Signature of	Търгиссии		
(Exclu	Total Clerk in charge.	Estimated Stamps, etc., notified on Supplied on Applicant Record received on Copy will be ready on Copy actually ready on Copy delivered on			

Serial No	Date20	
Received an application for number To attend for estimate on	<u>Head Comparing Clerk</u> Clerk in Charge	
Estimated stamp and sheets valued	at Rs. P	
Supplied on	Received copy onwith unused Stamps and sheets valued at Rs. P.	
To attend for copy		
		Applicant
Initials of the Clerks handling the application	Date and hour of receipt	Date and hour of passing on

VI-MISCELLANEOUS

FORM No. (M) 40-A

	Application for free copies by p	ublic officers for public purposes
	Serial No	
	In the Court of Applicatio	n for Urgent/Ordinary copy
* Here state class of case		of 20
or case	Ve	rsus
-	on of document of which copy th date where necessary:-	Application is made bythe undersigned, for copy of the marginally named documents in the above case which was disposed/is still pending
Dated	, 20	Signature with designation of the applicant
Reco	ord received on	
Cop	y will be ready on	
Cop	y actually ready on	
Cop	y delivered on	
	ceived an application for copy beari	ng the above number
Date	20	
	Rece	ived copy on
		Applicant

Note – All inquiries and complaints shall be accompanied by this counterfoil. It will be given up when the copy is delivered.

۲	71	1	١./	T	C	\sim	\mathbf{F}	rı	[.A	N	IL		١T	TC	1
١	/ I	-1	V	н.	7		H.I		ı.A	(I)	JF	ν.	"	1.7	۱

FORM No. (M) 41	

		OM	record
Description of case	Number	Year	Name of the Pleader who will inspect the record

The	20)

 $Signature\ of\ \underline{Pleader/Vakil/Advocate}$

VI-MISCELLANEOUS

FORM No. (M) 42

IN THE <u>COURT / RECORD ROOM</u> OF THEAT
Application for the return of documents
1. Name of the Court to which record containing the document appertains.
2. Nature, number and year of the suit, case or appeal in which the document was filed.
3. Date of disposal of the original suit or case and of the appeal, if any.
4. Name of the party or person on whose behalf the document was filed.
5. Name of the applicant and the capacity in which he makes the application.
6. Particulars of the documents.
Date Signature of the applicant

VI-MISCELLANEOUS

Serial number of the application in the Record-keeper's Register

	Return if no objection
Judge's Order –	
	Signature of the Judge with date
Date of return.	
Record-keeper's Signature	
Received the documents specified in Column 6.	
	Signature of the applicant with date
Details of defects, if any, In the application	Let the application be returned to the applicant for removal of the defects.
Signature of the Reporting Officer with date	Signature of the judge with date

SAMPLE FORMS OF DECREES

APPENDIX B

SAMPLE FORMS OF DECREES IN PARTITION AND OTHER SUITS NOT INCLUDED IN THE APPENDICES TO THE CODE OF CIVIL PROCEDURE.

NOTE – In this appendix have been set out a few sample forms of decree of a class not infrequently required in the Subordinate Courts, but which have not been included either in the Appendices to the Code of Civil Procedure or among the Form in Appendix A. It should, however, be clearly understood that the Forms in this Appendix are inserted here for guidance only, that they do not purport to be in any way exhaustive, but merely represent the lines upon which a decree of the class indicated may suitably be modelled. They will not be printed for circulation and if use is made of them, care must be taken to see that they are adapted to the exact requirements of the particular case in hand.

Ι

Final decree upon payment by the defendant

(Supplementary to the form of Preliminary Decree given in form 4, Appendix D, C.C.P.)

District
IN THE COURT OFAT
Suit Noof 20
Plaintifi
Versus
Defendant
Claim for
This suit coming on this day for final disposal before

1. That the plaintiff do deliver the said documents to the defendant and do, if so required, retransfer the said property (*) to the defendant free from the mortgage and from all in-cumbrances created by the plaintiff or any person claiming under him.[Where the plaintiff claims by derived title, add, or by those under whom he claims.]

2. (When the mortgage is in possession) $-$ That the plaintiff do forthwith put the defendant in possession of the property (*) in the schedule hereto annexed.
3. That thereupon the sum of Rs be paid out of Court to the plaintiff
Schedule of property
Judge
(*) The property must be so described in the decree that it can be readily identified and where the property can be identified by boundaries or by numbers in a record of Settlement or Survey the decree shall specify such boundaries or numbers (O.XX.r.9 C.CP.)
II-A
Final decree in Redemption suit (where the mortgage is not simple or usufructuary and where the plaintiff fails to pay the amount declared in the preliminary decree to be due by him.)
(Supplementary to the form of preliminary decree given in Form 5, Appendix D.C.C.P., Order XXXIV, Rule 7)
DISTRICT
IN THE COURT OFAT
Suit Noof 20
Plaintiff
Versus
Defendant
Claim for
This suit coming on this day before in the presence
of for the plaintiff and for the
defendant:- And it appearing – that the plaintiff has made default in payment of the amount
specified in the preliminary decree herein, dated the day of, to
wit Rs

(1)

and the defendant by his Pleader applying to be put in possession of the mortgaged property; it is hereby decreed that the plaintiff and all persons claiming through or under him be *See in this debarred from all right to redeem the said property, * as specified in the schedule hereto annexed, and that the plaintiff do forthwith put the defendant in possession of the same.

OP

(2)
(When the mortgage is not by conditional sale)

or

*See in this connection O, XX, R 9.C.C.P.

** Either the plaintiff or such other person or persons as the Court may hold to be entitled to the same.[O,XXXIV RULE 8 (4)] and the defendant by his pleader applying that the mortgaged property (or a sufficient part thereof, as the case may be) be sold; it is hereby decreed that the mortgaged property, *specified in the schedule hereunto annexed be sold and that the proceeds of the sale (after defraying there out the expenses of the same) be paid into the this Court and applied in payment of Rs............... due to the defendant, and that the balance, if any, be paid to **

SCHEDULE

Judge

II - B

Final Decree in Redemption suit where the Plaintiff pays into Court the amount declared in the preliminary decree to be due by him.

(Supplementary to the form of preliminary decree given in Form 5, Appendix D,C.C.P., Order XXXIV, Rule 7).

DISTRICT		• • • •	
IN THE COURT	OF		AT
	SUIT No	.OF	20

Plaintiff

Versus

Defendant

Claim for
This suit coming on this day before
*See in this connection O, XX, r, C.C.P. # If necessary
SCHEDULE
Judge
III
Preliminary decree for partition
DISTRICT
SUII NoOF 20
Plaintiff Versus
Defendant Claim for
This suit coming on this day for disposal before in the presence of
It is declared that the plaintiff is entitled to (1) part (to share) of the (movable and) immovable property specified in the schedule hereunto annexed and that the defendant is entitled to (2)

And it is hereby decreed that a partition be made of the aforementioned (movable and) immovable property, and it is ordered that a (3) Commission do issue directed to a Commissioner to be therein named, to make a partition or separation of the same according to

the	rights	of	the	parties	, as	herein	before	declared,	and	that,	as	regards	s the	imr	nova	ıble
pro	perty,	he	do n	nake th	e sa	me by	metes	and bound	s and	d awai	d	sums to	be be	paid	for	the
pur	pose of	f eq	ualiz	ing the	shar	res, Wh	ere he s	shall see oc	casio	n.						

(4)

And the further hearing of this is adjourned and the parties are to be at liberty to apply to this Court from time to time as they may be advised.

Dated this......day of......20......

SCHEDULE

Judge

- 1. Here state plaintiff's share.
- 2. Here state defendant's share.
- 3. For form of Commission to make a partition, See App .H.,C.C.P., No. 10, reproduced as Form No. (J) 29, page173 ante.
- 4. If the court considers that there should be an order for cost at this stage, insert provision here.

IV

Final decree in partition suit

DISTRICT			
IN TH	E COURT OF	AT	•••••
	SUIT No	OF 20	

Plaintiff

Versus

Defendant

Claim for

	And it is	decreed	that the	property #	specified	in the	schedule	hereunto	annexed	be
allotte	d according	g to the s	aid repoi	rt (or, if the	report the	varie	d, as herei	nafter set	forth).	

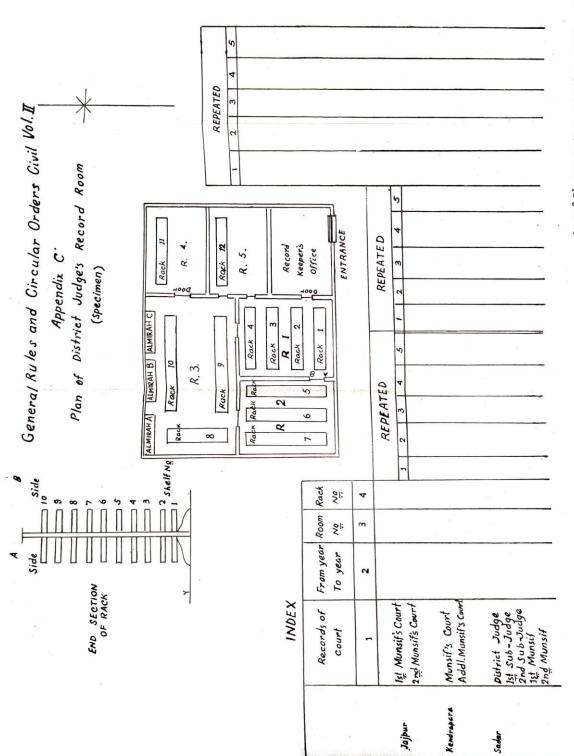
\$ Dated thisday of
SCHEDULE
Judge
* Where the Court varies the Commissioner's report in any way, the variation should be clearly set forth in the decree. # See in this connection O, XX, R 9. C.C.P. \$ Here insert provision as to costs, if any.
${f v}$
Suit for an Account against a Servant of Agent
(PRELIMINARY DECREE)
DISTRICT
IN THE COURT OFAT
SUIT NoOF 20
Plaintiff
Versus
Defendant
Claim for This suit coming on this day for final disposal before
in the presence of
It is decreed that an account be taken of all dealings and transactions between the plaintiff
and the defendant from the day of to the day of and it is
ordered that a Commissioner * do issue to a Commissioner to be therein named directing him
to make an examination and adjustment of the accounts between the plaintiff and the

defendant and instructing him as to the proceedings which may hold on the inquiry(and also

to report his own opinion on the point referred(insert here any special directions), and it is

ordered that the further consideration of this suit adjourned, and that any of the parties are to

be at liberty to apply to this Court as they may be advised.
Dated thisday of
Judge
*For form of Commission to examine accounts see App. H, form 9, C.C.P. reproduced as Form No. (J) 27 page 187 <i>ante</i> (see also Form No.(J) 28, page 188 <i>ante</i>)
NOTE – The final decree in such a suit will be in the form of a simple money decree (form 2 App, D., C.C.P.).
VI
Decree for disposal in suits and appeals
DISTRICT
IN THE COURT OFAT
Suit/appeal NoOF 20
Plaintiff/Appellant
Versus
Defendant/Respondent
Claim for/Appeal against
This Suit/Appeal coming on this day for final disposal before
in the presence of
It is decreed that the Suit/Appeal be, and the same is hereby dismissed.
And it is further decreed the Plaintiff/Appellant do pay to the
Defendant/Respondent cost of his suit/appeal with interest thereon at
the rate of six percent annum from the date of taxation until realization.
Dated thisday of
Judge



Drawn & Zincographed in the B&O Survey Office. Gulzarbagh.